

CHRONOLOGY OF SY. NO. 61/2 BENURDEM- BALLI HOT MIX PLANT

Dates of complaint received	Event briefing
29/12/2023	<p>The Board is receipt of mail from Mr. Shrinivas Mehta- attaching formal complaint letter against five hot mix plant that are operating illegally at sy. no. 61/2, Benurdem- Balli Goa, causing air and noise pollution.</p> <p><u>Copy of the mail dated 29/12/2023 Enclosed</u></p> <p><u>(ANNEXURE A)</u></p>
29/12/2024	<p>The Board is in receipt of mail from SDO/ Dy. Collector, Quepem , South Goa forwarding complaint of Mr. Shrinivas Mehta dated 29/12/2023, against five hot mix plant - M/s Jayshree Mallikarjun Construction, M/s Thasma Construction Pvt. Ltd., M/s Madanant Construction Goa Pvt. Ltd., M/s Samarth Constructions and M/s Shantadurga Hot Mix Enterprises that are operating at sy. no. 61/2, of Benurdem- Balli , Quepem-Goa.</p> <p><u>Copy of mail dated 29/12/2024 enclosed.</u></p> <p><u>(ANNEXURE B)</u></p>
03/01/2023	<p>The Board is in receipt of mail from Mr. Shrinivas Mehta forwarding the complaint of Villagers Of Benurdem and Cordem, against five hot mix plant M/s Jayshree Mallikarjun Construction, M/s Thasma Construction Pvt. Ltd., M/s Madanant Construction Goa Pvt. Ltd., M/s Samarth Constructions and M/s Shantadurga Hot Mix Enterprises operating at sy. no. 61/2 for causing Air, water and Noise Pollution and illegal hill cutting at sy. no. 15, in Village of Benurdem.</p> <p><u>Copy of the mail dated 03/01/2024 enclosed.</u></p> <p><u>(ANNEXURE C)</u></p>
10/01/2024	<p>The Board is receipt of mail from Mrs. Sujal Mehta, attaching the complaint dated 29/12/2023 forwarded earlier to the Board against five hot mix plant namely M/s Jayshree Mallikarjun Construction, M/s Thasma Construction Pvt. Ltd., M/s Madanant Construction Goa Pvt. Ltd., M/s Samarth Constructions and M/s Shantadurga Hot Mix Enterprises that are operating illegally at sy. no. 61/2, Benurdem- Balli Goa , causing air and noise pollution.</p> <p><u>Copy of the mailed complaint dated 10/01/2024 enclosed.</u></p> <p><u>(ANNEXURE D)</u></p>

11/01/2024	<p>The Board official conducted the inspection dated 11/01/2024 of following units as M/s Jayshree Mallikarjun Construction, M/s Thasma Construction Pvt. Ltd., M/s Madanant Construction Goa Pvt. Ltd., M/s Samarth Constructions and M/s Shantadurga Hot Mix Enterprises located at sy. no. 61/2 Balli, Quepem-Goa.</p> <p><u>Copy of inspection report dated 11/01/2024 enclosed.</u></p> <p><u>(ANNEXURE E)</u></p>
17/01/2024	<p>The Board is receipt of mail dated 17/01/2024 from Mr. Shrinivas Mehta, requesting the Board to issue the inspection report dated 11/01/2024.</p> <p><u>Copy of mail attached dated 17/01/2024 enclosed.</u></p> <p><u>(ANNEXURE F)</u></p>
12/03/2024	<p>The Board is receipt of complaint from Mr. Vithoba Fal Dessai, Attorney of Comunidade of Balli, against illegal hot mix plant installed at sy. no. 15/1-A.</p> <p><u>Copy of Complaint letter dated 12/03/2024 enclosed.</u></p> <p><u>(ANNEXURE G)</u></p>
24/03/2024	<p>The Board official inspected the site dated 24/03/2024 based on complaint from Mr. Vithoba Fal Dessai dated 12/03/2024.</p> <p><u>Copy of Inspection report dated 24/03/2023 enclosed</u></p> <p><u>(ANNEXURE H)</u></p>
10/06/2024	<p><u>False complaint</u> from Mr. Kushali Velip, ZP- member of south- Goa, against Hot mix plant operating at sy. no. 15, enclosing news cuttings having names of five hot mix plant.</p> <p><u>Copy of the Complaint letter dated 10/06/2024 enclosed.</u></p> <p><u>(ANNEXURE I)</u></p>
18/06/2024	<p>The Board is receipt of letter from Cuncolim- Police station forwarding the complaint dated 29/12/2023 from Mr. Srinivas Mehta against five hot mix plant named M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises operating at sy. no. 61/2 causing air and noise pollution.</p> <p><u>Copy of the forwarded complaint letter dated 18/06/2024 enclosed. (ANNEXURE J)</u></p>

21/06/2024	<p>The Board Official conducted the site inspection dated 21/06/2024 based on complaint dated 10/06/2024 filed by Mr. Kushali J Velip against - M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, for operating illegal hot mix Plant in the Balli Village.</p> <p>The Board official then telephonically informed to the complainant Mr. Kushali J Velip of the visit as Postal address was not mentioned in the complaint letter.</p> <p>However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never in-warded the complaint against the 5 hot mix plant in above said area.</p> <p>The undersigned, then telephonically informed the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection. <u>Copy of the inspection report dated 21/06/2024 enclosed.</u></p> <p><u>(ANNEXURE K)</u></p>
25/06/2024	<p>The Board is receipt of letter from Mr. Kushali Velip and two others in response to the complaint dated 10/06/2024 filed against hot mix plant in sy. no. 15 , in the name of Mr. Kushali Velip- South Goa ZP member, saying that he had not filed any complaint dated 10/06/2024.</p> <p><u>Copy of the letter dated 25/06/2024 enclosed.</u></p> <p><u>(ANNEXURE L)</u></p>
03/07/2024	<p>The Board is in receipt of letter dated 03/07/2023, from Cuncolim Police Station forwarding the complaint of Villagers of bendurdem and cordem, Quepem Taluka against M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, for illegally operating hot mix plant.</p> <p><u>Copy of the letter dated 25/06/2024 enclosed</u></p> <p><u>(ANNEXURE M)</u></p>

26/07/2024	<p>The Board issued closure directions dated 26/07/2024 based on inspection conducted by the Board official dated 21/06/2024 on complaint dated 10/06/2024 from Mr. Kushali J Velip, South Goa – ZP member to M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd for operating without consent of the Board.</p> <p><u>Copy of the directions issued dated 26/07/2024 enclosed.</u></p> <p><u>(ANNEXURE N-1)-- M/s. Thasma Construction Pvt Ltd.</u></p> <p><u>(ANNEXURE N-2)-- M/s. Madanant Construction Goa Pvt Ltd.</u></p> <p><u>(ANNEXURE N-3)-- M/s. Samarth Construction Pvt Ltd</u></p>
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- As per records available with the Board only two hot mix plants have obtained consent to operate from the Goa State Pollution Control Board. i.e M/s. Jayshree Mallikarjun Construction located at sy. no. 61/2-C, George Mol, Village Balli , Quepem, and M/s. Shantadurga Hot Mix Enterprises Located at sy. no. 61/2, 61/3 & 61/7, Village Balli , Quepem ,(copy of consent enclosed)

M/s. Jayshree Mallikarjun Construction, Consent copy-- (ANNEXURE 1)

M/s. Shantadurga Hot Mix Enterprises, consent copy-- (ANNEXURE 2)

R. S. Prabhakar

(RAJMOHAN PRABHU DESSAI)

JEE - C/S PCB

Complaint about Air and Noise pollutions

From : shrinivasmehta12@gmail.com

Fri, Dec 29, 2023 01:25 PM

Subject : Complaint about Air and Noise pollutions

1 attachment

To : Vinod Meena <efiling-ngt@nic.in>, Dir Mines, Goa | dir-mine.goa@nic.in <dir-mine.goa@nic.in>, Member Secretary GSPCB <ms-gspcb.goa@nic.in>, Chairman GSPCB <chairman-gspcb.goa@nic.in>, Environment Engineer GSPCB, Goa <ee-gspcb.goa@nic.in>, Scientist B GSPCB Goa <scientist-gspcb.goa@nic.in>, goapcb@gspcb.in, Mgisterial Branch, South Goa Colectorate <magbr-cols.goa@nic.in>, Collector South Goa <cols.goa@nic.in>, Secretary to CM <sect-cmo.goa@nic.in>, Bhupender Yadav <mefcc@gov.in>, Superintendent of Police South Goa <sps-pol.goa@nic.in>, Goa PCB <mail.gspcb@gov.in>, goaseac@gmail.com, anur1407353@gmail.com

Illegal operation of Hot-Mix-Plants

The above attached pdf has all the details about the complaint.

air and noise pollution .pdf
3 MB

From
 Shri. Srinivas M. Metha
 Bali, Quepem, South Goa
 Mobile No. 9763827919
 Date: 29/12/2023

To,
 The Chair Person
 The Goa State Pollution Control Board
 Near Pilerne Fire Station
 Saligao, Goa State-403511.

Respected Sir,

Sub : Complaint about Air and Noise Pollutions

Ref : Illegal operation of Hot-Mix-Plants

With reference to the above cited subject matter and reference I on behalf of the people of Bali, Quepem Taluka, I would like to bring to light, the nuisance caused by Jarring Sounds and dust. I am writing and complaining this letter to address our concerns and complaint about *30th 11/2 2023*

- 1) Jay Shree Mallikarjun Construction
 C/o Amaranath Desai, Munda
 A.G. Allif Torda
 Margoa, Goa - ~~403513~~
- 2) Thasma Construction Pvt. Ltd.
 Ward No. V, H.No. 300/B:4
 Banddrilcauim 403707
 Sough Goa.
- 3) Madanant Constructions Goa Pvt. Ltd
 Opposite St. Joseph High School
 Chandor Salcete Margoa
 South Goa 403713
- 4) Samarth Constructions
 G-1 Yeshwanti Gudiporoda
 South Goa 403705

- 5) Shantadurga Hot Mix Plant
Suraj K Fal Desai
H.No 250, Buring
Kajuwada, Balli
Quepem Goa

Whose operation and activity caused severe environmental pollution in our community. We believed and asserts that the said company is guilty of the following environmental regulation.

1. The said company is operating near Balli, Quepem Taluka without converting land (NA) and operating on agricultural land.
2. The said company has not followed any checks and measure as required under Goa state pollution control board.
3. A suitable land Adequate dust control system such as dry land wet scrubber for the Dryer and mixer has not been provided.
4. The plant has provided centralized control panel to discharge of Hot Mix and adequate water scrubbing mechanism to control the dust coming out of the dryer.
5. The Hot Mix plant does not erected adequate stack height for the discharge of its scrubber flue gases.
6. No conveyor belts cover from top and side. Further wind breaking wall have not been constructed.
7. Further road / vehicle more areas at the site of Hot Mix plant does not have pucca / stabilized with stone aggregate.
8. Regular sprinkling of water on road has not been done. Hence due to vehicular movement dust generated thereby causing severe health problem.
9. Water sprinkling system not provided for suppression of dust in the premises.
10. Regular cleaning and wetting of ground with in premises has not been done.

Further the above said company is operating from 5:00 am to 10:00 pm. Hence disturbing to common people, Old age and student due to the noise pollution.

Noise pollution – A Threat

I wish to draw your attention to the noise pollution experience by the people of our locality. The people are often irritated by the Jarring Sounds all the time. All the social, cultural and political meeting are conducted them with the cause of sounds, the school children, the patients, the aged cannot have a sound sleep.

The school children and patients who are admitted in the hospitals are easily directed by noise from the nearby Hot Mix plant. The school and hospitals are very close to these Ho Mix plants. The hot mix plants are situated just touching to National Highway and residential places as also very close to my restaurant. The dust generated from said hot mix plant directly spreads to my hotel causing severe pollution to common people and the customers who are visiting to my hotel.

Further I would like to draw your kind attention that the open well which is just close to nearby hot mix plant, due to generation of dust, which enters in to the open well thereby causing severe water pollution and the water cannot be used either for commercial nor for domestic use. The five numbers of hot mix plant are established one by one in one place within radius of 100 meter. Though the Hot Mix Plant shall have distance of 500 Meters from village and 200 meter from national highway. The plant is very close to village and national heavy.

On behalf of our community, I strongly request your good office to consider our complaint and find time to examine and inspect the operation of these Hot Mix plants. If ever you will be needing our help and assistance, please don't hesitate to contact us through the above mobile number. We are just concerned about our environment especially when it affects our quality of Air and water.

It heart to inform you that, the railway station container Zone is situated just 300 meters from this Hot Mix Plant. The food stuff is being stored and transported from Railway yard thereby causing Health problem due to dust and Air pollution.

Due to dust and Air Pollution generated from these plant further my residential house is nearby to this five plants, the dust directly enters and spreads all over my house causing sever health problem to my family and Two of my sons who even cannot have a sound sleep and unable to study due to noise and Air Pollution. Further the said unit was covered with thick vegetation green forest and cashew plantation in Bandoda Village. Know the total forest was Deforested by the owners of Hot Mix Plant. Therefore I kindly request you to seriously look in to these burning issue and justice may please the provided on humanilarian ground.

Finally I kindly with foiled hand request your good office to stop immediately the operation of the said unit till all the guidelines of pollution control measures full filled and I may be called personally when you visit the said Hot Mix Plant for inspection.

While thanking you assuring my best relation and close co-operation at all lime.

We remain,

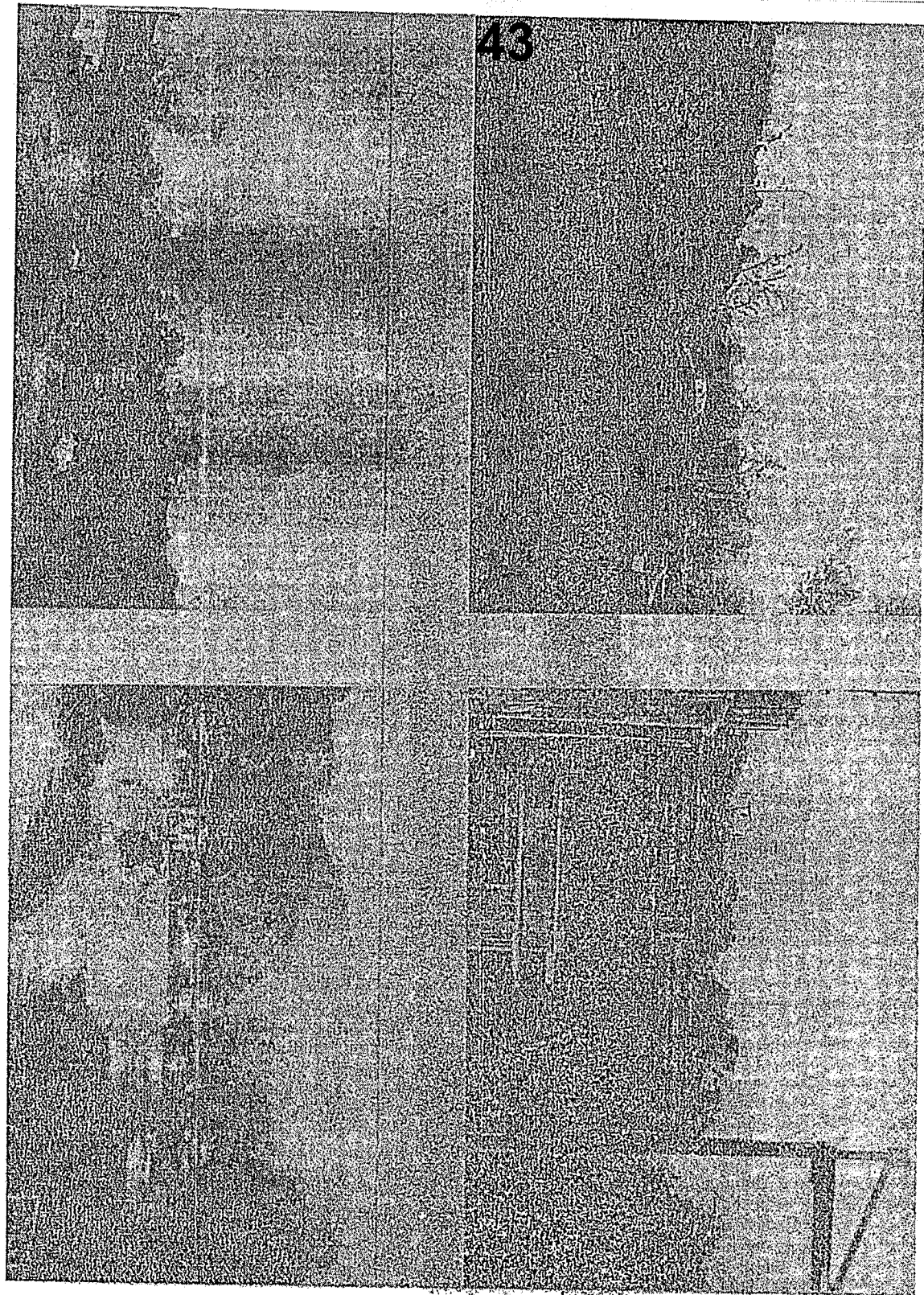
Your's faithfully

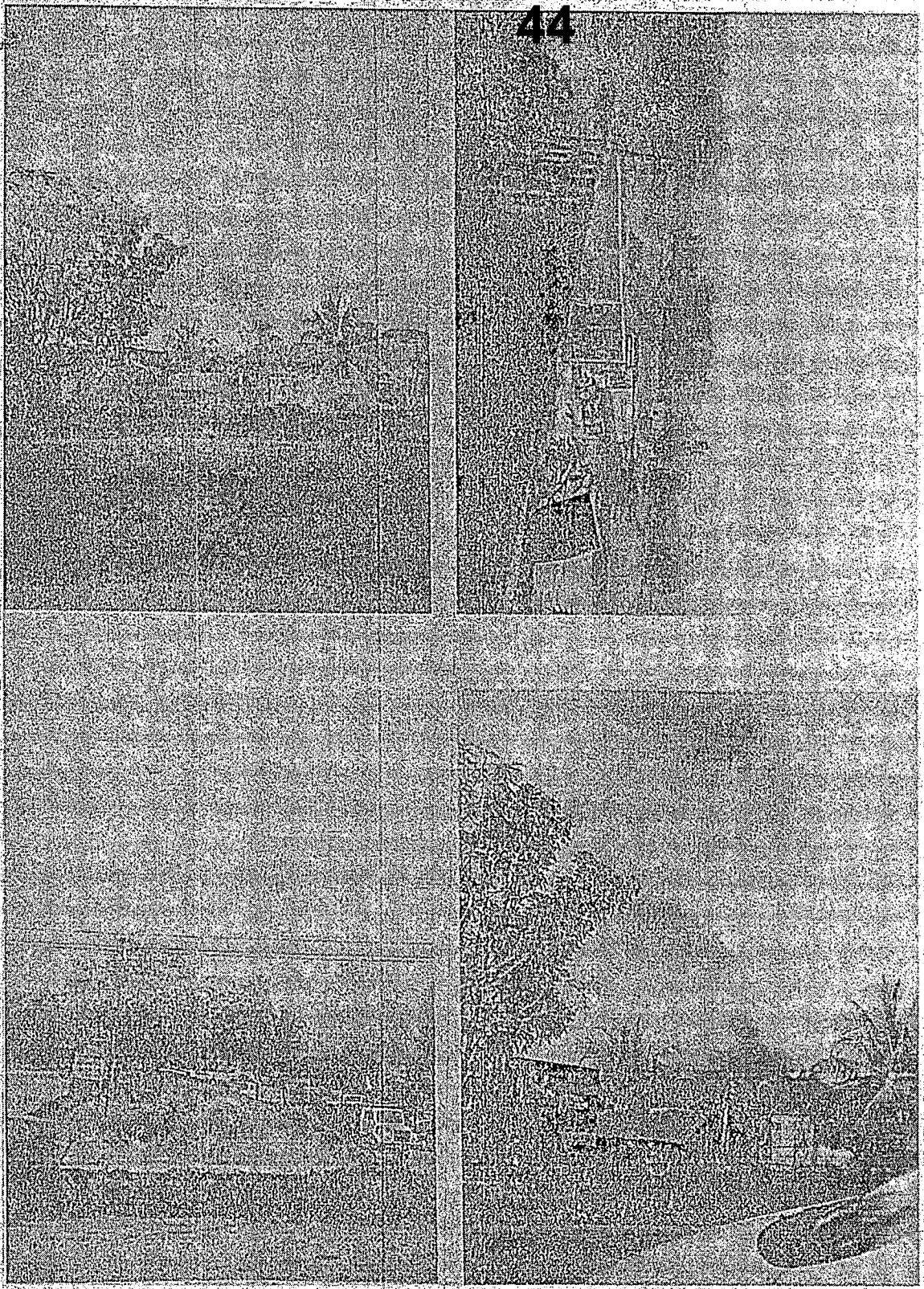
Date: 14-01-2022

(Srinivas M. Melha)

Copy to

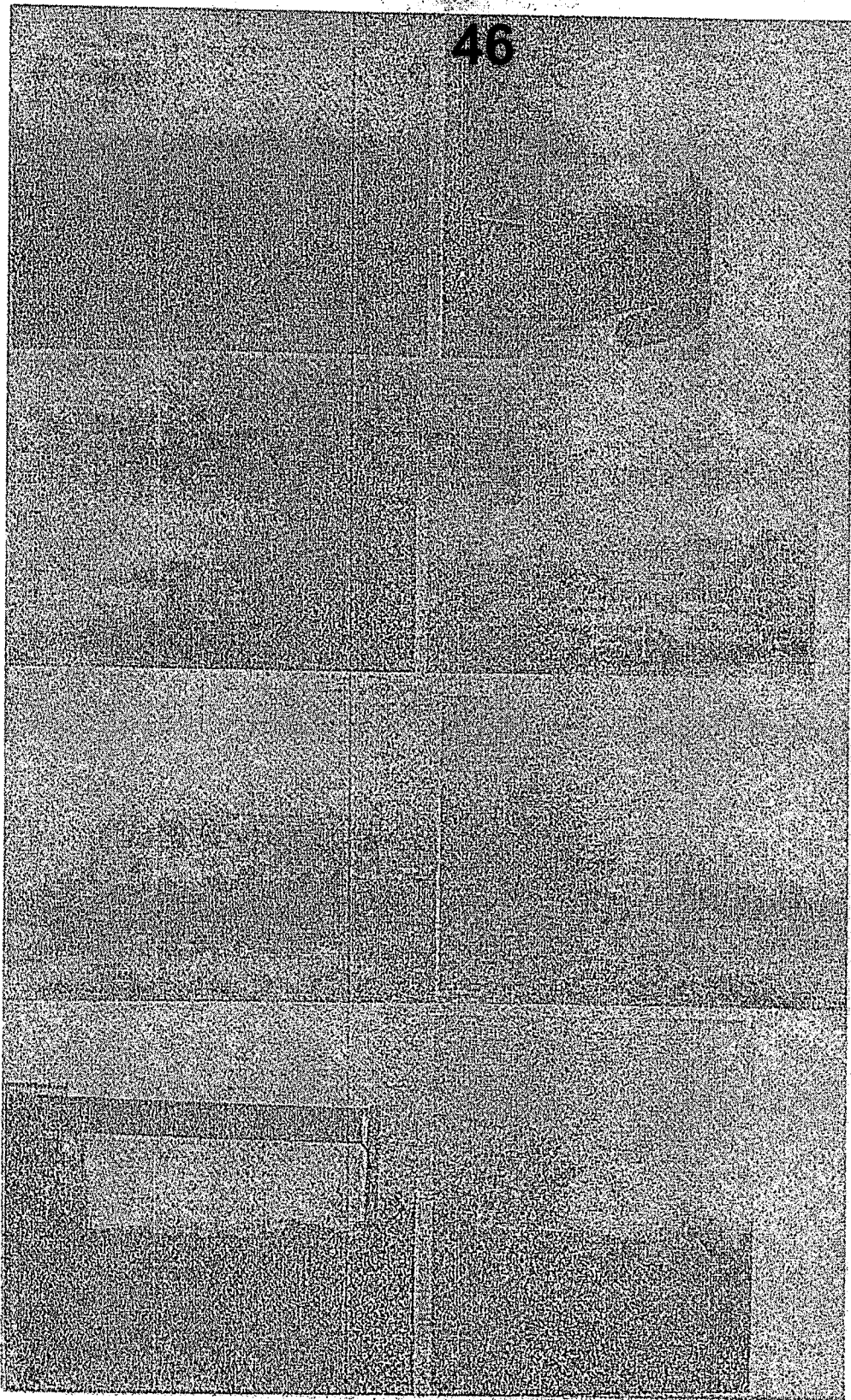
1. Village Panchayat, Adne Balli, Goa
2. Chief Secretary, Alleno, Panaji, Government of Goa
3. Chief Minister, Government of Goa
4. Primary Health Centre, Balli, Goa
5. Director of Health Service Environmental and Pollution Control, Panaji, Goa
6. The Collector, Margoa, South Goa
7. Deputy Collector Quepem, South Goa
8. Deputy Director of Panchayat Margao South Goa
9. Mamladar, South Goa Quepem
10. The BDO, Quepem Goa
11. Department of Environment and Claimant change, 4th Floor, Dempo Tower, Panaji 403001
12. Executive Engineer, NH-17 (66) PWD Fatorda, Margoa, Goa
13. National Green Tribunal, New Administrative Building, D Wing First floor, Opposite, Council Hall Compound, Pune, Maharashtra 411001
14. National Green Tribunal Jandkot House, Copernicus Marg, Near India Gate, New Delhi, Delhi 110001







1950



Fwd: Complaint about Air and Noise pollutions

From : Member Secretary GSPCB <ms-gspcb.goa@nic.in> Tue, Jan 02, 2024 04:01 PM
Subject : Fwd: Complaint about Air and Noise pollutions 1 attachment
To : Goa PCB <mail.gspcb@gov.in>

mlha
3/11

From: "SDO/Dy. Collector, Quepem, South Goa Collectorate" <sdm-quepem.goa@nic.in>
To: "tcpd quepem" <tcpd.quepem@gmail.com>
Cc: shrinivasmehtha12@gmail.com, "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>, "Collector South Goa" <cols.goa@nic.in>
Sent: Friday, December 29, 2023 4:05:37 PM
Subject: Fwd: Complaint about Air and Noise pollutions

Sir/Madam,

Kindly find herewith the complaint received from Shri. Shrinivas Mehla (Mob: 9763327919) regarding air and noise pollution. The complaint has alleged that there is illegal hill cutting happening in the area while making a telephonic complaint subsequent to filing of this complaint. In this regard, you are required to inspect the site and take necessary action if there is any violation of TCP, Act, 1974 and intimate the complainant.

Regards,
 Deputy Collector & SDM, Quepem

From: shrinivasmehtha12@gmail.com
To: "SDO/Dy. Collector, Quepem, South Goa Collectorate" <sdm-quepem.goa@nic.in>
Sent: Friday, December 29, 2023 3:41:52 PM
Subject: Complaint about Air and Noise pollutions

Below is the pdf of the complaint:

 **air and noise pollution .pdf**
 3 MB

From
 Shri Srinivas M Melha
 Bali, Quepem, South Goa
 Mobile No. 9763327919
 Date = 29/12/2023

To,
 The Chair Person
 The Goa State Pollution Control Board
 Near Pillarne Fire Station
 Salgao, Goa State-403511.

Respected Sir,

Sub: Complaint about Air and Noise Pollutions

Ref: Illegal operation of Hot-Mix-Plants

With reference to the above cited subject matter and reference I on behalf of the people of Bali, Quepem Taluka, I would like to bring to light, the nuisance caused by Jarring Sounds and dust. I am writing and complaining this letter to address our concerns and complaint about ~~30/12/2023~~ 29/12/2023

- 1) Jay Shree Mallikarjun Construction
 C/o Amaranath Desai, Murda
 A.G. Allif Torda
 Margoa, Goa - ~~403709~~
- 2) Thasma Construction Pvt. Ltd.
 Ward No. V, H No. 300/B-4
 Bandrilecaum 403707
 Sough, Goa.
- 3) Madanant Constructions Goa Pvt. Ltd
 Opposite St. Joseph High School
 Chandor, Salcete Margoa
 South Goa 403713
- 4) Samarth Constructions
 G1 Yeshwant Gudiporoda
 South Goa 403705

- 5) Shantadurga Hot Mix Plant
Suraj K Fal Desai
H.No 250, Buring
Kajiwada, Balli
Quepem Goa

Whose operation and activity caused severe environmental pollution in our community. We believed and asserts that the said company is guilty of the following environmental regulation:

1. The said company is operating near Balli, Quepem Taluka without converting land (NA) and operating on agricultural land.
2. The said company has not followed any checks and measure as required under Goa state pollution control board.
3. A suitable land Adequate dust control system such as dry land wet scrubber for the Dryer and mixer has not been provided.
4. The plant has provided centralized control panel to discharge of Hot Mix and adequate water scrubbing mechanism to control the dust coming out of the dryer.
5. The Hot Mix plant does not erected adequate stack height for the discharge of its scrubber flue gases.
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7. Further road / vehicle more areas at the site of Hot Mix plant does not have pucca / stabilized with stone aggregate.
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Noise pollution – A Threat

I wish to draw your attention to the noise pollution experience by the people of our locality. The people are often irritated by the Jarring Sounds all the time. All the social, cultural and political meeting are conducted them with the cause of sounds the school children, the patients the aged cannot have a sound sleep.

The school children and patients who are admitted in the hospitals are easily directed by noise from the nearby Hot Mix plant. The school and hospitals are very close to these Ho Mix plants. The hot mix plants are situated just touching to National Highway and residential places as also very close to my restaurant. The dust generated from said hot mix plant directly spreads to my hotel causing severe pollution to common people and the customers who are visiting to my hotel.

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On behalf of our community, I strongly request your good office to consider our complaint and find time to examine and inspect the operation of these Hot Mix plants. If ever you will be needing our help and assistance, please don't hesitate to contact us through the above mobile number. We are just concerned about our environment especially when it affects our quality of Air and water.

It heart to inform you that, the railway station container Zone is situated just 300 meters from this Hot Mix Plant. The food stuff is being stored and transported from Railway yard thereby causing Health problem due to dust and Air pollution.

Due to dust and Air Pollution generated from these plant further my residential house is nearby to this five plants, the dust directly enters and spreads all over my house causing sever health problem to my family and Two of my sons who even cannot have a sound sleep and unable to study due to noise and Air Pollution. Further the said unit was covered with thick vegetation green forest and cashew plantation in Bandoda Village. Know the total forest was Deforested by the owners of Hot Mix Plant. Therefore I kindly request you to seriously look in to these burning issue and justice may please the provided on humanitarian ground.

Finally I kindly with folded hand request your good office to stop immediately the operation of the said unit till all the guidelines of pollution control measures full filled and I may be called personally when you visit the said Hot Mix Plant for inspection.

While thanking you assuring my best relation and close co-operation at all time.

We remain,

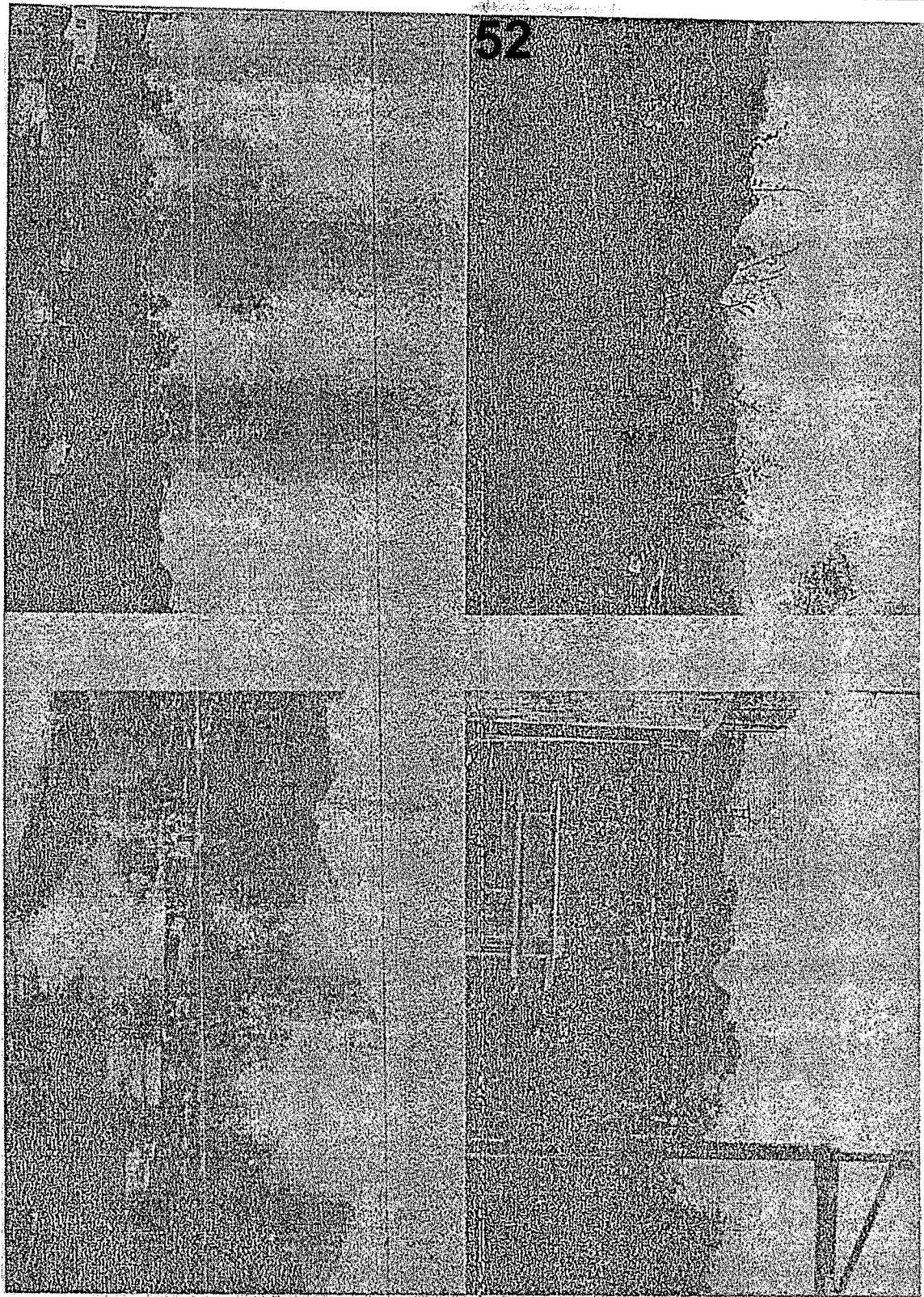
Your's faithfully

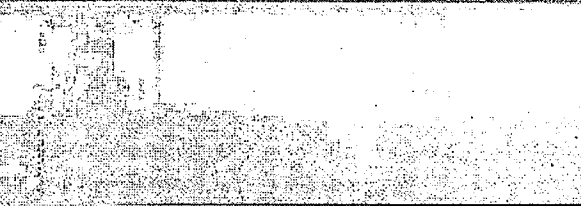
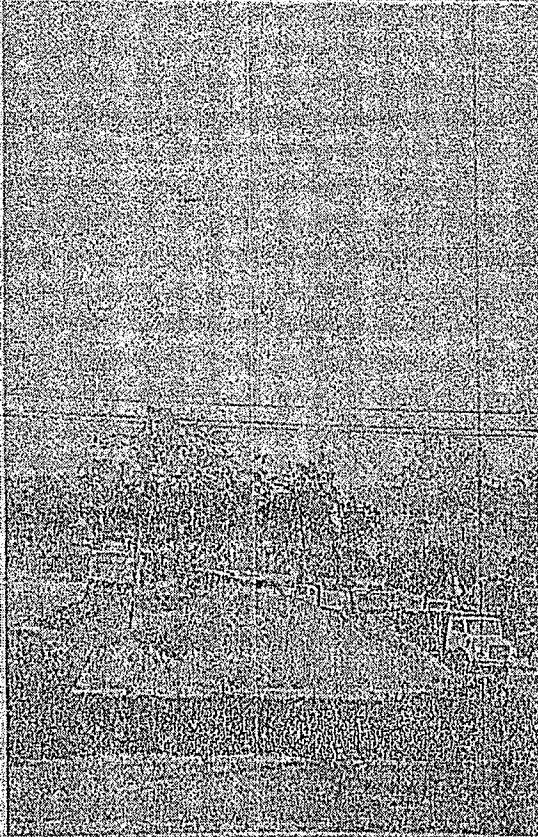
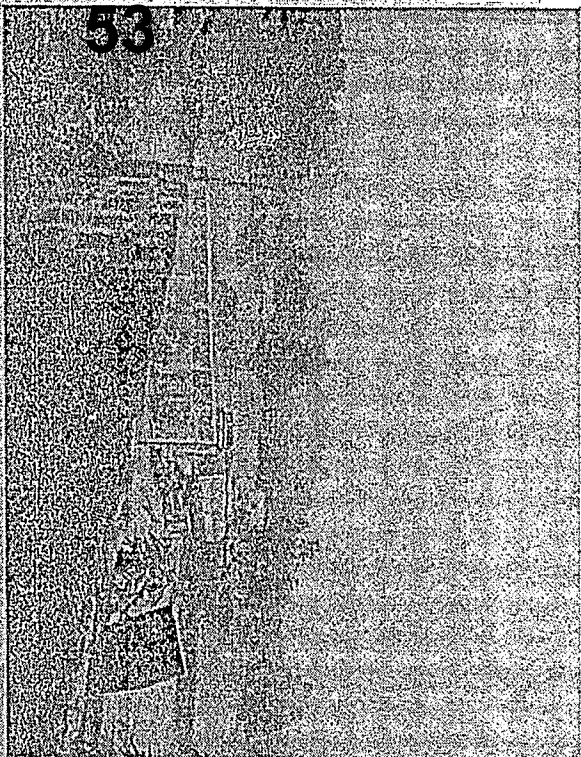
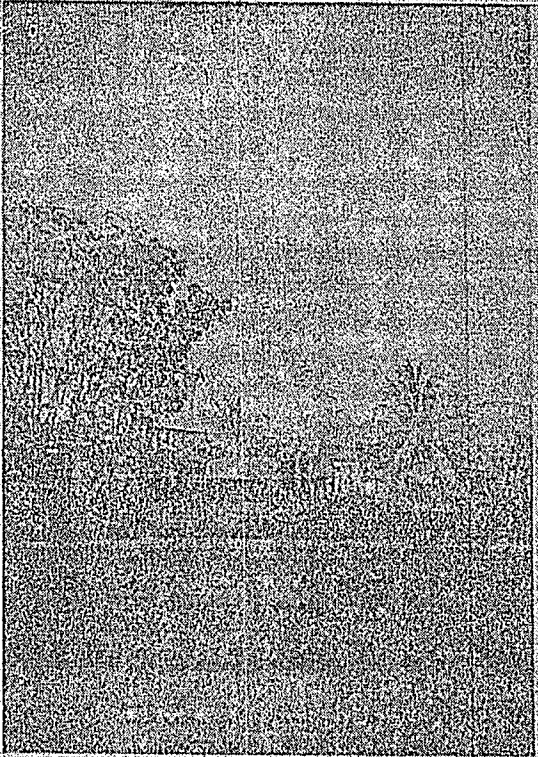
Date: 14-01-2022

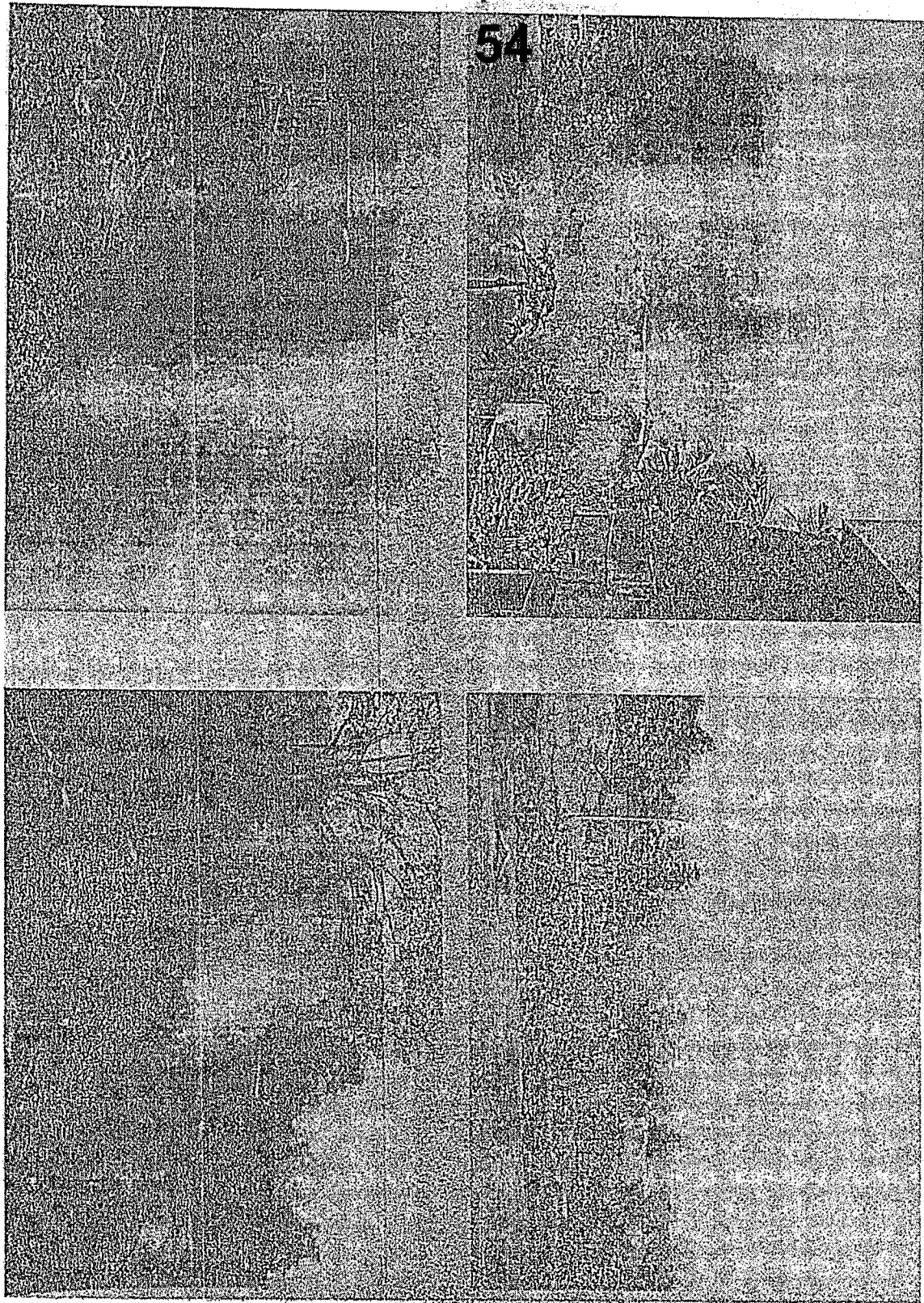
(Srinivas M Metha)

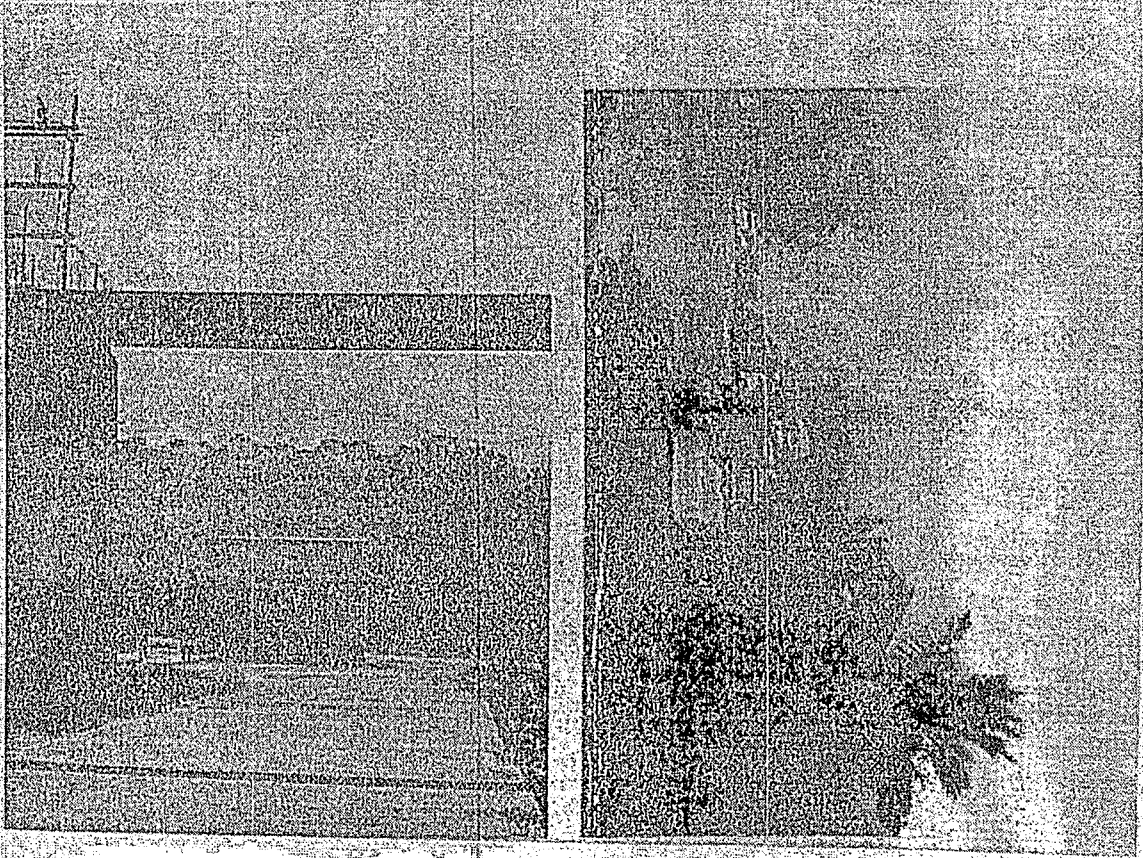
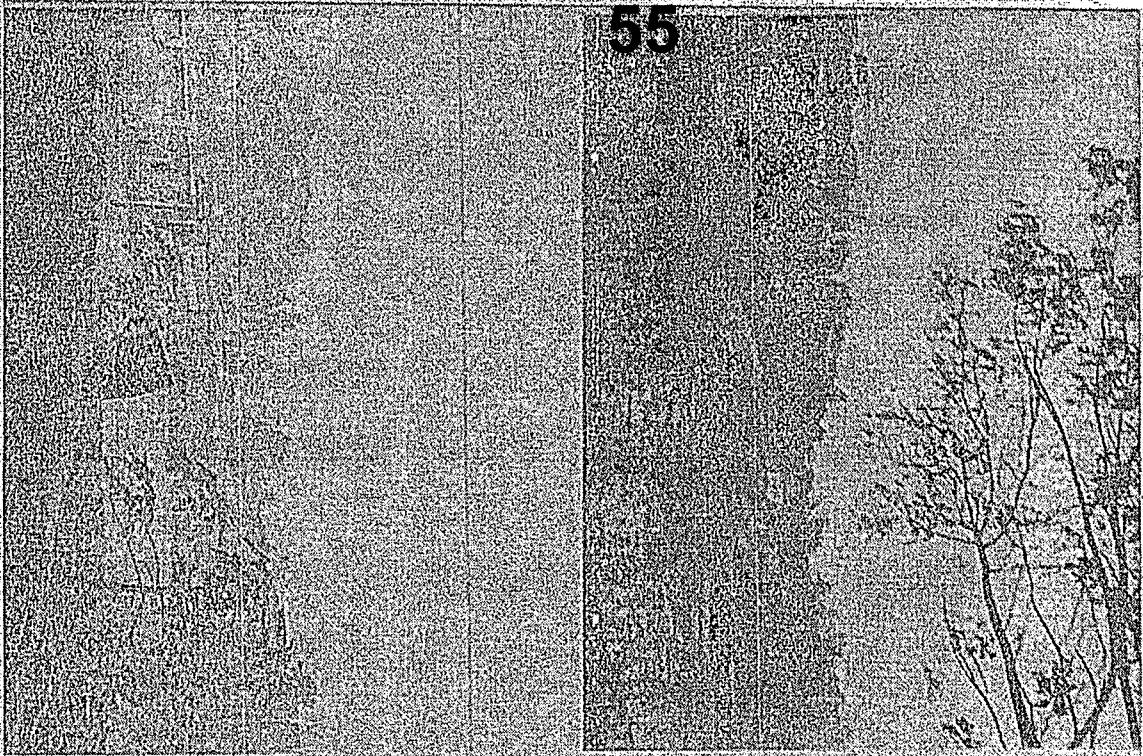
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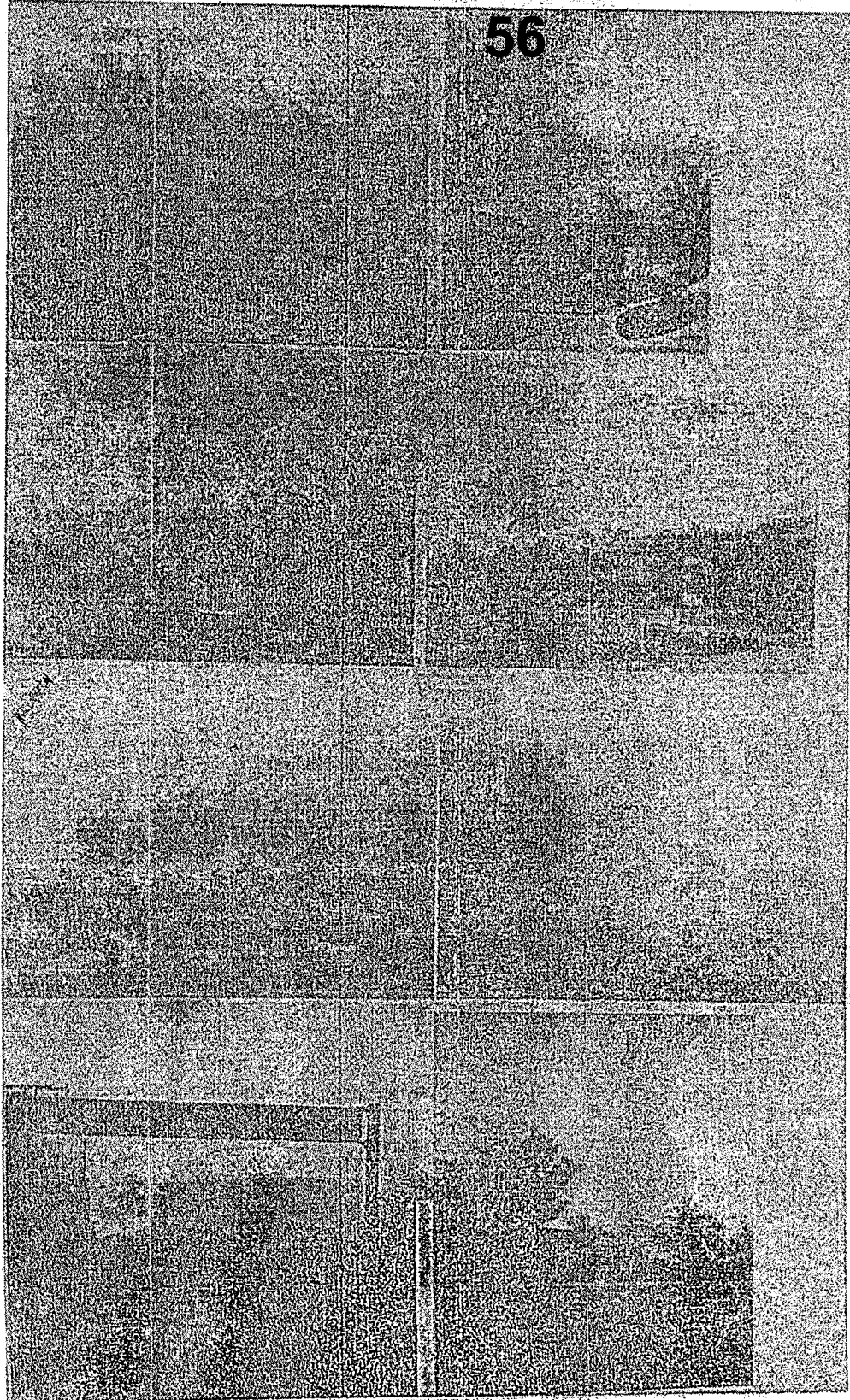
1. Village Panchayat, Adne Balli, Goa
2. Chief Secretary, Aleno, Panaji, Government of Goa
3. Chief Minister, Government of Goa
4. Primary Health Centre, Balli, Goa
5. Director of Health Service Environmental and Pollution Control, Panaji, Goa
6. The Collector Margoa, South Goa
7. Deputy Collector Quepem, South Goa
8. Deputy Director of Panchayat Margao South Goa
9. Mamdar, South Goa, Quepem
10. The BDO, Quepem, Goa
11. Department of Environment and Claimant change, 4th Floor, Dempo Tower, Panaji 403001
12. Executive Engineer, NH-17 (66) PWD Fatorda, Margoa, Goa
13. National Green Tribunal, New Administrative Building, D Wing, First floor, Opposite, Council Hall Compound, Pune, Maharashtra 411001
14. National Green Tribunal Jandkoti House, Copernicus Marg, Near India Gate, New Delhi, Delhi 110001











Illegal Hill cutting and mining in condimal Balli Goa

From : shrinivasmehra12@gmail.com

Wed, Jan 03, 2024 01:22 PM

Subject : Illegal Hill cutting and mining in condimal Balli Goa

1 attachment

To : Vinod Meena <efiling-ngt@nic.in>, Dir. Mines, Goa | dir-mine.goa@nic.in <dir-mine.goa@nic.in>, Chairman GSPCB <chairman-gspcb.goa@nic.in>, Member Secretary GSPCB <ms-gspcb.goa@nic.in>, Environment Engineer GSPCB, Goa <ee-gspcb.goa@nic.in>, Scientist B GSPCB Goa <scientist-gspcb.goa@nic.in>, goapcb@gspcb.in, Mgisterial Branch, South Goa Colectorate <magbr-cols.goa@nic.in>, Collector South Goa <cols.goa@nic.in>, Secretary to CM <sect-cmo.goa@nic.in>, Bhupender Yadav <mefcc@gov.in>, Superintendent of Police South Goa <sps-pol.goa@nic.in>, goaseac@gmail.com, Goa PCB <mail.gspcb@gov.in>

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Illegal hill cutting and mining .pdf

3 MB

From:
The Villagers of Bendurdem and Cordem,
Taluka Quepem Goa.

Date: 29/12/2023

To:

Chair Person
The Goa State Pollution Control Board
Near Pileme Fire Station,
Salgao, Goa State-403511

Minutes of Geology
08/32-242-6431

Respected Sir/Madam,

Sub: Complaint regarding Air, Water and Noise pollution due to running of illegal Hot Mix Plants situated at Condimal, Balli, Taluka Quepem under survey No. 61/2 of village Balli, And illegal Hill Cutting at Condimal, Balli, Taluka Quepem under Survey No. 15 of Village Bendurde. Ref: Illegal operation of Hot Mix Plants

1. With reference to the above cited subject matter we the villagers of Bendurdem and Cordem would like to bring to your notice that the nuisance caused by Jarring Sounds and dust resulting to produce Air, Water and Noise pollution. We are writing and complaining this letter to address our concerns and complaint about Hot Mix Plants which is situated at Survey No. 61/2 of village Balli, Quepem Taluka.
2. That the said operations and activities of hot mix plant caused severe environmental pollution in our locality. We believed and assert that said company is guilty of the following environmental rules and regulation.
 - a. The said company is operating near Balli, Quepem Taluka without converting land (NA) into non agricultural use and it is operating on purely agricultural land.
 - b. The said company has not followed any checks and measure as required under Goa State Pollution Control Board.

-2-

- c. A suitable and adequate dust control system such as dry land wzl scrubber for the Dryer and mixer has not been provided.
 - d. The plant has not provided centralized control panel to discharge of Hot Mix and adequate water scrubbing mechanism to control the dust coming out of the dryer.
 - e. The Hot Mix plant does not erected adequate stack height for the discharge of its scrubber flue gases.
 - f. No conveyor belts cover from Top and side. Further wind breaking wall have not been constructed.
 - g. Further road/vehicle move areas at the site of Hot Mix plant does not have pucca stabilized with stone aggregate.
 - h. Regular sprinkling of water on road has not been done. Hence due to vehicular movement dust generated thereby causing severe health problems.
 - i. Water sprinkling system not provided for suppression of dust in the premises.
 - j. Regular cleaning and wetting of ground within premises has not been done.
 - k. Further the above said company is operating for 24 hours, hence disturbing to common people, Old age and student due to the noise pollution.
3. The said Plant is located within the radius of 500 mtrs. from the village, Bendurdem, Parrem, the Primary Health Centre, Balli, Railway Station, Balli Govt. High School, Reserved Forest, so also within the radius of operation of Konkan Railway Multi Model Logistic Food Park, Balli.

Due to the operation of illegal hot mix plant the people of Bendurdem and Cordem and surrounding also suffer severe health problems as under:

-3/-

I) Air Pollution:- A Threat

The hot mix plants releases dangerous smoke or air in to the environment which is directly causing health problems such as lung cancer, tuberculosis, asthma, heart attack and other major diseases have increased in the locality.

The dust particles/carbon releases from the plants directly affecting the agricultural crops, such as cashew plantation, chili cultivation and other garden crops as a result the people of the surrounding area suffering huge losses, so also the seasonal crops like vegetables and fruits are consuming by the people causing various diseases.

II) Noise Pollution.

We also wish to draw your attention to the noise pollution experience by the people of our locality. The people are often irritated by the jarring sounds all the time. The patients, the aged one cannot have a sound sleep.

The school children and patients who are admitted in the hospitals are directly by noise and air from the nearby Hot Mix plant. The school and hospitals are very close to these Hot Mix plants. The hot mix plants are situated just touching to National Highway and residential places as also very close to restaurant. The dust generated from said hot mix plant directly spreads to hotel causing severe pollution to common people and the customers who are visiting to the hotel.

III) Water Pollution.

The Hot Mix Plants are situated very close to the traditional tributary of river Sal flowing from South to North direction. The water from the said river is using for domestic purpose such as drinking, cooking and other domestic purposes. The hazardous chemical/gas which are releasing into the said river causing water pollution which is affecting to the human health as well as animals.

Further we would like to draw your kind attention that the open well which is just close to nearby hot mix plant, due to generation of dust which enters in to the open well thereby causing severe water pollution and the water cannot be used either for commercial nor for domestic use.

IV) Crop

That the main source of income of the surrounding people are cashew cultivation which is the only seasonal crops during the summer season and during these particular season the operation of hot mix plants are so tremendously increasing which effecting the cashew yield. The dust from the hot mix plants stacks upon the cashew trees like a hard carpet which causing decrease of cashew yield thereby the villagers suffers huge monetary loss and directly affects their livelihood.

4. That there are five numbers of hot mix plant which are established one by one in one place within radius of 100 meter. The said hot mix plants are very close to villages and the National Highway No. 66.

5. On behalf of villagers, we strongly request your good office to consider our complaint and find time to examine and inspect the operation of these Hot Mix plants. We are just concerned about our environment especially when it affects our quality of Air and water.

6. It heart to inform you that, the railway station container Zone is situated just 300 meters from this Hot Mix Plant. The food stuff is being stored and transported from Railway yard thereby causing Health problem due to dust and Air pollution.

7. Due to dust and Air Pollution generated from these hot mix plants further affecting residential houses which are situated nearby to this five plants, thereby the dust directly enters and spreads all over houses causing severe health problem.

8. For the purpose of constructing/erecting the said hot mix plants the natural phenomena have been destroyed such as hill / plateaus have been cut thereby changing the nature of the land. That thousands of forest trees have been cut down resulting huge deforestation.

That in case if the authority fails to take any immediate action against the said illegal hot mix plants within the period of 15 days, any untoward incidence took place then the above villagers shall not be held responsible for the same.

In view of above circumstances, We kindly request you to seriously look in to these burning issue and justice may please be provided on humanitarian ground.

Finally we kindly with folded hand request your good office to stop/closed down immediately the operation of the said hot mix plants.

Yours faithfully,

The Villagers

1. Satyaran Velip
2. Uhas Velip
3. Mochalev. Gauram. Hetaf. J. Daga
4. Krishna B. D. Manekar
5. Narayan S. Gankar
6. Purse F. Gankar
7. Prakash V. Velip
8. Datta Velip
9. Sru. Gankar
10. Sagar Velip
11. Surendra M. Gankar
12. Dharma Velip
13. Arvind Gankar
14. Kishori Velip
15. Ashok Velip
16. Prabhakar Velip
17. Krishna Gankar

18. Vinay D. Gaonkar	Bendurden	One
19. Santosh C. Gaonkar	Bendurden	Bendurden
20. Satish Gaonkar	Bendurden	at
21. Chandrabhas K. Gaonkar	Bendurden	at
22. Ramesh B. Gaonkar	Bendurden	at
23. Reshda M. Gaonkar	Bendurden	at
24. Samir K. Gaonkar	Bendurden	at
25. Rajendra F. Gaonkar	Bendurden	at
26. Gourish B. Velip	Bendurden	at
27. Nitin C. Gaonkar	Bendurden	at
28. Rishi R. Gaonkar	Bendurden	at
29. Parshant A. Gaonkar	Bendurden	at
30. Mohan A. Gaonkar	Bendurden	at
31. Anant S. Gaonkar	Bendurden	at
32. Saanesh R. Gaonkar	Bendurden	at
33. Vrunda S. Gaonkar	Bendurden	at
34. Chetan C. Gaonkar	Bendurden	at
35. Darshan C. Velip	Bendurden	at
36. Pratishka R. Velip	Bendurden	at
37. Rajesh K. Velip	Bendurden	at
38. Shashank S. Velip	Bendurden	at
39. Savitri Velip	Bendurden	at
40. Sada S. Velip	Bendurden	at
41. Akshay L. Velip	Bendurden	at
42. Lalita L. Velip	Bendurden	at
43. Alisha L. Velip	Bendurden	at
44. Sandeep A. Velip	Bendurden	at
45. Mayank S. Velip	Bendurden	at
46. Uma Sandeep Velip	Bendurden	at
47. Madhu N. Gaonkar	Bendurden	at

- 48. Prakash S. Gaonkar Bendurden
- 49. Olinda C. Gaonkar Bendurden
- 50. Babuso S. Gaonkar Bendurden
- 51. Rohidas B. Gaonkar Bendurden
- 52. Sult P. Gaonkar Bendurden
- 53. Ram A. Gaonkar Bendurden
- 54. Sheemshi K. Velip Bendurden
- 55. Jijji J. Gaonkar Bendurden
- 56. Rajendra Babu Gaonkar Bendurden
- 57. Bhanudas S. Gaonkar Bendurden
- 58. Chandras C. Gaonkar Bendurden
- 59. Davidas S. Gaonkar Bendurden
- 60. Darshan S. Velip Bendurden
- 61. Shaya D. Velip Bendurden
- 62. Ankita S. Velip Bendurden
- 63. Chandrakala C. Velip Bendurden
- 64. Saad S. Velip Bendurden
- 65. Shantala B. Velip Bendurden
- 66. Sushma Waccha Bendurden
- 67. Subal Narokor Bendurden
- 68. Vicky Velip Bendurden
- 69. PETER Fernandes Bendurden

Copy to:

1. The Village Panchayat, Balli Adnem, Balli, Goa.
2. The Chief Secretary, Government of Goa, Secretariat, Porvorim Goa.
3. The Hon'ble Chief Minister, Government of Goa, Secretariat, Porvorim Goa.
4. The Medical Officer, Primary Health Centre, Balli, Goa.
5. The Director of Health Service Environmental and Pollution Control, Panaji, Goa.
6. The Collector, Mathany Saldanha Administrative Complex, Margoa, South Goa.
7. The Deputy Collector, Quepem, South Goa.
8. The Deputy Director of Panchayat, Mathany Saldanha Administrative Complex, Margoa, South Goa.
9. The Mamlatdar of Quepem, Quepem Goa.
10. The B.D.O., Quepem Goa.
11. The Department of Environment and Climate change, 4th Floor, Dempo Tower, Panaji Goa.
12. The Executive Engineer, NH-66, PWD Fatorda, Margoa, Goa.
13. The National Green Tribunal, New Administrative Building, 0 Wing First floor, Opposite, Council Hill Compound, Pune, Maharashtra 411001.
14. The National Green Tribunal, Jaridkot House, Copernicus Marg, Near India Gate, New Delhi, Delhi 110001.
15. The Hon'ble MLA's of Quepem and Cuncolim Constituency.
16. The Police Inspector, Cuncolim Police Station.
17. The Chairperson, Goa State Pollution Control Board, Near Piljeme Fire Station, Salgao Goa.
18. Directorate of Mines and Geology, Ground Floor, Institute Menezes Braganza, Panaji Goa.
19. The Superintendent of Police, South Goa District, Margao Goa.

Complaint against air and noise pollutions

From : sujalmehra937@gmail.com

Wed, Jan 10, 2024 05:39 PM

Subject : Complaint against air and noise pollutions

3 attachments

To : Goa PCB <mail.gspcb@gov.in>

air and noise pollution .pdf
3 MB

air and noise pollution .pdf
3 MB

air and noise pollution (1).pdf
3 MB

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(C) Kola Far
Rh

Rohan

From
 Shri Srinivas M. Metha
 Bali, Quepem, South Goa
 Mobile No. 9763327919
 Date: 29/12/2023

To,
 The Chair Person
 The Goa State Pollution Control Board
 Near Pilerne Fire Station
 Sallgao, Goa State - 403511

Respected Sir,

Sub: Complaint about Air and Noise Pollutions

Ref: Illegal operation of Hot Mix Plants

With reference to the above cited subject matter and reference I on behalf of the people of Bali, Quepem Taluka, I would like to bring to light the nuisance caused by Jarring Sounds and dust. I am writing and complaining this letter to address our concerns and complaint about JMS, C/1/2, Dalk.

- 1) Jay Shree Mallikarjun Construction
 C/o. Amaranath Desai, Murida
 A.G. Allif Torda
 Margoa, Goa - 403705
- 2) Thasma Construction Pvt. Ltd.
 Ward No. V, H No. 300/B-4
 Banddilecaim, 403707
 Sough, Goa.
- 3) Madanant Constructions Goa Pvt. Ltd.
 Opposite St. Joseph High School
 Chandor Salcete Margoa
 South Goa 403713
- 4) Samarth Constructions
 G1 Yeshwant Gudiporoda
 South Goa 403705

- 5) Shantadurga Hot Mix Plant
Suraj K Fal Desai
H No 250, Buring
Kajuwada, Balli
Quepem-Goa

Whose operation and activity caused severe environmental pollution in our community. We believed and asserts that the said company is guilty of the following environmental regulation.

1. The said company is operating near Balli, Quepem Taluka, without converting land (NA) and operating on agricultural land.
2. The said company has not followed any checks and measure as required under Goa state pollution control board.
3. A suitable land Adequate dust control system such as dry land wet scrubber for the Dryer and mixer has not been provided.
4. The plant has provided centralized control panel to discharge of Hot Mix and adequate water scrubbing mechanism to control the dust coming out of the dryer.
5. The Hot Mix plant does not erected adequate stack height for the discharge of its scrubber flue gases.
6. No conveyor belts cover from Top and side. Further wind breaking wall have not been constructed.
7. Further road / vehicle more areas at the site of Hot Mix plant does not have pucca / stabilized with stone aggregate.
8. Regular sprinkling of water on road has not been done. Hence due to vehicular movement dust generated thereby causing severe health problem.
9. Water sprinkling system not provided for suppression of dust in the premises.
10. Regular cleaning and wetting of ground with in premises has not been done.

Further the above said company is operating from 5:00 am to 10:00 pm. Hence disturbing to common people, Old age and student due to the noise pollution.

Noise pollution – A Threat

I wish to draw your attention to the noise pollution experience by the people of our locality. The people are often irritated by the Jarring Sounds all the time. All the social, cultural and political meeting are conducted them with the cause of sounds the school children, the patients the aged cannot have a sound sleep.

The school children and patients who are admitted in the hospitals are easily directed by noise from the nearby Hot Mix plant. The school and hospitals are very close to these Ho Mix plants. The hot mix plants are situated just touching to National Highway and residential places as also very close to my restaurant. The dust generated from said hot mix plant directly spreads to my hotel causing severe pollution to common people and the customers who are visiting to my hotel.

Further I would like to draw your kind attention that the open well which is just close to nearby hot mix plant due to generation of dust, which enters in to the open well thereby causing severe water pollution and the water cannot be used either for commercial nor for domestic use. The five numbers of hot mix plant are established one by one in one place within radius of 100 meter. Though the Hot Mix Plant shall have distance of 500 Meters from village and 200 meter from national highway. The plant is very close to village and national heavy.

On behalf of our community, I strongly request your good office to consider our complaint and find time to examine and inspect the operation of these Hot Mix plants. If ever you will be needing our help and assistance, please don't hesitate to contact us through the above mobile number. We are just concerned about our environment especially when it affects our quality of Air and water.

It heart to inform you that, the railway station container Zone is situated just 300 meters from this Hot Mix Plant. The food stuff is being stored and transported from Railway yard thereby causing Health problem due to dust and Air pollution.

Due to dust and Air Pollution generated from these plant further my residential house is nearby to this five plants, the dust directly enters and spreads all over my house causing sever health problem to my family and Two of my sons who even cannot have a sound sleep and unable to study due to noise and Air Pollution. Further the said unit was covered with thick vegetation green forest and cashew plantation in Bandoda Village, Know the total forest was Deforested by the owners of Hot Mix Plant. Therefore I kindly request you to seriously look in to these burning issue and justice may please be provided on humanitarian ground.

Finally I kindly with folded hand request your good office to stop immediately the operation of the said unit till all the guidelines of pollution control measures full filled and I may be called personally when you visit the said Hot Mix Plant for inspection.

While thanking you assuring my best relation and close co-operation at all time.

We remain,

Your's faithfully



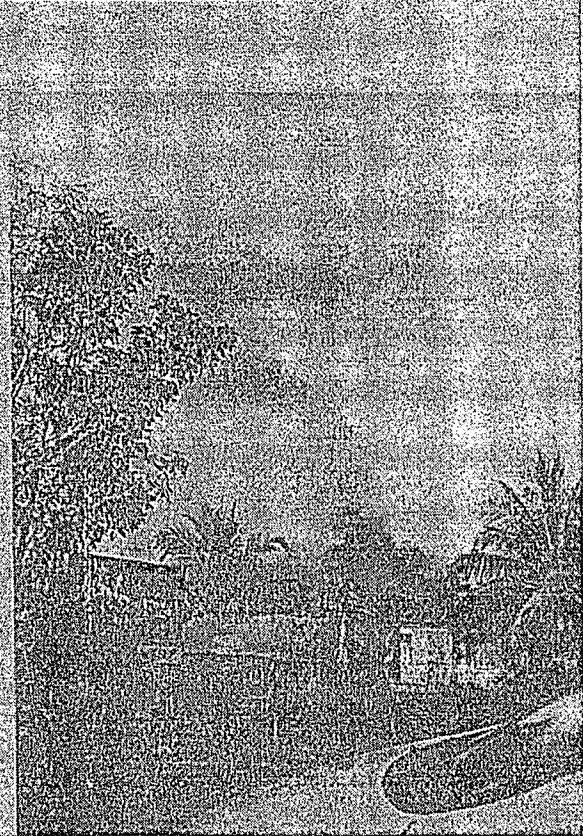
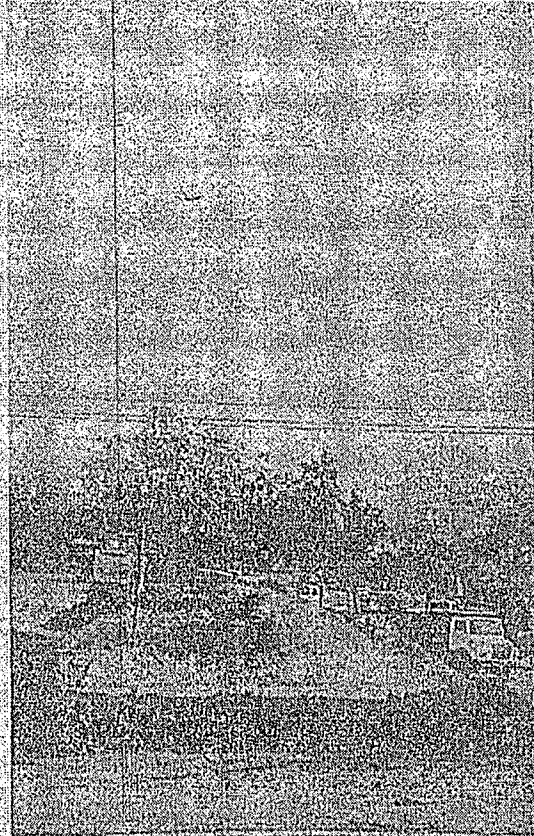
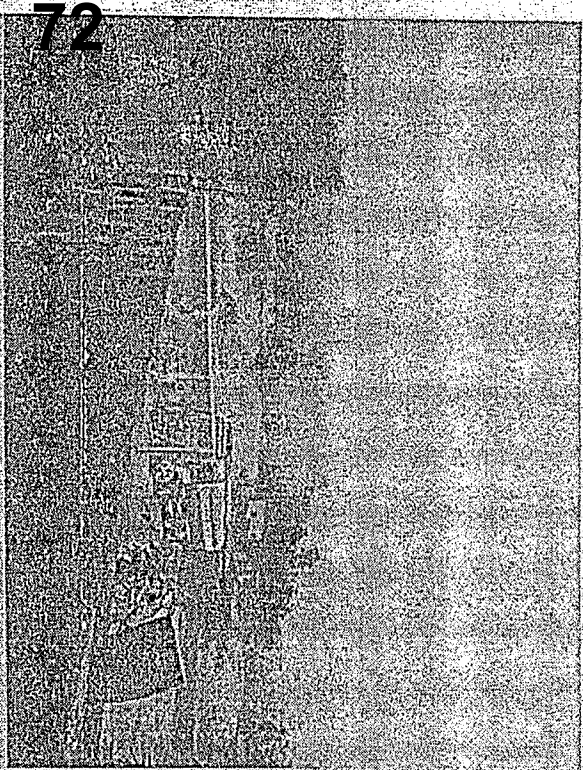
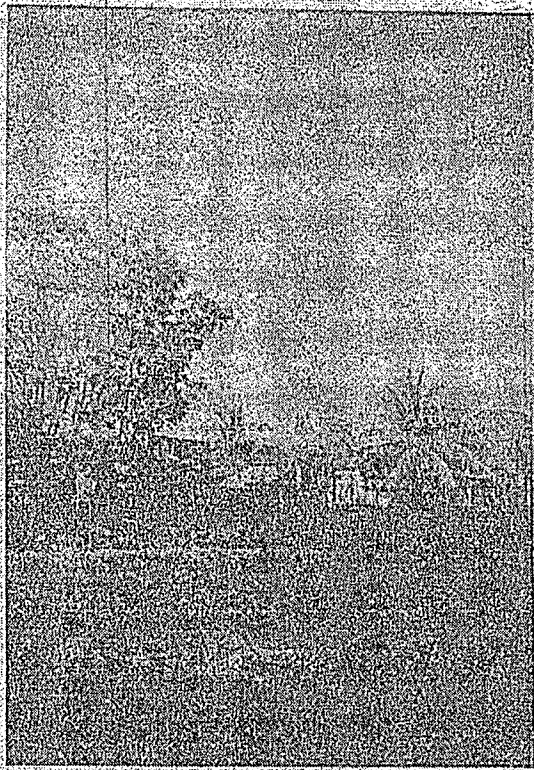
(Srinivas M. Metha)

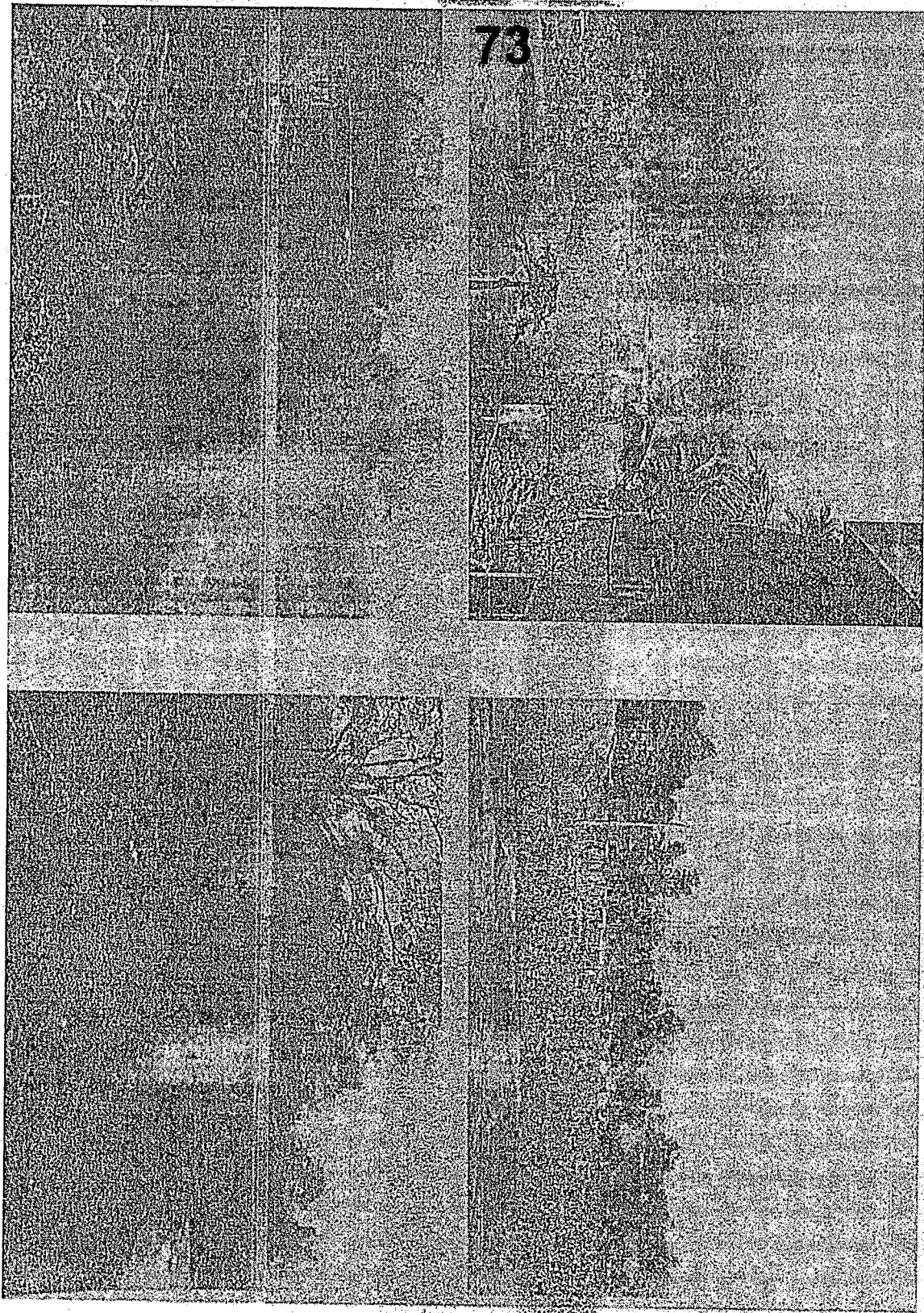
Date : 14-01-2022

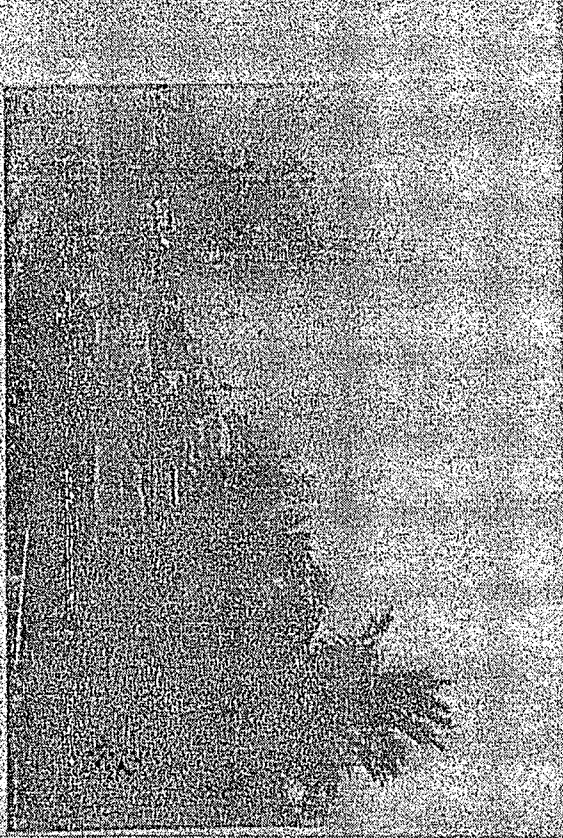
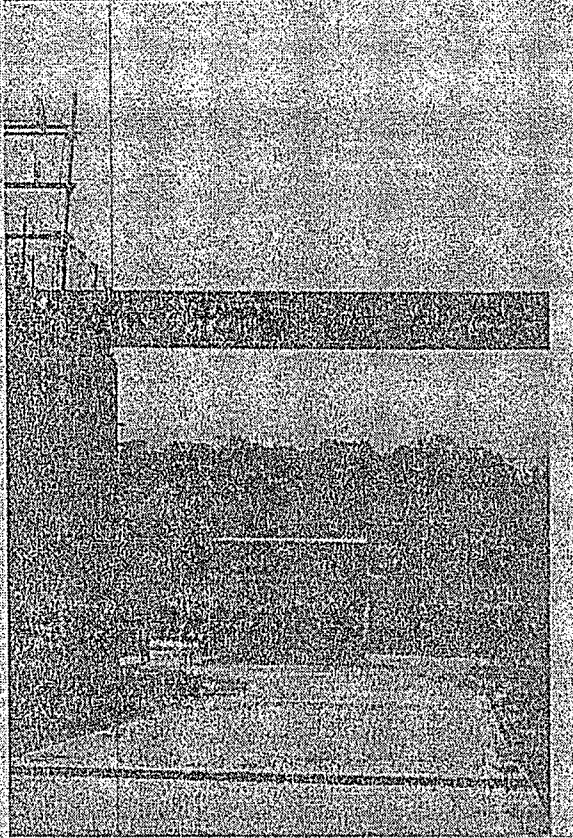
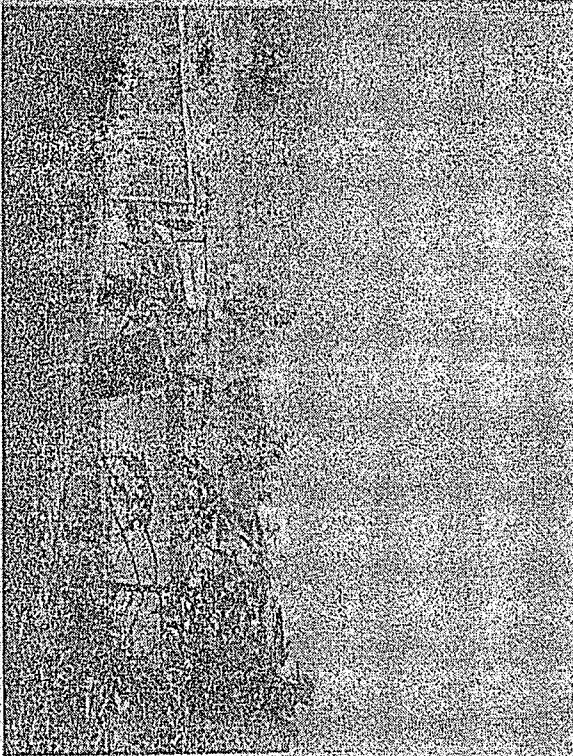
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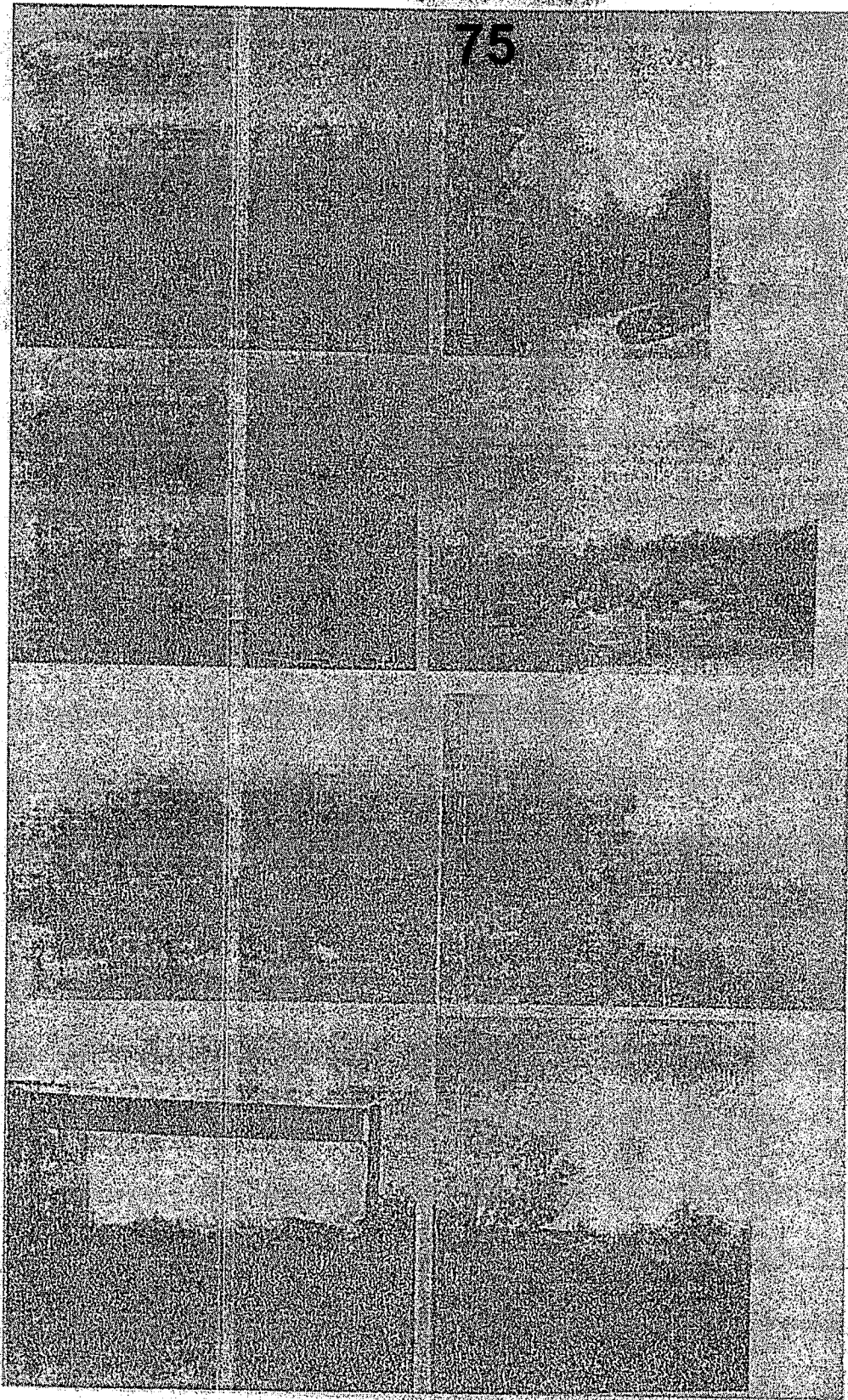
1. Village Panchayat, Adna Balli, Goa
2. Chief Secretary, Aleno, Panaji, Government of Goa
3. Chief Minister, Government of Goa
4. Primary Health Centre, Balli, Goa
5. Director of Health Service Environmental and Pollution Control, Panaji, Goa
6. The Collector Margoa, South Goa
7. Deputy Collector Quepem, South Goa
8. Deputy Director of Panchayat Margao South Goa
9. Mamladar, South Goa ~~Quepem~~
10. The BDO, Quepem Goa
11. Department of Environment and Claimant change, 4th Floor, Dempo Tower, Panaji 403001
12. Executive Engineer, NH-17 (66) PWD Fatorda, Margoa, Goa
13. National Green Tribunal, New Administrative Building, D Wing First floor, Opposite, Council Hall Compound, Pune, Maharashtra 411001
14. National Green Tribunal Jaridkot House, Copernicus Marg, Near India Gate, New Delhi, Delhi 110001











INSPECTION REPORT

Sub: - Complaint about Air and Noise Pollution by Shri. Srinivas M Metha

As directed, the undersigned official of the Board, along with Smt. Luiza D'Silva (FA) inspected M/s Jayshree Mallikarjun Construction, M/s Thasma Construction Pvt. Ltd., M/s Madanant Construction Goa Pvt. Ltd., M/s Samarth Constructions and M/s Shantadurga Hot Mix Enterprises located at Balli, Quepem-Goa (hereafter referred to as "Unit") on 11/01/2024, with regards to the above-mentioned subject.

Shri. Srinivas M Metha (Complainant) was present during the course of inspection.

1. **Name, address & contact no. of complainant:** Shri. Srinivas M Metha
Contact No.: - +919763327919
2. **Nature of Complaint:** -
 - a) **Noise pollution:** - Yes
 - b) **Waste Water disposal:** - No
 - c) **Air emission:** - Yes
 - d) **Solid waste disposal:** - No
 - e) **Any other:** -
3. **Whether any previous complaint received, if yes, details:** -
4. **Whether any show cause notice/directions/letter for corrective if yes, provide details:** -
5. **Name and address industry/unit against whom complaint is filed:**
 - i) M/s Jayshree Mallikarjun Construction
 - ii) M/s Thasma Construction Pvt. Ltd.
 - iii) M/s Madanant Construction Goa Pvt. Ltd.
 - iv) M/s Samarth Constructions
 - v) M/s Shantadurga Hot Mix Enterprises
located at Balli, Quepem-Goa
6. **Product manufactured:** - Hot Mix Plants
7. **Quantity of production:** -

Sr.No.	Name of the Unit	Quantity
1	M/s Jayshree Mallikarjun Construction	128 TPH
2	M/s Thasma Construction Pvt. Ltd.	No records found
3	M/s Madanant Construction Goa Pvt. Ltd.	45 Tonnes/hr
4	M/s Samarth Constructions	3750 m ³ / month
5	M/s Shantadurga Hot Mix Enterprises	480 TPD

8. Raw Material: -

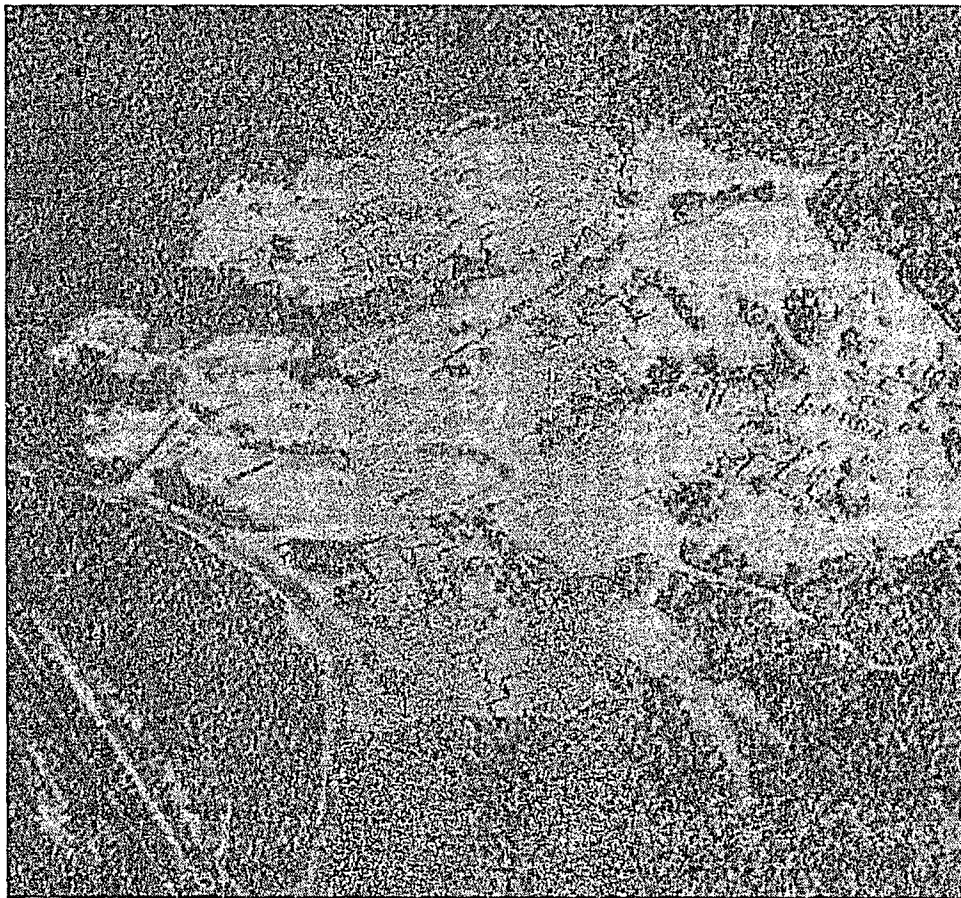
9. Machine/equipment installed: -

10. Approximate production in last 2 months (based on receipts of purchase of raw materials orders and payments received): -

11. Manpower requirement: -

12. Status of operation of unit: - Not in operation at the time of inspection

13. Site description and schematic sketch of site: -



14. Type of area: -

15. Distance of nearest residence/school/hospital/any prominent structure: - Nearest residence is located within a radius of 100 m
16. Distance of water body (Specify which if any): -
17. Noise Pollution Control measures adopted: - could not be verified as the Units were not in operation at the time of inspection
18. Water consumption (meter reading of previous water supply bills): -
19. Waste water generation: -
20. Disposal method: -
21. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant: -
22. Whether capacity sufficient (Yes/No): -
23. Electrical consumption: -
24. Solid waste generated: -
- a) Type: -
 - b) Quantity: -
 - c) Disposal: -
25. Hazardous Waste: -
26. Permission from:
- a) Local body: -
 - b) Goa State Pollution Control Board: - Refer table 1
27. Noise levels recorded: -
28. DG set capacity: - Refer Table 1
29. Boiler capacity: -
30. Oven capacity: -
31. Furnace capacity: -
32. Rotary kiln: -
33. Dust suppression methods: -
34. In case of Induction furnace: -
35. In case of sponge iron units: -
36. Is ambient monitoring carried out (Yes/No): -
37. Are reports submitted as per consent conditions (Yes/No): -
38. Is environmental statement submitted (Yes/No): -
39. Is water cess submitted (Yes/No): -
40. Are all consent conditions complied with (Yes/No): -
41. Is Bank Guarantee submitted (Yes/No): -
42. If yes, has the unit complied, give details: -

Sr.No.	Name of the Unit	Consent issued by GSPCB	D.G. Set Capacity
1	M/s Jayshree Mallikarjun Construction	Valid CCA and Valid Consent to Establish (Expansion) CCA- No.12/2023-PCB/1599750/O00011628 CTE(Expansion)- No. 12/2023-PCB/1612719/O00011715	125 KVA
2	M/s Thasma Construction Pvt. Ltd.	No records found	No records found
3	M/s Madanant Construction Goa Pvt. Ltd.	CCA not renewed (was valid up to 6 months from the date of issue 03/11/2014) CCA- No. 6/1387/07-PCB/13695	82.5 KVA
4	M/s Samarth Constructions	CCA not renewed (was valid up to 23/01/2023) No.6/1387/20-PCB/Tech/7528	125 KVA
5	M/s Shantadurga Hot Mix Enterprises	Valid CCA No. 12/2020-PCB/760018/O0005870	125 KVA

Table 1

43. Additional observations: -

- All the 5 Units were not in operation at the time of inspection.

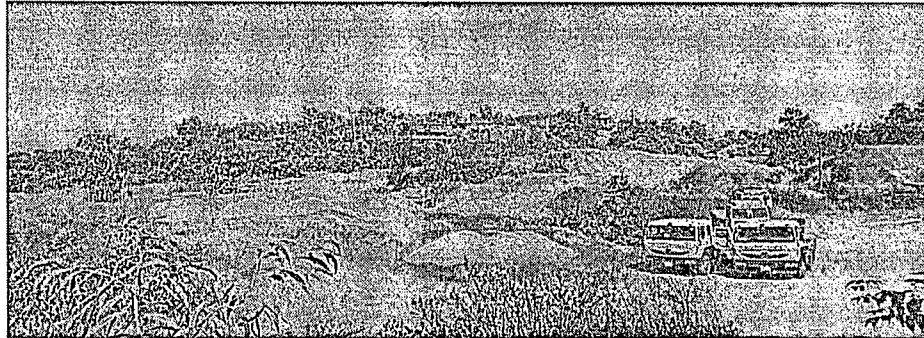


Image 1: Onsite Photograph of the 5 Plants

- Noise monitoring was not carried out as plants were not in operation.
- Only M/s Jayshree Mallikarjun Construction could be inspected as the workers and the owner were present on site as the plant was under maintenance.
- It was observed that the entrance was common to all the 5 hot mix plants and the road was not metalled. Dust was generated during the movement of heavy transport on the said road.

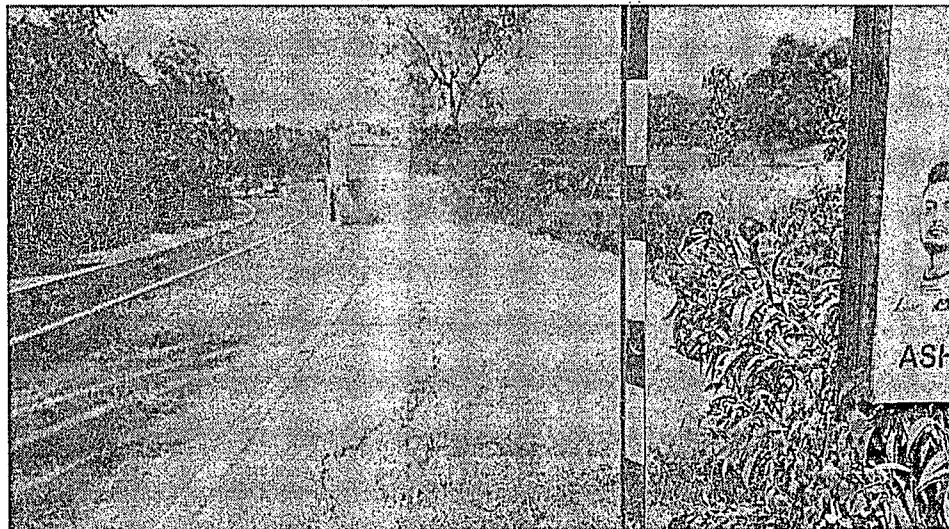


Image 1: Onsite photograph of empty Tipper Truck exiting the common entrance

- It was observed that the complainant owns a Bar and Restaurant (Ashirwad Family Bar and Restaurant) and is located adjacent to the common entrance. The premises of the Restaurant was inspected with regards to the complain and it was observed that dust was settled at various locations.

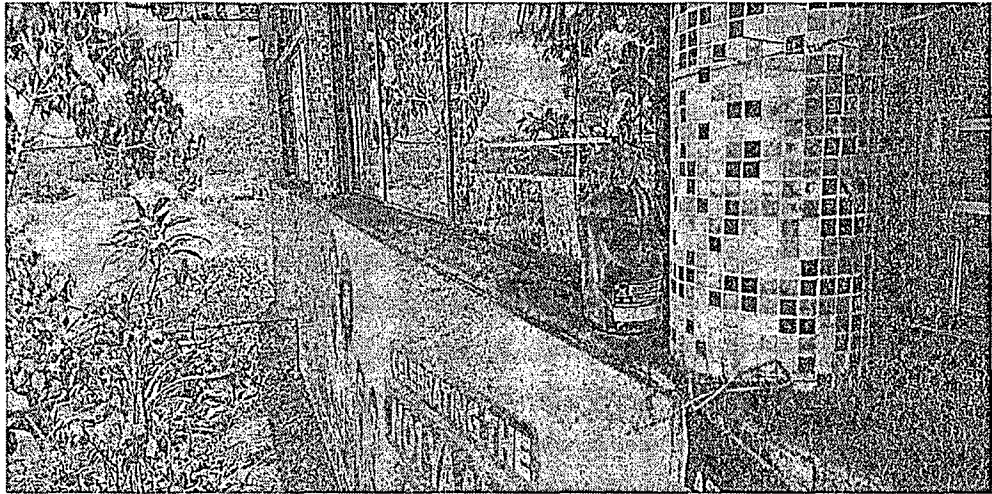


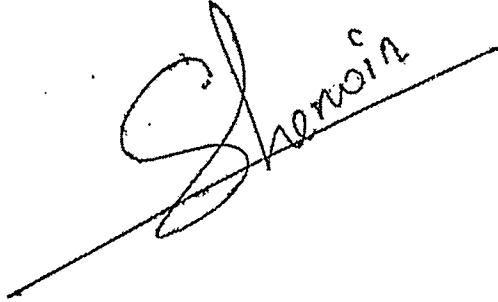
Image 3: Onsite Photograph of dust settled in the premises of Ashirwad Family Bar and Restaurant

44. Conclusion: -

- As per Records M/s Thasma Construction Pvt. Ltd. has no valid Consent issued by the Board
- As per Records M/s Samarth Constructions has not renewed the CCA. Previous CCA was valid up to 23/01/2023
- As per Records M/s Madanant Construction Goa Pvt. Ltd. has not renewed the CCA. Previous CCA was valid up to 6 months from the date of issue 03/11/2014.
- M/s Jayshree Mallikarjun Construction was directed to submit a copy of
 - i. Form 4 under Hazardous & Other waste (Management & Transboundary Movement) Rules 2016
 - ii. Form V – Environmental Statement
 - iii. Ambient Air Quality Monitoring Analysis Report
 - iv. Ambient Noise Level Monitoring Report
 - v. Stack Emission Monitoring Report D.G. Set and Hot mix Plant
 - vi. Application ID for obtaining Consent for expansion

Name of Inspecting officials: -

Sherwin da costa (JEE)

A handwritten signature in black ink, appearing to read 'Sherwin da Costa', written over a horizontal line.

Luiza D'Silva (FA)

A handwritten signature in black ink, appearing to read 'Luiza D'Silva', written over a horizontal line.

Email

ANNEXURE F

Goa PCB

Fwd: Request for final report of inspection

From : Member Secretary GSPCB <ms-gspcb.goa@nic.in> Thu, Jan 18, 2024 05:20 PM
Subject : Fwd: Request for final report of inspection 1 attachment
To : Goa PCB <mail.gspcb@gov.in>

Keshav / Shenon
Nanda

 19/1

From: shrinivasmeha12@gmail.com
To: "Member Secretary GSPCB" <ms-gspcb.goa@nic.in>
Sent: Wednesday, January 17, 2024 7:22:16 PM
Subject: Request for final report of inspection

 **Application.pdf**
 140 KB

From: Mr. Srinivas M. Metha
Balli, Quepem
South Goa 403703

Date: 17/01/2024

To,
The Chairman
Goa State Pollution Control Board
Near Pileme Fire Station,
Saligao Goa State - 403511

Sub: Request for final report of inspection at 5 hotmix plant in Balli, Goa

Dear sir,

On 11/01/2024, inspection of unit M/s. Jay shree mallikarjun construction - Margao, M/s. tasma construction pvt. Ltd. - handrilecaum, M/s. Madanani construction Goa pvt. Ltd., M/s. Samarth construction, M/s. Shantadurga Hot Mix plant - quepem. Was done by the officer of Goa state pollution control board.

1. Mr. Sherwin Da Costa, JEE, GSPCB

2. Mrs. Luiza D silva, RA, GSPCB

Hereby we request you to send the report of the inspection done by the officers.

Thanking you

Your faithfully


(Mr. Srinivas M. Metha)

From:-
Shri Vithoba P. Fal Dessai
Attorney of Comunidade of Balli
Having office at Balli Quepem - Goa.
Mob.: 7350576770

Date:- 12/03/2024

To

1. The Collector of South Goa
South Block Margao Goa.
2. The Director of Panchayat
Panaji - Goa.
3. The Chairman
Goa State Pollution Control Board
Saligao - Bardez - Goa
4. The Town Country Planning Department
Quepem Goa.
5. The Mamlatdar
Quepem Block, quepem-Goa.

Subject: Complaint against illegal hot mix plant installation in Survey No. 15/1-A of village Bendurdem Quepem Goa.

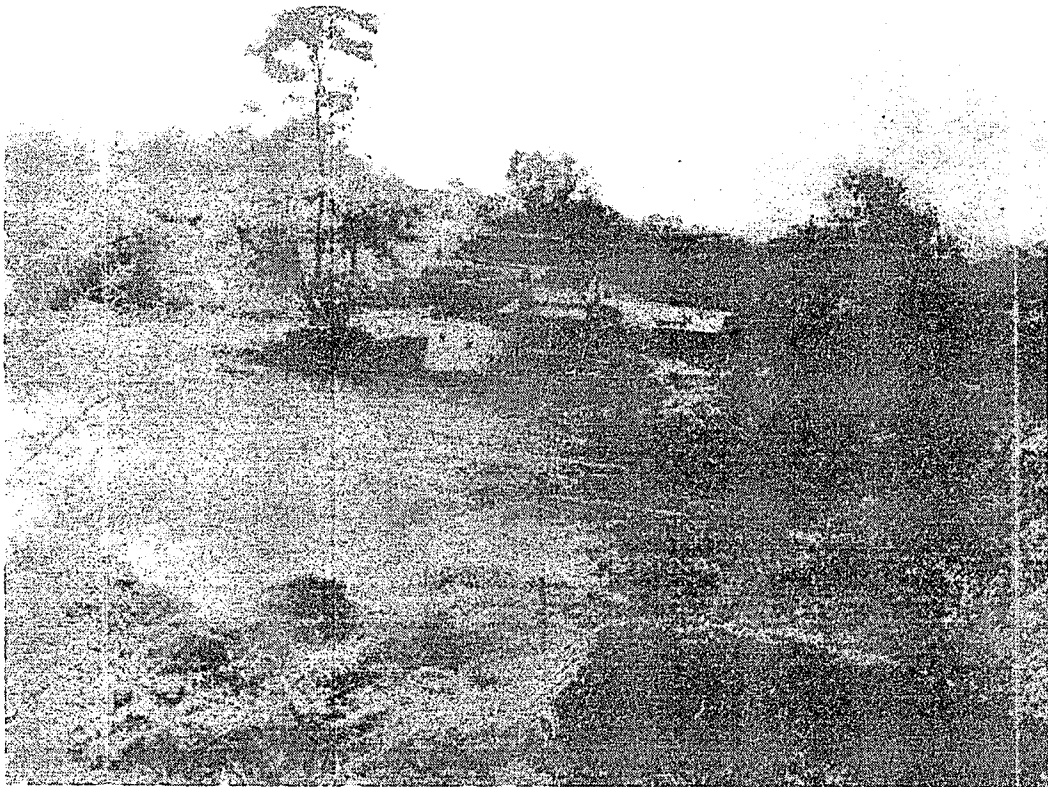
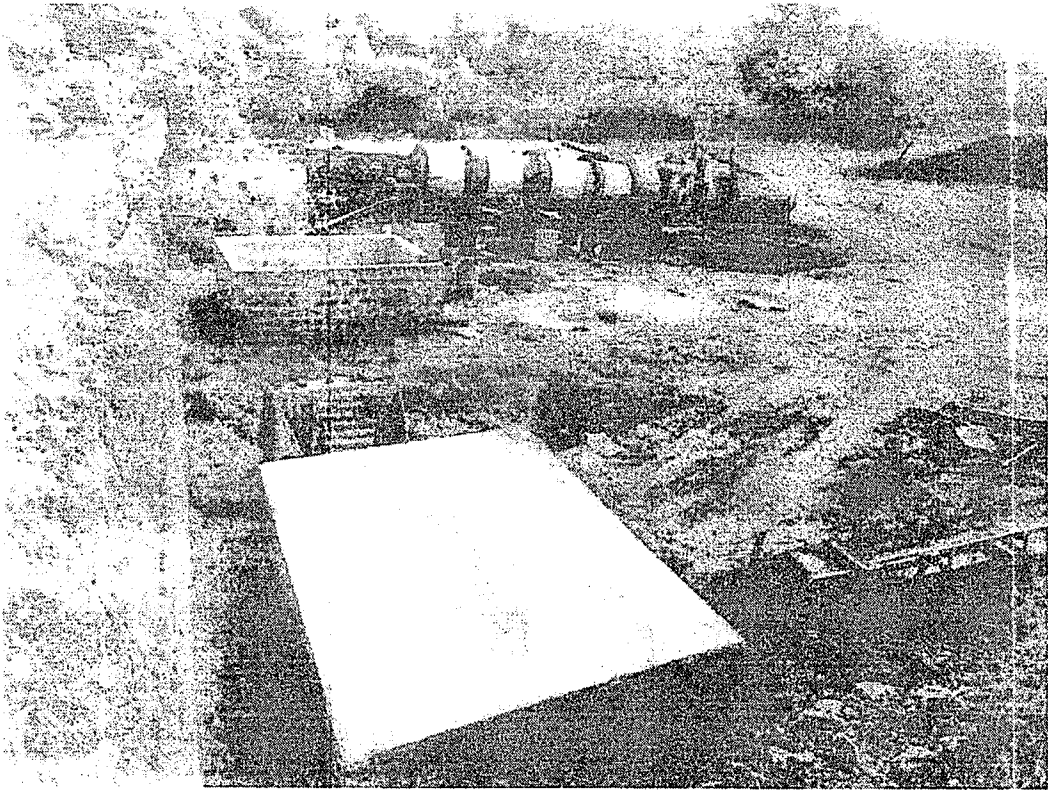
The Complaint submit as under:-

1. This is to inform you that illegal installation of hot mix plant is in progress in survey no - 15/1-A of Village Panchayat Bendurdem Quepem Taluka the said activity of hot mix plant will create serious danger for Vegetation and Cashew plantation nearby areas due to dust Pollution which will result in serious damage to the environment and ecology.
2. The earlier too acting on the consent degree of the court which was obtained fraudulently And which is presently under challenge before the Quepem Court bearing Civil Miscellaneous Application No. 19/2023 the said Comunidade of Balli against the LR of Anant Ganesh Faidessai & family.
3. The matter Presently in the Civil Court Quepem and still the illegal installation of hot mix Plant is in progress without taking permission from the concerned department. The village Panchayat is not serious against the illegal Installation and not taking action. (V.P balli-Adnem)
4. The immediate action is necessary to stop this installation as fast as possible and should give direction to Panchayat to stop this installation of hot mix plant. The inspection is necessary immediately from pollution control Board authorities and also from Town and Country planning department.

Thanking You

Your's faithfully

Shri Vithoba P. Fal Dessai
Attorney of Comunidade of Balli - Goa



INSPECTION REPORT

Sub: - Complaint against Hotmix plants in Balli Quepem

As directed, the undersigned official of the Board, inspected the Hotmix plants located in Balli, Quepem on 24/03/2023. The Following Hotmix Plants were inspected:

- i. M/s Shantadurga Hotmix Enterprises, located at Survey No. 61/2, 61/3 & 61/7 of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- ii. M/s Jayshree Mallikarjun Construction, located at Survey No. 61/2 - C, of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- iii. M/s Samarth Constructions, located at Survey No. 61/2, 61/1, of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- iv. M/s Madanant Constructions Goa Pvt. Ltd, Village Panchayat Balli, Quepem – Goa
- v. M/s Kudroli Constructions, Village Panchayat Balli, Quepem – Goa

1. Name, address & contact no. of complainant: Shri. Saideep Painginkar,
Address: R/o Poinguinim, Canacona-Goa
Contact No.: 9036628595

2. Nature of Complaint: -

- a) Noise pollution: - No
- b) Waste Water disposal: - No
- c) Air emission: - Yes
- d) Solid waste disposal: - No
- e) Any other: - Constant fumes and particulate matter discharged from the unit causing heavy pollution and distress to the environment.

3. Whether any previous complaint received, if yes, details: -

4. Whether any show cause notice/directions/letter for corrective if yes, provide details: - Yes,

- a. SCN No. 1/25/19/PCB/legal/480 dated 11/12/2019 (M/s Jayshree Mallikarjun Constructions)
- b. 12/23-PCB/1599750/Tech/8713 dated 14/07/2023(M/s Jayshree Mallikarjun Constructions)
- c. 1/19/2020/PCB/Tech9662 dated 17/09/2020 (M/s Madanant Construction)
- d. 1/25/19-PCB/legal/13441 dated 06/12/2019 (M/s Madanant Construction)
- e. 1/25/19-PCB/legal/13441 dated 06/12/2019 (M/s Madanant Construction)

5. Name and address industry/unit against whom complaint is filed:

- a. M/s Shantadurga Hotmix Enterprises, located at Survey No. 61/2, 61/3 & 61/7 of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- b. M/s Jayshree Mallikarjun Construction, located at Survey No. 61/2 - C, of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- c. M/s Samarth Constructions, located at Survey No. 61/2, 61/1, of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- d. M/s Madanant Constructions Goa Pvt. Ltd, Village Panchayat Balli, Quepem – Goa
- e. M/s Kudroli Constructions, Village Panchayat Balli, Quepem – Goa

6. Product manufactured: - Asphalt Concrete and Bituminous Metal

7. Quantity of production: -

Sr. No.	Name of the Unit	Production Quantity
1	M/s Shantadurga Hotmix Enterprises	480TPD
2	M/s Jayshree Mallikarjun Construction	120TPH
3	M/s Samarth Constructions	3750 m ³ per month
4	M/s Madanant Constructions Goa Pvt. Ltd.	Data not available
5	M/s Kudroli Constructions	Data not available

8. Raw Material: - Data Not Available
 9. Machine/equipment installed: - Hot Mix Plant
 10. Approximate production in last 2 months (based on receipts of purchase of raw materials orders and payments received): - Data not provided
 11. Manpower requirement: - Data not provided
 12. Status of operation of unit: -

Sr. No.	Name of Unit	Status of Operation
1	M/s Shantadurga Hotmix Enterprises	Operational
2	M/s Jayshree Mallikarjun Construction	Operational
3	M/s Samarth Constructions	Not in Operation at the time of inspection
4	M/s Madanant Constructions Goa Pvt. Ltd.	Not in Operation at the time of inspection
5	M/s Kudroli Constructions	Not in Operation at the time of inspection

13. Site description and schematic sketch of site: -
 14. Type of area: -
 15. Distance of nearest residence/school/hospital/any prominent structure:
 16. Distance of water body (Specify which if any): -
 17. Noise Pollution Control measures adopted: - Could not be verified
 18. Water consumption (meter reading of previous water supply bills): -
 Data not provided
 19. Waste water generation: - Data not provided
 20. Disposal method: -
 21. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant: -
 22. Whether capacity sufficient (Yes/No): - Yes
 23. Electrical consumption: -
 24. Solid waste generated: -

Sr. No.	Name of Unit	Quantity generated	Mode of Disposal
1	M/s Shantadurga Hotmix Enterprises	20Kgs/day	To be reused in process

2	M/s Jayshree Mallikarjun Construction	30kgs/day	To be sold to Scrap Dealers
3	M/s Samarth Constructions	20Kgs/day	To be reused in process
4	M/s Madanant Constructions Goa Pvt. Ltd.	Data Not Available	Data Not Available
5	M/s Kudroli Constructions	Data Not Available	Data Not Available

25. Hazardous Waste: -

26. Permission from:

Sr. No.	Name of Unit	Local Body	GSPCB
1	M/s Shantadurga Hotmix Enterprises	YES	YES, valid upto 29/02/2028
2	M/s Jayshree Mallikarjun Construction	YES	YES, Consent to expand valid upto 24/05/2026 and Consent to Operate: Applied for renewal
3	M/s Samarth Constructions	YES	Consent to Operate was valid upto 23/01/2023
4	M/s Madanant Constructions Goa Pvt. Ltd.	No data available	No data available
5	M/s Kudroli Constructions	No data available	No data available

27. Noise levels recorded: -

28. DG set capacity: -

Sr. No.	Name of Unit	D.G. Set capacity
1	M/s Shantadurga Hotmix Enterprises	125 KVA
2	M/s Jayshree Mallikarjun Construction	125 KVA
3	M/s Samarth Constructions	125 KVA
4	M/s Madanant Constructions Goa Pvt. Ltd.	No data available
5	M/s Kudroli Constructions	No data available

29. Boiler capacity: - N.A.

30. Oven capacity: -

31. Furnace capacity: -

32. Rotary kiln: -

33. Dust suppression methods: - Refer Additional observations

34. In case of Induction furnace: -

35. In case of sponge iron units: -

36. Is ambient monitoring carried out (Yes/No): - NO

37. Are reports submitted as per consent conditions (Yes/No): - NO

38. Is environmental statement submitted (Yes/No): - NO

39. Is water cess submitted (Yes/No): - N.A.

40. Are all consent conditions complied with (Yes/No): - Refer Additional observations

41. Is Bank Guarantee submitted (Yes/No): - NO

42. If yes, has the unit complied, give details: -

43. Additional observations:

a. M/s Shantadurga Hotmix Enterprises:

- i. The unit is located at Survey No. 61/2, 61/3 & 61/7 of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- ii. The unit was Operational at the time of inspection
- iii. **Sprinkling of water through tankers at stacking:** was not being carried out at the time of inspection
- iv. **Wind breaking walls:** No Artificial wind breaking walls have been provided by the unit, however, trees are existing on the periphery of the Unit.
- v. **APC devices:** The unit has installed Wet Scrubber System for the hot mix plant. The emissions are passed through the wet Scrubber and through the stack of approx. height of 12mts.
- vi. **Metaled road:** Approach road from Main Highway till unit entrance is not metaled and no metaled road has been provided within the premises

vii. Sprinkling for dust suppression: was not being carried out at the time of Inspection

b. M/s Jayshree Mallikarjun Construction

- i. The unit is located at Survey No. 61/2 - C, of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- ii. The unit was Operational at the time of inspection
- iii. **Sprinkling of water through tankers at stacking:** was not being carried out at the time of inspection
- iv. **Wind breaking walls:** No Artificial wind breaking walls have been provided by the unit, however, trees are existing on the periphery of the Unit.
- v. **APC devices:** Unit has installed Dust Collection (Dry Bag House System for the hot mix plant. The emissions are passed through the Dry Scrubber and let out through the stack having approx. height of 6mts.
- vi. **Metaled road:** Approach road from Main Highway till unit entrance is not metaled and no metaled road has been provided within the premises
- vii. **Sprinkling for dust suppression:** was not being carried out at the time of Inspection

c. M/s Samarth Constructions

- i. The unit is located at Survey No. 61/2, 61/1, of Balli Revenue Village, Village Panchayat Balli, Quepem – Goa
- ii. The unit was non-operational at the time of Inspection.

- iii. **Sprinkling of water through tankers at stacking:** Could not be verified as unit was non - operational
- iv. **Wind breaking walls:** No Artificial wind breaking walls have been provided.
- v. **APC devices:** Could not be verified as unit was non - operational
Metaled road: Approach road from Main Highway till unit entrance is not metaled and no metaled road has been provided within the premises
- vi. **Sprinkling for dust suppression:** Could not be verified as unit was non - operational

d. M/s Madanant Constructions Goa Pvt. Ltd.

- i. The unit is located in Village Panchayat Balli, Quepem – Goa
- ii. The unit was non-operational at the time of Inspection.
- iii. **Sprinkling of water through tankers at stacking:** Could not be verified as unit was non - operational
- iv. **Wind breaking walls:** No Artificial wind breaking walls have been provided.
- v. **APC devices:** Could not be verified as unit was non - operational
Metalled road: Approach road from Main Highway till unit entrance is not metaled and no metaled road has been provided within the premises
- vi. **Sprinkling for dust suppression:** Could not be verified as unit was non – operational.

e. M/s Kudroli Constructions:

- i. The unit is located in Village Panchayat Balli, Quepem – Goa

- ii. The unit was non-operational at the time of Inspection.
- iii. **Sprinkling of water through tankers at stacking:** Could not be verified as unit was non - operational
- iv. **Wind breaking walls:** No Artificial wind breaking walls have been provided.
- v. **APC devices:** Could not be verified as unit was non - operational
Metaled road: Approach road from Main Highway till unit entrance is not metaled and no metaled road has been provided within the premises
- vi. **Sprinkling for dust suppression:** Could not be verified as unit was non - operational

Photographs have been attached below for reference.

Name of the Inspecting Official:



Siddhant Desai
(Junior Environmental Engineer)

Photographs:

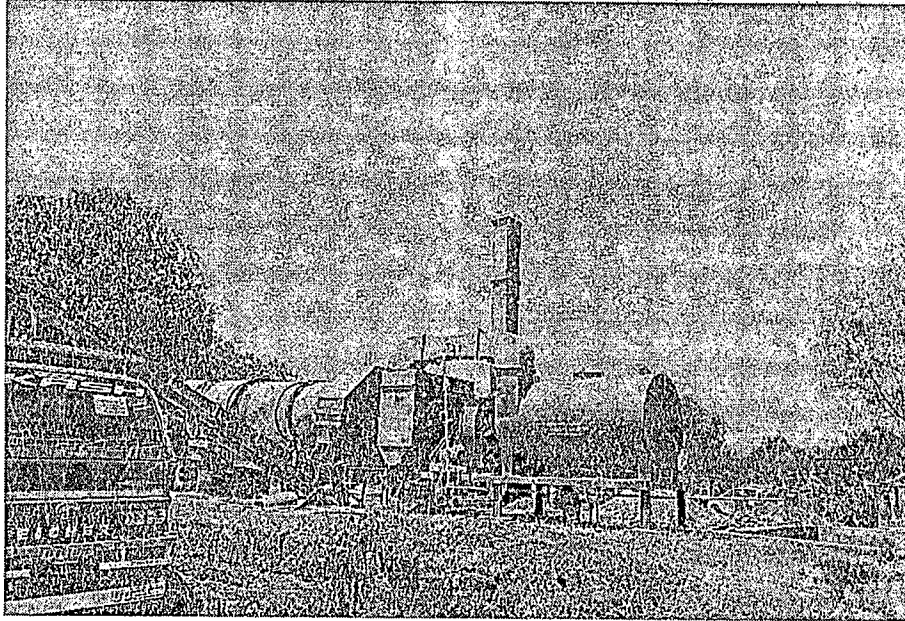


Fig: M/s Shantadurga Hotmix Enterprises

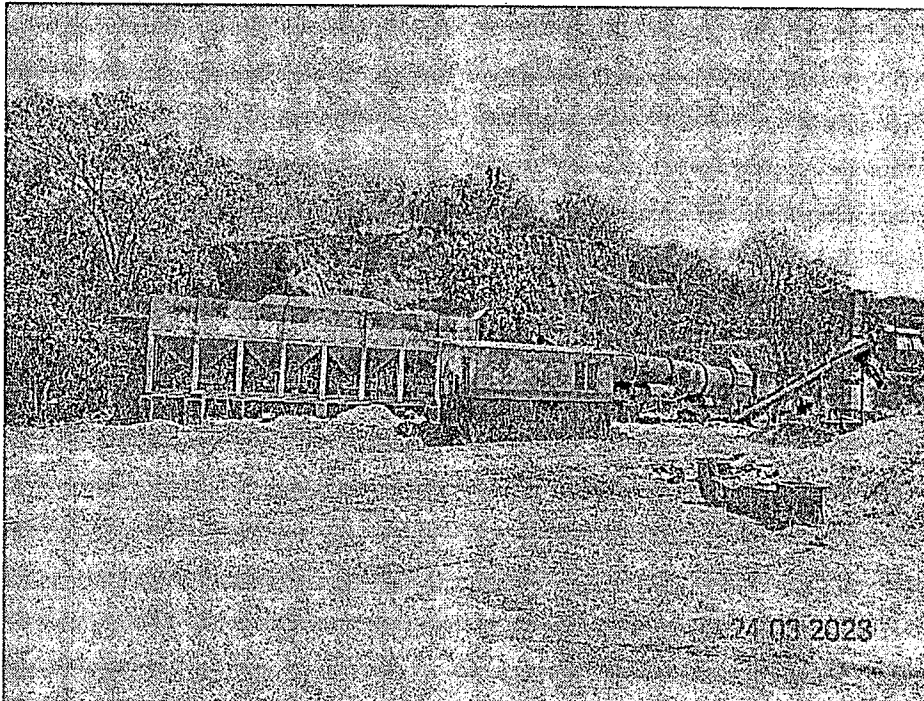


Fig: M/s Madanant Construction

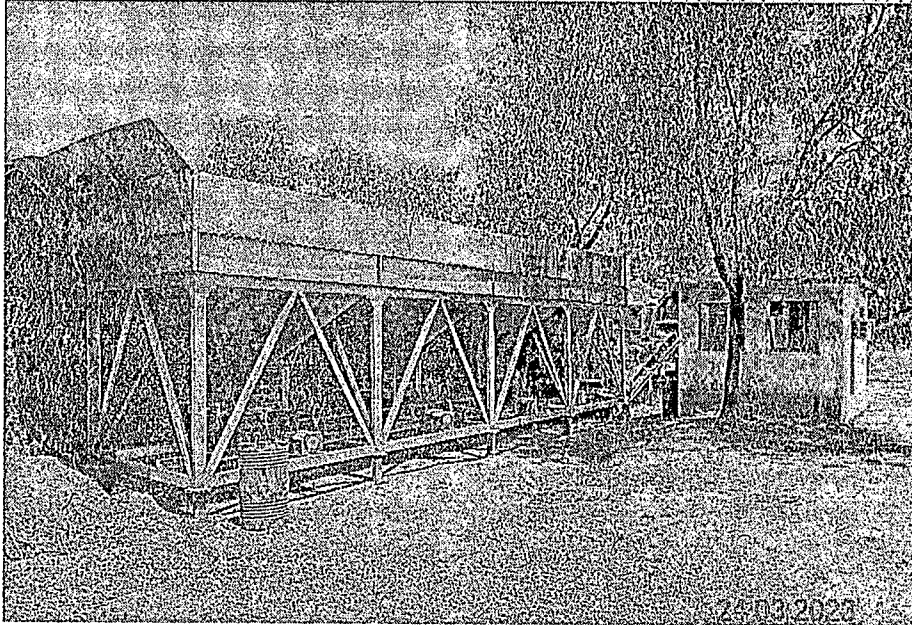


Fig: M/s Kudroli Construction



Fig: M/s Jayshree Mallikarjun Constructions



Fig: M/s Samarth Construction

ANNEXURE I

Shalabh / Nesh
Neshdara
13/6/24

From : Mr. Kushali J. Velip,
Mr. Suresh Kepekar
Zilla parishad member quepem Goa 403 705
Mr. Bamz. Tolu velip & 10 others.

Dated: 10/06/2024

To,
The Member secretary,
Goa state pollution control Board,
Opp. Saligao seminary, Saligao - Goa-403-511.

Sub: Installation of illegal Hot mix tar/ Bitumen plants in Sy. No 15 of village Benurdem in quepem taluka.

Sir,


This is to bring to your notice that the illegal installation of Hot mix plant in sy. No of village Benurdem in quepem taluka by Mr. NARAYAN PALDOL (98232 03810) And SARVANAND P. D. D. D. D. without any required permissions/ approval from the concerned TGP, GSPCB, Collector, south goa, EC from Ministry of Environment, Forest & Climate change New Delhi. As the local residence is within 500 mtrs from the said illegal Hot mix plants is releasing Hazardous waste, Toxic smoke and Gases, pollute of air, Environment and leads to major diseases and breathing problems to local residence mostly the small Babies and senior citizens, school childrens and patients in nearby health centre. (Can be seen the illegally set up plant in sy. no 15 of village Benurdem in quepem taluka through Google Map).

Since the NGT Pune has given strictly closure notice to all the existing hot mix plants in the said area at Balli, quepem with 500 mtrs away from railway container hub adjacent to Nh 66 margao - karwar highway till date no concerned authorities have shown any interest to inspect the site to arrive at the conclusion the very facts of the illegalities of the already existed plant in the Locality (Enclosed NGT court Pune judgement copy for reference).

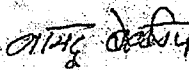
We the above members belongs to ST community as our complaints are pressed with political pressure in local police station, collector office, GSPCB, now hereby request the concerned authorities to visit the said site for physical inspection of the existing Hot mix plants with all top officers of the above departments, and the newly illegally set up Hmix plant in sy. no 15 to arrive at the conclusion and pass the order for permanent closure of this highly poisonous, Hazardous Hot mix plants operating which have started illegally is now taking lives of innocent school childrens and senior citizens who are residence and passerby on NH 66 road as tourist and patients who are admitted to nearby Primary health centre, Balli, Quepem Goa. We appreciate for your Quick action on the above subject on Priority.

Please do the needful,

Yours faithfully,


Kushali J. Velip.


Suresh Kepekar
30/06/2024


Bamz. T. Velip.

NOTICE OF PROCEEDINGS
IN RE: THE ESTATE OF
WILLIAM B. BROWN

THE COURT hereby orders that the account of the executor of the estate of William B. Brown, deceased, shall be audited and reported to the court on the 15th day of December, 1934, at 10 o'clock in the forenoon of that day, at the court house in the city of New York, New York, at which time and place all persons interested in the estate of the decedent are notified to appear and be heard.

WILLIAM B. BROWN, deceased.
WILLIAM B. BROWN, executor.

WILLIAM B. BROWN, deceased.
WILLIAM B. BROWN, executor.

by Sunivas Mehra, a resident of Balli (Quepoo) who claimed that the five mills were causing noise and air pollution as well as releasing hazardous chemicals into the river thereby affecting the human and aquatic life.

The complainant named the five companies as M/S Jay Shree Mallikarjun Constructions, M/S Ihasma Construction Pvt Ltd,

M/S Madhuvan Construction, Pvt Ltd, M/S Soman Construction and M/S Shanmugaselva Per Ma Pillai and alleged that they were located within a radius of 500 metres from each other and very close to the river bank.

Sal. He also alleged that the companies had destroyed the hills and plateaus in the area resulting in massive deforestation.

100

AM101XUREJ

Received
Amrta, AISB
No. 2016-2017
2016/17

NO. PI/CUN/PS/ 8102/2024

Cuncolim Police Station, Complaints are

Dated: 18/06/2024.

received before
pl. examine

To,
The Chair Person,
The Goa State Pollution Control Board,
Near Pilerne fire Station,
Saligao- Goa.

Sub: - Forwarding of Application filed by Srinivas M. Metha..

Sir,

With reference to the above subject, please find enclosed herewith the application filed by Srinivas M. Metha regarding complaint about Air and Noise Pollution by illegal operation of Hot-mix Plants.

For favour of further necessary action at your end.

Yours Faithfully,

Police Inspector,
Cuncolim Police Station.

Copy to
1 SDPO Margao for information.

Enclosed: - Application

2991
29/12/23

Email

S.D.P.O. MARGAO Superintendent of Police South Goa

Complaint about Air and Noise pollutions

No. 3725
Date 20.12.23

From : shrinivasmeha.12@gmail.com

Fri, Dec 29, 2023 01:25 PM

Subject : Complaint about Air and Noise pollutions

1 attachment

To : Vinod Meena <efiling-ngt@nic.in>, Dir. Mines, Goa | dir-mine.goa@nic.in <dir-mine.goa@nic.in>, Member Secretary GSPCB <ms-gspcb.goa@nic.in>, Chairman GSPCB <chairman-gspcb.goa@nic.in>, Environment Engineer GSPCB, Goa <ee-gspcb.goa@nic.in>, Scientist B GSPCB Goa <scientist-gspcb.goa@nic.in>, goapcb@gspcb.in, Mgisterial Branch, South Goa Colectorate <magbr-cols.goa@nic.in>, Collector South Goa <cols.goa@nic.in>, Secretary to CM <sect-cmo.goa@nic.in>, Bhupender Yadav <mercc@gov.in>, Superintendent of Police South Goa <sps-pol.goa@nic.in>, Goa PCB <mail.gspcb@gov.in>, goaseac@gmail.com, anur1407353@gmail.com

15
02/01/24

Illegal operation of Hot-Mix-Plants

The above attached pdf has all the details about the complaint.

air and noise pollution.pdf
3 MB

Ambedkar
20/12/23

SUPERVISOR
Cuncolim Police Station

PI cancelled

Sub-Divisional Police Officer
MARGAO-GOIA

Sps Margao

Superintendent of Police (South)
Margao-Goa

From
 Shri Srinivas M Metha
 Bali, Quepem, South Goa
 Mobile No. 9763327919
 Date = 29/12/2023

To
 The Chair Person
 The Goa State Pollution Control Board
 Near Pilerne Fire Station
 Saligao, Goa State - 403511

Respected Sir,

Sub - Complaint about Air and Noise Pollutions

Ref - Illegal operation of Hot-Mix-Plants

With reference to the above cited subject matter and reference I on behalf of the people of Bali, Quepem Taluka, I would like to bring to light, the nuisance caused by Jarring Sounds and dust. I am writing and complaining this letter to address our concerns and complaint about *3 nos. 67/2 Ball*

- 1) Jay Shree Mallikarjun Construction
 C/o Amaranath Desai, Munda
 A.G. Allif Torda
 Margoa, Goa - ~~403511~~
- 2) Thasma Construction Pvt. Ltd
 Ward No. V, H.No. 300/B-4
 Banddriecaum 403707
 Sough Goa
- 3) Madanant Constructions Goa Pvt. Ltd
 Opposite St. Joseph High School
 Chandor Salcete Margoa
 South Goa 403713
- 4) Samarth Constructions
 G1 Yeshwant Gudiporoda
 South Goa 403705

-2-

- 5) Shantadurga Hot Mix Plant
Suraj K. Fal Desai
H. No. 250, Buring
Kajuwada, Balli
Quepem-Goa

Whose operation and activity caused severe environmental pollution in our community. We believed and asserts that the said company is guilty of the following environmental regulation.

1. The said company is operating near Balli, Quepem Taluka without converting land (NA) and operating on agricultural land.
2. The said company has not followed any checks and measure as required under Goa state pollution control board
3. A suitable land Adequate dust control system such as dry land wet scrubber for the Dryer and mixer has not been provided.
4. The plant has provided centralized control panel to discharge of Hot Mix and adequate water scrubbing mechanism to control the dust coming out of the dryer.
5. The Hot Mix plant does not erected adequate stack height for the discharge of its scrubber flue gases.
6. No conveyor belts cover from Top and side. Further wind breaking wall have not been constructed.
7. Further road / vehicle more areas at the site of Hot Mix plant does not have pucca / stabilized with stone aggregate.
8. Regular sprinkling of water on road has not been done. Hence due to vehicular movement dust generated thereby causing severe health problem.
9. Water sprinkling system not provided for suppression of dust in the premises.
10. Regular cleaning and wetting of ground with in premises has not been done.

Further the above said company is operating from 5:00 am to 10:00 pm. Hence disturbing to common people, Old age and student due to the noise pollution.

Noise pollution – A Threat

I wish to draw your attention to the noise pollution experience by the people of our locality. The people are often irritated by the Jarring Sounds all the time. All the social, cultural and political meeting are conducted them with the cause of sounds the school children, the patients the aged cannot have a sound sleep.

The school children and patients who are admitted in the hospitals are easily directed by noise from the nearby Hot Mix plant. The school and hospitals are very close to these Ho Mix plants. The hot mix plants are situated just touching to National Highway and residential places as also very close to my restaurant. The dust generated from said hot mix plant directly spreads to my hotel causing severe pollution to common people and the customers who are visiting to my hotel.

Further I would like to draw your kind attention that the open well which is just close to nearby hot mix plant, due to generation of dust, which enters in to the open well thereby causing severe water pollution and the water cannot be used either for commercial nor for domestic use. The five numbers of hot mix plant are established one by one in one place within radius of 100 meter. Though the Hot Mix Plant shall have distance of 500 Meters from village and 200 meter from national highway. The plant is very close to village and national heavy.

On behalf of our community, I strongly request your good office to consider our complaint and find time to examine and inspect the operation of these Hot Mix plants. If ever you will be needing our help and assistance, please don't hesitate to contact us though the above mobile number. We are just concerned about our environment especially when it affects our quality of Air and water.

-4-

It heart to inform you that, the railway station container Zone is situated just 300 meters from this Hot Mix Plant. The food stuff is being stored and transported from Railway yard thereby causing Health problem due to dust and Air pollution.

Due to dust and Air Pollution generated from these plant further my residential house is nearby to this five plants, the dust directly enters and spreads all over my house causing sever health problem to my family and Two of my sons who even cannot have a sound sleep and unable to study due to noise and Air Pollution. Further the said unit was covered with thick vegetation green forest and cashew plantation in ^{Bendodem} Bandoda Village, Know the total forest was Deforested by the owners of Hot Mix Plant. Therefore I kindly request you to seriously look in to these burning issue and justice may please the provided on humanitarian ground.


Finally I kindly with folded hand request your good office to stop immediately the operation of the said unit till all the guidelines of pollution control measures full filled and I may be called personally when you visit the said Hot Mix Plant for inspection.

While thanking you assuring my best relation and close co-operation at all time.

We remain,

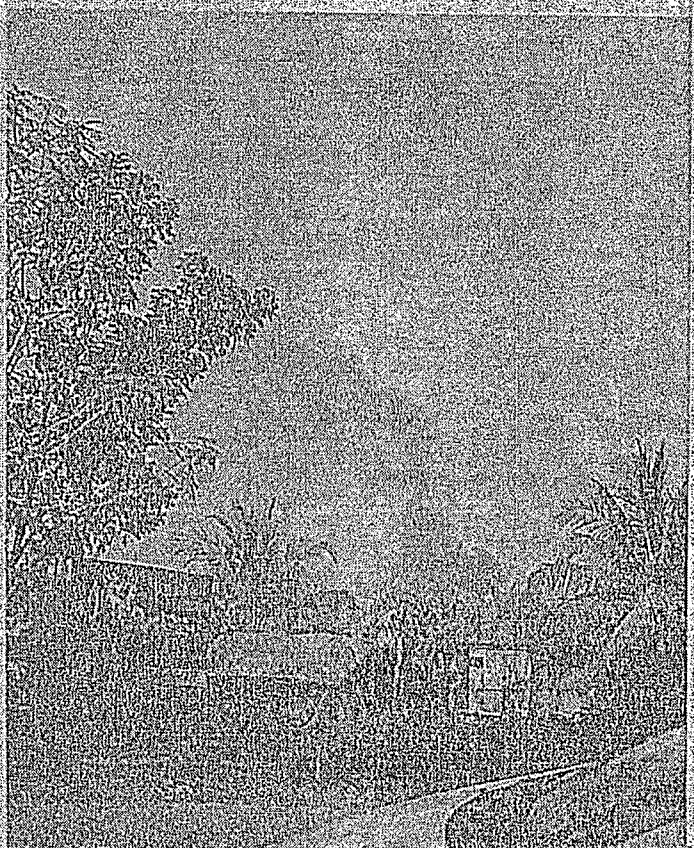
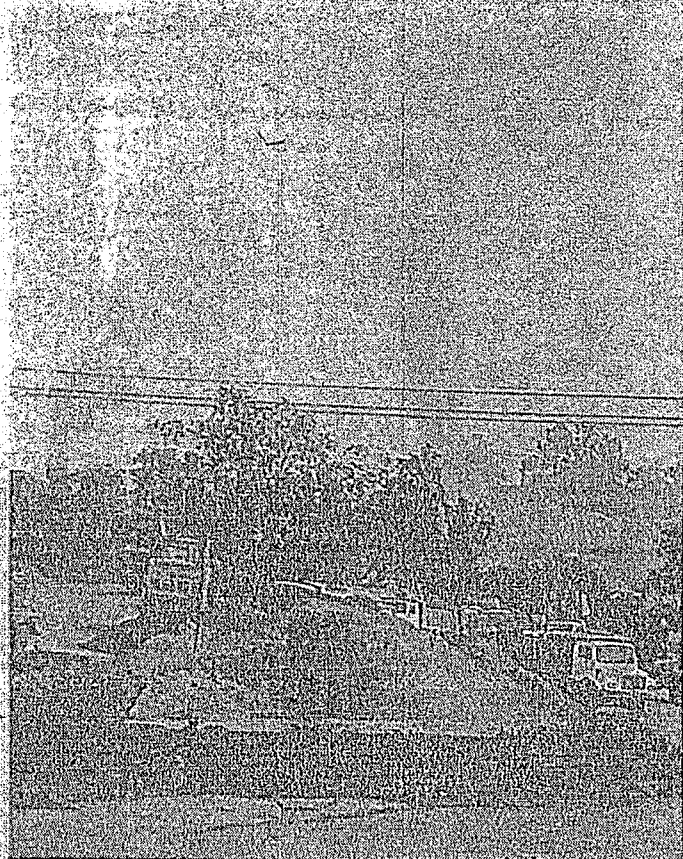
Your's faithfully

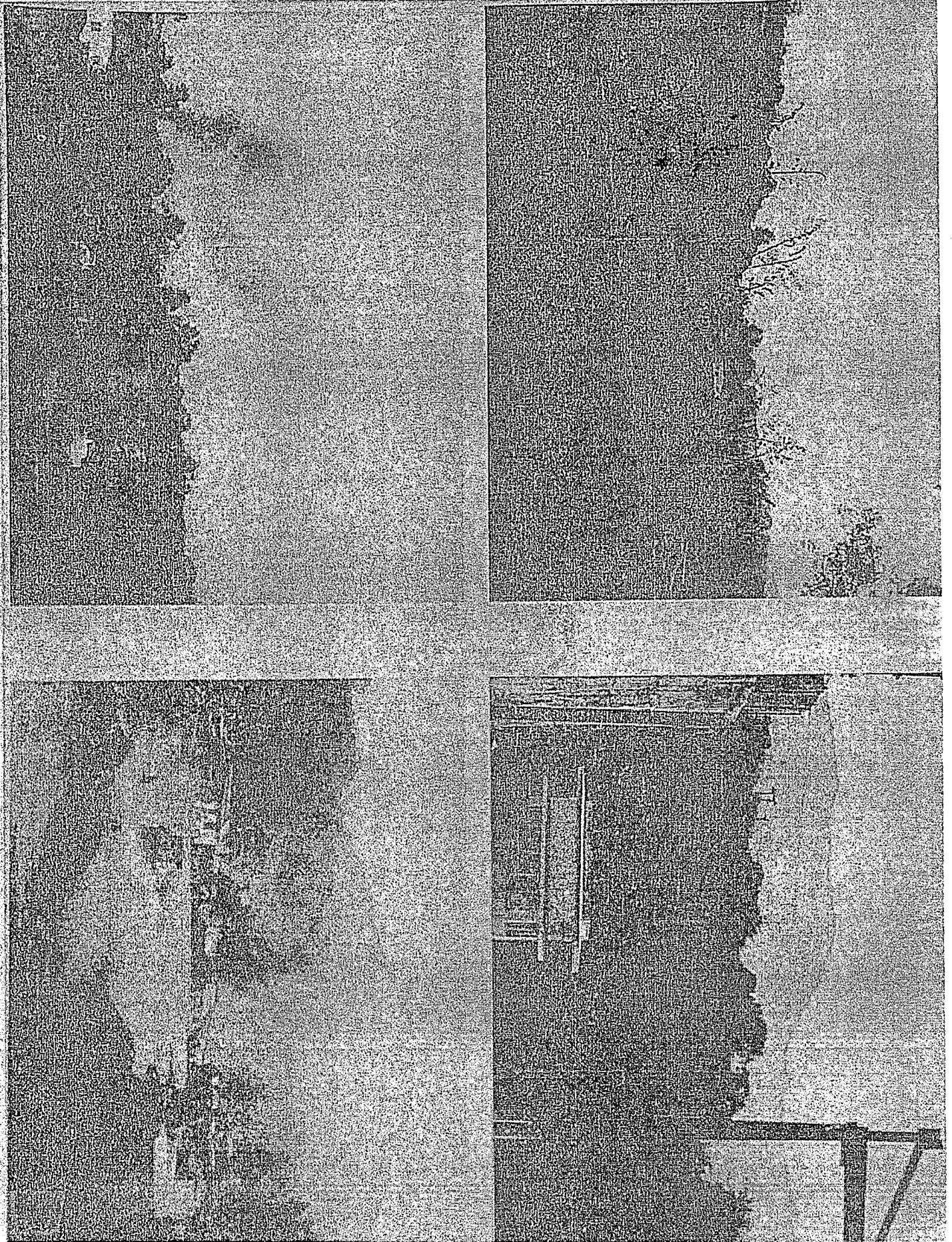
Date : 14-01-2022.


(Srinivas M. Metha)

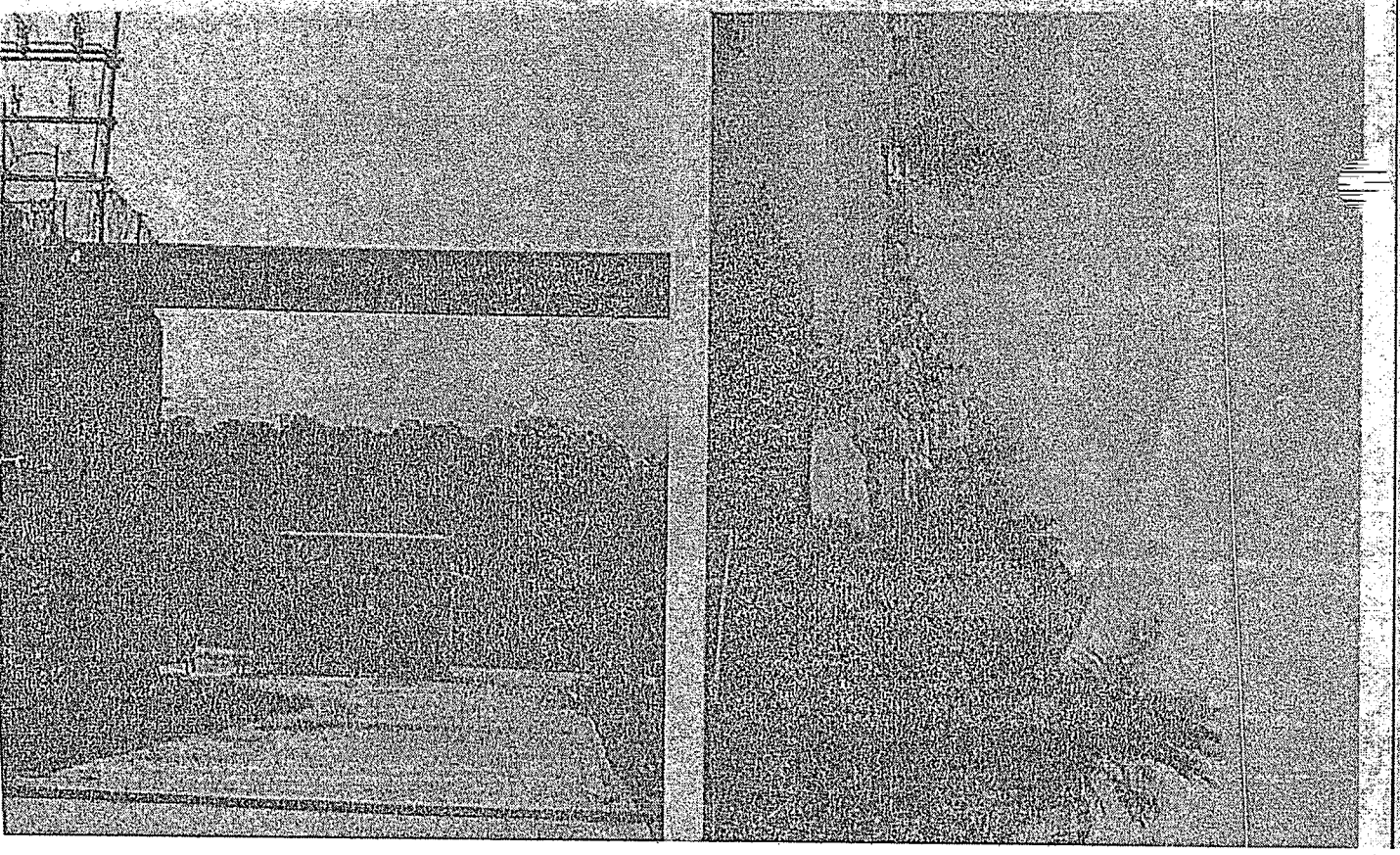
Copy to

1. Village Panchayat, Adne Balli, Goa
2. Chief Secretary, Altano, Panaji, Government of Goa
3. Chief Minister, Government of Goa
4. Primary Health Centre, Balli, Goa
5. Director of Health Service Environmental and Pollution Control, Panaji, Goa
6. The Collector Margoa, South Goa.
7. Deputy Collector Quepem, South Goa
8. Deputy Director of Panchayat Margao South Goa
9. Mamladar, South Goa Quepem
10. The BDO, Quepem Goa
11. Department of Environment and Claimant change, 4th Floor, Dempo Tower, Panaji 403001
12. Executive Engineer, NH-17 (66) PWD Fatorda, Margoa, Goa
13. National Green Tribunal, New Administrative Building, D Wing First floor, Opposite, Council Hall Compound, Pune, Maharashtra 411001
14. National Green Tribunal Jaridkot House, Copernicus Marg, Near India Gate, New Delhi, Delhi 110001









COMPLAINT ASSESSMENT REPORT

Sub: Complaint from South Goa Zilla Parishad Member Mr. Kushali J. Velip and others against installation of hot mix tar/ Bitumen Plant in sy. no. 15 of village of Benurdem in Quepem Taluka.

Office order: 2024/GSPCB/Tech/6094

Dated 19/06/2024

As directed the Board official Mr. RAJMOHAN PRABHU DESSAI (JEE-GSPCB) and Mrs. LUIZA D' SILVA (JLA- GSPCB) conducted the inspection of M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, dated 21/06/2024. The Board official had informed telephonically to the complainant Mr. Kushali J Velip of the visit. However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never inwards the complaint against the 5 hot mix plant in above said area.

The undersigned, then telephonically called the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection.

1. Name , Address & contact of Complainant:-

Mr. Vithoba Fal Dessai
Contact no. 7350576770.

2. Nature of Complaint:-

- a) Noise Pollution- Yes
- b) Waste water disposal-
- c) Air Emission- Yes
- d) Solid waste disposal-
- e) Any other-

3. Whether any previous complaint received, if yes, details:-

4. Whether any show cause notice/ direction/ letter for corrective if yes provide details:-

5. Name & address of industry/ unit against whom complaint is filed:

- I. M/s. Jayshree Mallikarjun Constructions.
- II. M/s. Thasma Constructions Pvt. Ltd.
- III. M/s.Madanant Construction Goa Pvt Ltd.
- IV. M/s. Samarth Construction.
- V. M/s. Shantadurga Hot Mix Enterprises
Located at Balli, Quepem -Goa.

6. Product Manufactured :- Hot Mix Plants.

7. Quantity of Production:

Sr. no.	Name of the unit	Quantity
1.	M/s. Jayshree Mallikarjun Construction's.	128TPH + 120TPH
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd)	No Records Available
3.	M/s. Madanant Construction Goa Pvt Ltd.	45TPH
4.	M/s. Samarth Constructions	3750m ³ /Month
5.	M/s. Shantadurga Hot Mix Enterprises	480TPD

8. Site description and schematic sketch of site:-

9. Distance of Nearest residence:- the nearest residence is located approx. within 100m radius.

10. Noise Pollution control measures: the units were not in operation and hence couldn't verify.

11. D.G set capacity:-

Sr. no.	Name of the Hot mix plant	D.G set capacity
1.	M/s. Jayshree Mallikarjun Construction's.	380KVA+125KVA
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd).	-----
3.	M/s. Madanant Construction Goa Pvt Ltd.	82.5KVA
4.	M/s. Samarth Constructions.	125KVA
5.	M/s. Shantadurga Hot Mix Enterprises.	125KVA

12. Goa State Pollution Control Board Consent status:

Sr. no.	Name of the Hot Mix Plant	Consent status
1.	M/s. Jayshree Mallikarjun Construction's.	Renewed Consent no: 12/2023- PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023- PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.
2.	M/s. Thasma Construction Pvt. Ltd.(Earlier Kudroli Builders infrastructure pvt. Ltd).	No- Consent to operate.
3.	M/s. Madanant Construction Goa Pvt. Ltd.	Applied for consent and is under process.- Application ID-2069331
4.	M/s. Samarth Constructions.	Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20- PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's- application ID 1892080

5.	M/s. Shantadurga Hot Mix Enterprises.	Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.
----	---------------------------------------	---

13. Additional Observations:-

- All five units were not in operation during the inspection, as during the monsoon there is no demand and unit will commence the activity in the month of December.
- As per the Complainant, all the plants were in sy. no. 15 of village of balli , however as per inspection conducted all five hot mix plants were in sy. no. 61.
- Out of five hot mix plant located in the Sy. no. 61, at present only two hot mix plant has taken consent from the Board (Ref- point table 12).
- Noise monitoring of the units were not carried out as the units were not in operation.
- During the inspection immense hill cutting was visible.
- Also the raw material i.e Basalt stone (crushed) was left open.
- The internal roads were not paved.
- As informed by the complainant Mr. Vithoba Faldessai, one of the Hot mix unit M/s. SHANTADURGA HOTMIX ENTERPRISES, had shifted the location from sy. no. 61/2, 61/3 & 61/7 to Sy. no. 15/1.---(Fig 1)
- Waste Slag found in the premises of M/s. SAMARTH CONSTRUCTION in the plot no. 61/1 & 61/2, Balli Quepem-Goa.

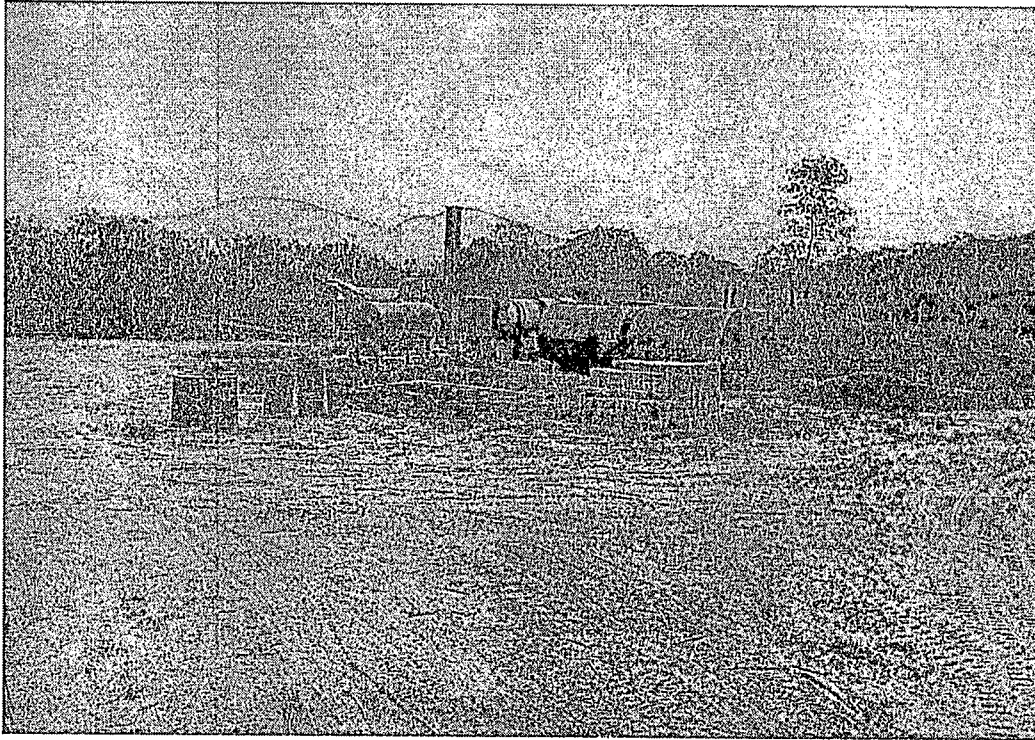
14. Photos for observation:

Fig.1- M/s. SHANTADURGA HOTMIX ENTERPRISES, shifted to Sy. no. 15/1 from sy. no. 61/2, 61/3& 61/7.

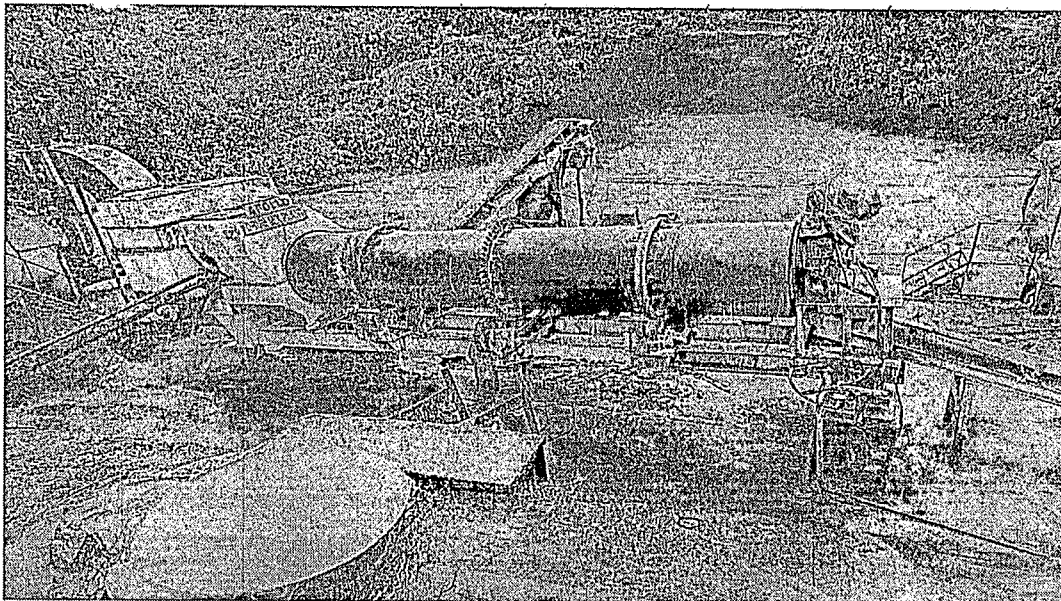


Fig.2- M/s. Thasma Construction (Kudroli Construction) Hot mix plant

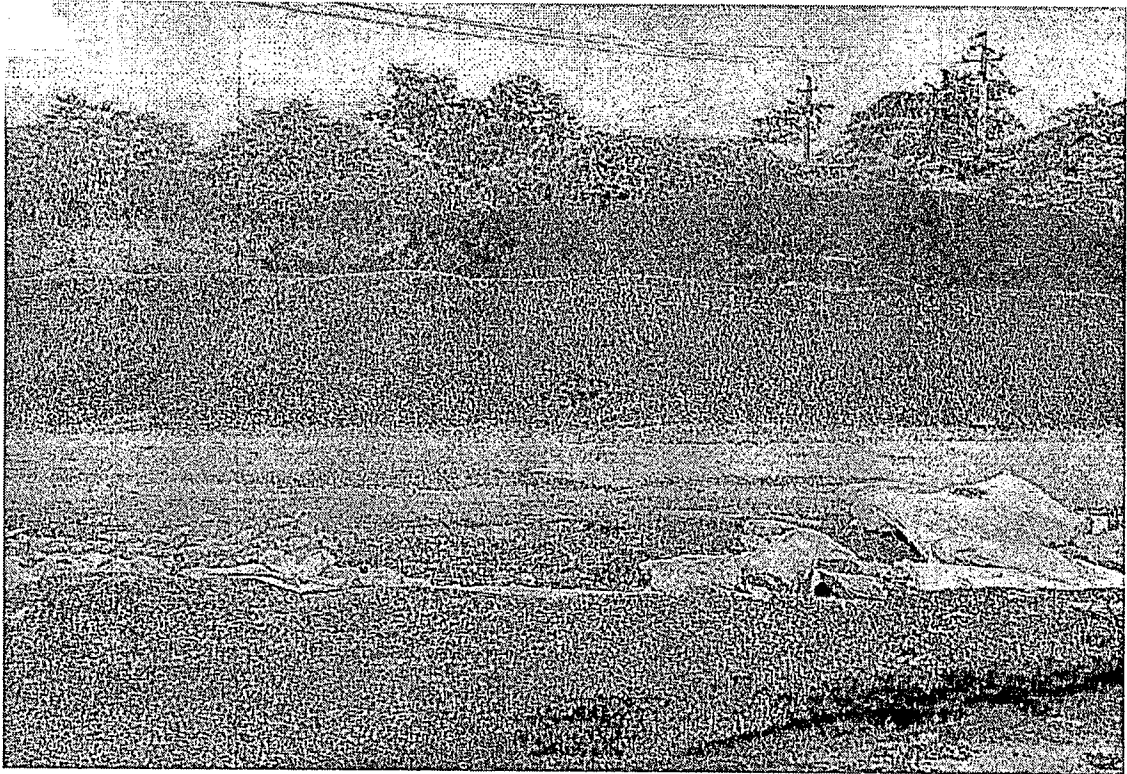


Fig.3- Basalt Rock(crushed) kept in open.



Fig.5- M/s. MADANANT CONSTRUCTION HOT MIX PLANT

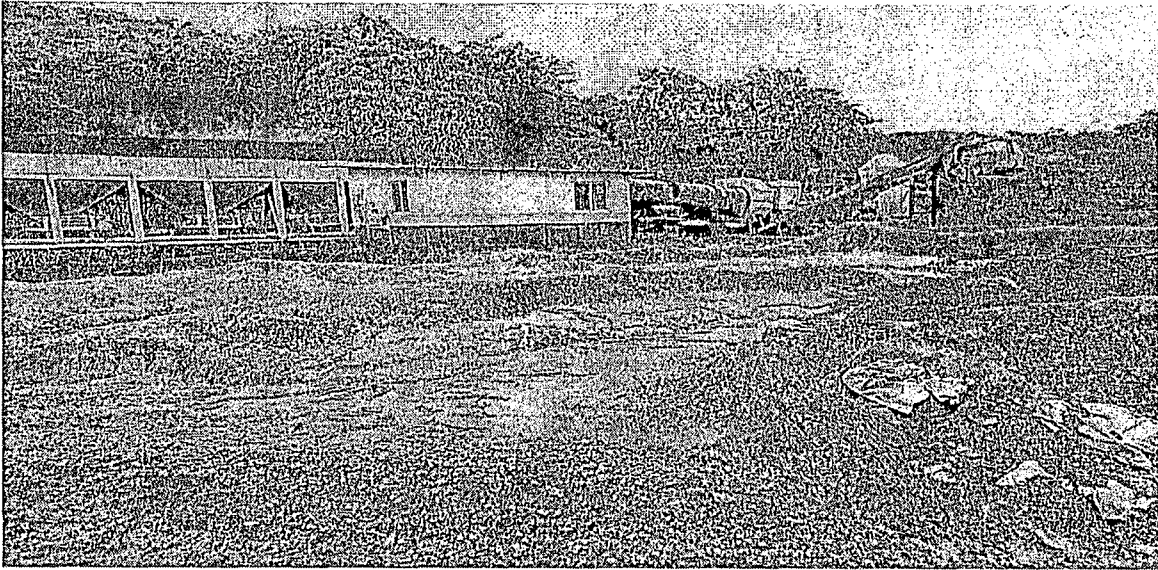


Fig-6, Waste slag found in the M/s. SAMARTH CONSRUCTION HOT MIX PLANT

Conclusion:

- As per the record available with the Board M/s. Thasma Construction has not obtained consent of the Board.
- As per the record available, M/s. Madanant construction has applied for the Boards consent and is under process with the Board.
- As per records, M/s. Samarth Construction, Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20-PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's.
- As per record, Unit M/s. Shantadurga Hot Mix Enterprise, has valid Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.As per record,
- Unit M/s. Jayshree Mallikarjun Construction Pvt Ltd has Consent no: 12/2023-PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032, Consent (expansion)- 12/2023-PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.

Goa State Pollution Control Board

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- M/s. Jayshree Mallikarjun Construction Pvt. Ltd, has conducted the Ambient Air Monitoring report, stack emission monitoring report, Ambient noise level monitoring report, Form V.

Name and Designation of the Inspecting Board Official:



(Mr. RAJMOHAN SUBODH PRABHU DESSAI, JEE-GSPCB)

119 *Nandana/Sindalaka*
ANNEXURE L

From

1. Mr. Kushali J. Velip,
 2. Mr. Suresh Kepekar,
- both Zilla Parishad Members,

3. Bamtu Tolu Velip

Date: 25/6/2024

To,

The Member Secretary,

The Goa State Pollution Control Board,

Opposite Saligao Seminary,

Saligao Goa 403 511

In the matter of Complaint dated 10/6/2024 addressed to
your good self in our name on the subject "installation of
illegal hotmix tar/ bitumen plants in survey no.15 of
Village Bendurdem in Quepem Taluka"

Sir,

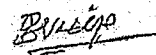
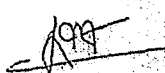


We have learnt from reliable source that a complaint dated 10/6/2024 has been addressed to your good self in our name on the subject "installation of illegal hotmix tar/ bitumen plants in survey no.15 of Village Bendurdem in Quepem Taluka" and at the outset we say that the said complaint has not been lodged by us. The signature on the said complaint is not ours and some miscreant has forged our signatures and misused our names and position to falsely create a make believe situation.

Without prejudice to the above, we have gone through the contents of the said complaint dated 10/6/2024 which has been made purportedly in our name and submit that the contents of the said complaint are false and fabricated. There is no hotmix plant in survey no.15 in working condition and no hotmix plant at all belonging to Mr. Narayan Fal Dessid and Mr. Sarvanand Fal Dessai in survey no.15 of Village Bendurdem.

The allegations made by the miscreants in the said complaint dated 10/6/2024 in our name are therefore totally false, mischievous and imaginary and the rest of the allegations in the said complaint are on an assumption that the allegations in the said complaint are correct.

Along with the said complaint a news paper cutting has been annexed signifying NGT directions to the Pollution Control Board to probe alleged violations by 5 hot mix plants. The said news paper



cutting pertains to hot mix plants which are situated in survey no.61/2 of Balli Village which are in operation by complying all the norms for last more than 15 years.

We therefore request your good self firstly to drop the inquiry into the said false complaint dated 10/6/2024 falsely filed in our name. We further request you to lodge an FIR against unknown accused who played said mischief, fraud and fabrication which has resulted into total wastage of public time and energy also resulting into misleading public servants.

Thanking You

Yours Sincerely


1. Mr. Kushal J. Velip,


2. Mr. Suresh Kepekar,


3. Bantu Tolu Velip

ANNEXURE M

Am. A. AE 12

Neibhud esu

No. PI/CUN/PS/3533 /2024,

Cuncolim Police Station.

Dated: 03/07/24

To,
The Deputy Town Planner,
Town and Country Planning Dept.
Quepem - Goa.

Sub: Forwarding of Email reference.

Ref: No. SDPO/MRG/147/2024 dated: - 04/01/2024.

No. PI/CUN/PS/ 38/2024 dated: -05/01/2024.

Sir,

With reference to the above, please find enclosed herewith the copy of Email reference enclosing petition filed by the villagers of Bendurdem and Cordem Taluka Quepem on the subject "complaint regarding Air, Water and Noise pollution due to running of illegal Hot Mix Plants situated at Candimol Balli, Quepem under Sy. No. 61/2, of village Balli and Illegal Hill Cutting at Candimol Balli Taluka Quepem Under Sy. No. 15 of Village Bendurdem".

It is kindly requested to peruse the subject matter and take necessary action at your end.

Yours faithfully,

(Diogo Gracias)

Police Inspector,
Cuncolim Police Station.

Copy to:-

1. The Chair Person,
The Goa State Pollution Control Board
Near Pileme fire Station
Saligao Goa.
2. SDPO, Margao (For information).

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832-2407700,
2407701, 2407703Emails:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member-Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail-gspcb@gov.inBY REGD.A.D.

No.1/25/2024-PCB/21232/Tech/10/087

Date: 26/07/2024

DIRECTIONS UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) was in receipt complaint letter dated 10/06/2024 from Mr. Kushali J Velip - ZP Member South Goa, Mr. Suresh Kepekar and Mr. Bamito Velip informing the Board to conduct the inspection of five hot mix bitumen plants operating illegally on Sy. No. 61/2 and Sy. No. 15.

(A Copy of the letter dated 10/06/2024 is enclosed)

WHEREAS, officials of the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) have conducted a site inspection of your unit namely M/s. Thasma Construction Private Limited, located at Sy. No. 61/2-C, Village Balli, Quepem Goa on 21/06/2024. During the course of the said site inspection it was observed that your unit M/s. Thasma Construction Private Limited, located at Sy. No. 61/2-C, Village Balli, Quepem Goa was not in operation, however plant machineries were installed, thereby indicating that your unit is being operated without obtaining the Consent to Operate of the Board as required under the Air (Prevention and Control of Pollution) Act, 1981.

(A copy of the Report of Inspection conducted by the Board Officials on 21/06/2024 is enclosed.)

WHEREAS, records available with the Board indicate that till date you have failed to obtain the Boards Consent to Operate your aforesated unit as


required under the Air (Prevention and Control of Pollution) Act, 1981 and are thereby continuing to operate your unit without the Boards Consent to Operate, amounting to a violation of the provisions of the said Act.

WHEREAS, the Board at its 158th meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, to the Member Secretary of the Board.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of your unit namely M/s. Thasma Construction Private Limited, located at Sy. No. 61/2-C, Village Balli, Quepem, Goa is hereby directed to **CLOSE/SUSPEND** the operation of your unit till such time as the Board grants its Consent to Operate the same.

TAKE NOTE, that your failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, without any further notice.

Issued on this 26 day of July, 2024


(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

UNIT ADDRESS

To,
M/s. Thasma Construction Private Limited,
Sy. No. 61/2-C, Village Balli,
Quepem Goa

OFFICE ADDRESS

To,
M/s. Thasma Construction Private Limited
House No. 360B,
Near Dynasoda Company,
Taulim Bandh
Navelim Salcete, 403707,

Copy to:

1. The District Collector, Office of District Collector, Mathany Saldanha Administrative Complex, Near KTC Bus Stand, Margao, Salcete- Goa
Who is directed in terms of the provisions of Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; to ensure that the operation of the unit is stopped/closed with immediate effect and to submit a compliance report in this regard to this office.
2. Office file.
3. Guard file.

S h o k a k a l N e e d -
 M P u b l i c a t i o n
 13/6/24

From : Mr. Kushali J. Velip.
 Mr. Suresh Kepekar
 Zilla parishad member quepem Goa403 705
 Mr. Bamtu Tolu velip & 10 others.

Dated : 10 / 06 / 2024 .

To,
 The Member secretary,
 Goa state pollution control Board,
 Opp. Saligao seminary, Saligao – Goa 403 511 .

Sub : Installation of Illegal Hot mix tar/ Bitumen plants in Sy. No15 of village Benurdem in quepem taluka.

Sir,

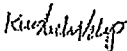
This is to bring to your notice that the illegal installation of Hot mix plant in sy. No of village Benurdem in quepem taluka by Mr. MAAJYAM Gal. Des (32322 3910) And CAPVANAAD Des (32322 3910) without any required permissions/ approval from the concerned TCP, GSPCB, Collector, south goa , EC from Ministry of Environment , Forest & Climate change New Delhi . As the local residence is within 500 mtrs from the said illegal Hot mix plants is releasing Hazardous waste , Toxic smoke and Gases, pollute of air, Environment and leads to major diseases and breathing problems to local residence mostly the small Babies and senior citizens , school childrens and patients in nearby health centre . (Can be seen the illegally set up plant in sy.no 15 of village Benurdem in quepem taluka through Google Map).

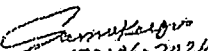
Since the NGT Pune has given strictly closure notice to all the existing hot mix plants in the said area at Balli , quepem witin 500 mtrs away from railway container hub adjacent to Nh 66 margao – karwar highway till date no concerned authorities have shown any interest to inspect the site to arrive at the conclusion the very facts of the illegalities of the already existed plant in the Locality (Enclosed NGT court Pune judgement copy for reference) .

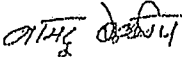
We the above members belongs to ST community as our complaints are pressed with political pressure in local police station , collector office, GSPCB, now hereby request the concerned authorities to visit the said site for physical inspection of the existing Hot mix plants with all top officers of the above departments and the newly illegally set up Hmix plant in sy.no 15 to arrive at the conclusion and pass the order for permanent closure of this highly poisonous , Hazardous Hot mix plants operating which have started illegally is now taking lives of innocent school childrens and senior citizens who are residence and passerby on NH 66 road as tourist and patients who are admitted to nearby Primary health centre , Balli, Quepem Goa . We appreciate for your Quick action on-the-above-subject on Priority.

Please do the needful,

Yours faithfully,


 Kushali J. Velip.


 Suresh Kepekar
 10.06.2024


 Bamtu T. Velip .

NGO-led citizens' mobilization
aimed to protect violation
by hot mix plants

Madurai Green
Environment (NGO) has since
the State Pollution
Control Board (SPCB)
has filed a complaint
alleging environmental violation
by five construction companies
operating hot mix plants
near the river.
The NGO, a women's
forum, consisting of
Dr. K. S. Srinivasan and
Dr. V. S. Srinivasan
passed the
complaint filed
by S. Srinivasan, a
resident of
Balli Quenam, who
alleged that the five units
were causing noise and air
pollution, as well as releas-
ing hazardous chemicals
into the river, thereby affect-
ing the human and aquatic
life.

The complainant named
the five companies as M/s
Jay Shree Mallikarjun Con-
structions, M/s
Uhasma
Construction Pvt Ltd,

The NGO's
representative
Dr. Srinivasan
pleaded
before the
SPCB
that the
plants
are
located
within
a
radius
of
500
metres
from
each
other
and
very
close
to
the
river.

M/s
Madhant
Construction Pvt Ltd, M/s
Samarth
Constructions, and M/s
Shantadurga Hot Mix Plant
and alleged that they were
located within a radius of
500 metres from each other
and very close to the river
bank.

He also alleged that the
companies had destroyed
the hills and plateaus in the
area, resulting in massive
deforestation.

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COMPLAINT ASSESSMENT REPORT

Sub: Complaint from South Goa Zilla Parishad Member Mr. Kushali J. Velip and others against installation of hot mix tar/ Bitumen Plant in sy. no. 15 of village of Benurdem in Quepem Taluka.

Office order: 2024/GSPCB/Tech/6094

Dated 19/06/2024

As directed the Board official Mr. RAJMOHAN PRABHU DESSAI (JEE-GSPCB) and Mrs. LUIZA D' SILVA (JLA- GSPCB) conducted the inspection of M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, dated 21/06/2024. The Board official had informed telephonically to the complainant Mr. Kushali J Velip of the visit. However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never inwardsed the complaint against the 5 hot mix plant in above said area.

The undersigned, then telephonically called the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection.

1. Name , Address & contact of Complainant:-

Mr. Vithoba Fal Dessai

Contact no. 7350576770.

2. Nature of Complaint:-

- a) Noise Pollution- Yes
- b) Waste water disposal-
- c) Air Emission- Yes
- d) Solid waste disposal-
- e) Any other-

3. Whether any previous complaint received, if yes, details:-

4. Whether any show cause notice/ direction/ letter for corrective if yes provide details:-

5. Name & address of industry/ unit against whom complaint is filed:

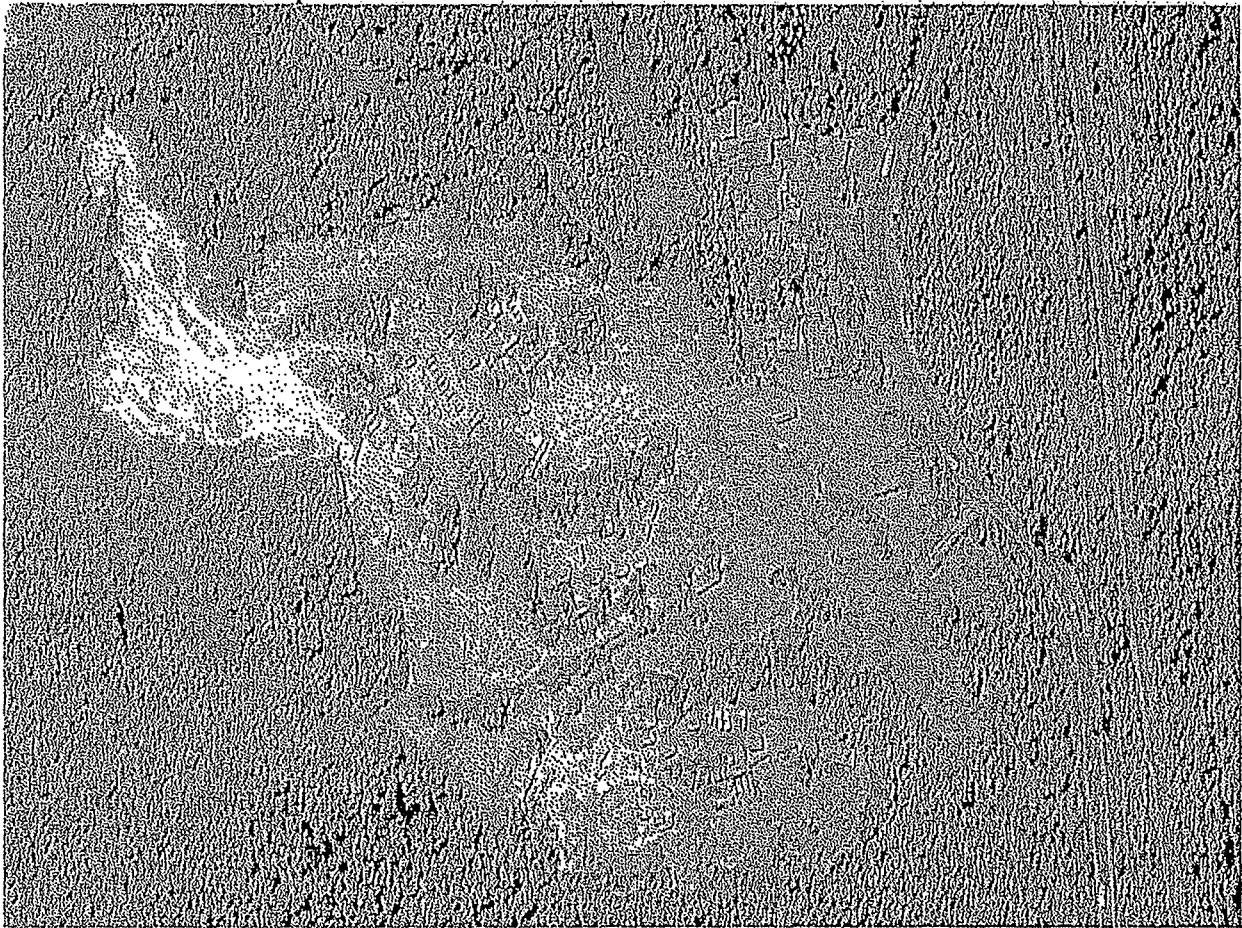
- I. M/s. Jayshree Mallikarjun Constructions.
- II. M/s. Thasma Constructions Pvt. Ltd.
- III. M/s.Madanant Construction Goa Pvt Ltd.
- IV. M/s. Samarth Construction.
- V. M/s. Shantadurga Hot Mix Enterprises
Located at Balli, Quepem --Goa.

6. Product Manufactured :- Hot Mix Plants.

7. Quantity of Production:

Sr. no.	Name of the unit	Quantity
1.	M/s. Jayshree Mallikarjun Construction's.	128TPH + 120TPH
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd)	No Records Available
3.	M/s. Madanant Construction Goa Pvt Ltd.	45TPH
4.	M/s. Samarth Constructions	3750m3/Month
5.	M/s. Shantadurga Hot Mix Enterprises	480TPD

8. Site description and schematic sketch of site:-



9. Distance of Nearest residence:- the nearest residence is located approx. within 100m radius.

10. Noise Pollution control measures: the units were not in operation and hence couldn't verify.

11. D.G set capacity:-

Sr. no.	Name of the Hot mix plant	D.G set capacity
1.	M/s. Jayshree Mallikarjun Construction's.	380KVA+125KVA
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd).	-----
3.	M/s. Madanant Construction Goa Pvt Ltd.	82.5KVA
4.	M/s. Samarth Constructions.	125KVA
5.	M/s. Shantadurga Hot Mix Enterprises.	125KVA

12. Goa State Pollution Control Board Consent status:

Sr. no.	Name of the Hot Mix Plant	Consent status
1.	M/s. Jayshree Mallikarjun Construction's.	Renewed Consent no: 12/2023- PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023- PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.
2.	M/s. Thasma Construction Pvt. Ltd.(Earlier Kudroli Builders infrastructure pvt. Ltd).	No- Consent to operate.
3.	M/s. Madanant Construction Goa Pvt. Ltd.	Applied for consent and is under process.- Application ID-2069331
4.	M/s. Samarth Constructions.	Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20- PCB/Tech/7528 and was valid till 23/01/2023, 'Applied for renewal of consent, but pending with unit for resubmission of document's- application ID 1892080

5.	M/s. Shantadurga Hot Mix Enterprises.	Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.
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13. Additional Observations:-

- All five units were not in operation during the inspection, as during the monsoon there is no demand and unit will commence the activity in the month of December.
- As per the Complainant, all the plants were in sy. no. 15 of village of balli , however as per inspection conducted all five hot mix plants were in sy. no. 61.
- Out of five hot mix plant located in the Sy. no. 61, at present only two hot mix plant has taken consent from the Board (Ref- point table 12).
- Noise monitoring of the units were not carried out as the units were not in operation.
- During the inspection immense hill cutting was visible.
- Also the raw material i.e Basalt stone (crushed) was left open.
- The internal roads were not paved.
- As informed by the complainant Mr. Vithoba Faldessai, one of the Hot mix unit M/s. SHANTADURGA HOTMIX ENTERPRISES, had shifted the location from sy. no. 61/2, 61/3 & 61/7 to Sy. no. 15/1.---(Fig 1)
- Waste Slag found in the premises of M/s. SAMARTH CONSTRUCTION in the plot no. 61/1 & 61/2, Balli Quepem-Goa.

14. Photos for observation:

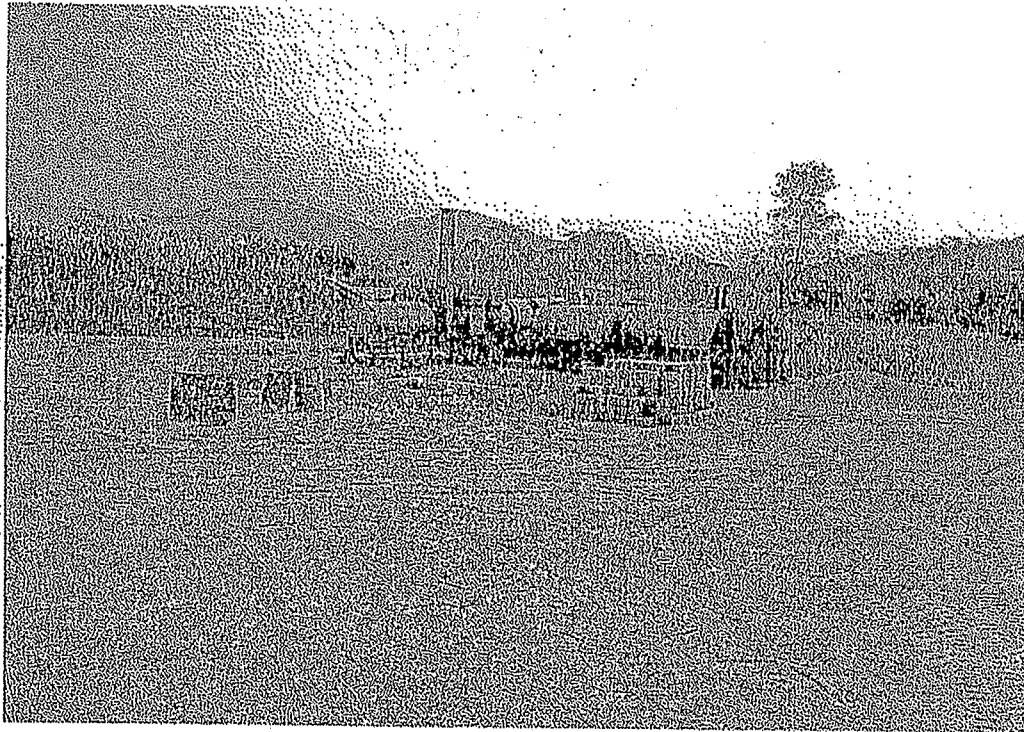


Fig.1- M/s. SHANTADURGA HOTMIX ENTERPRISES, shifted to Sy. no. 15/1 from sy. no. 61/2, 61/3 & 61/7.

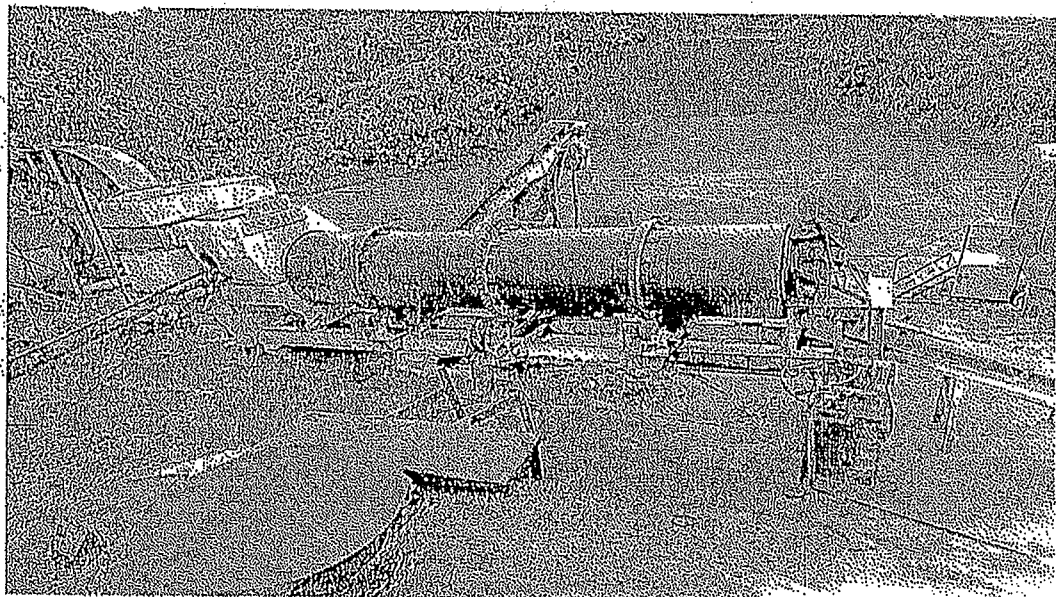


Fig.2- M/s. Thasma Construction (Kudroli Construction) Hot mix plant



Fig.3- Basalt Rock(crushed) kept in open.



Fig.5- M/s. MADANANT CONSTRUCTION HOT MIX PLANT



Fig-6, Waste slag found in the M/s. SAMARTH CONSRTUCTION HOT MIX PLANT

Conclusion:

- As per the record available with the Board M/s. Thasma Construction has not obtained consent of the Board.
- As per the record available, M/s. Madanant construction has applied for the Boards consent and is under process with the Board.
- As per records, M/s. Samarth Construction, Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20-PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's.
- As per record, Unit M/s. Shantadurga Hot Mix Enterprise, has valid Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028. As per record,
- Unit M/s. Jayshree Mallikarjun Construction Pvt Ltd has Consent no: 12/2023-PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032, Consent (expansion)- 12/2023-PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.

Goa State Pollution Control Board

QEHS- MME -F (10-03)

- * M/s. Jayshree Mallikarjun Construction Pvt. Ltd, has conducted the Ambient Air Monitoring report, stack emission monitoring report, Ambient noise level monitoring report, Form V.

Name and Designation of the Inspecting Board Official:

(Mr. RAJMOHAN SUBODH PRABHU DESSAI, JEE-GSPCB)

GOA STATE POLLUTION CONTROL BOARD

गोय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832-2407700
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail:gspcb@gov.in

BY REGD. A.D.

No. 1/25/2024-PCB/21232/Tech/10088

Date: 26/07/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974.

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) was in receipt of complaint letter dated 10/06/2024 from Mr. Kushali J Velip — ZP Member South Goa, Mr. Suresh Kepekar and Mr. Bamto Velip informing the Board to conduct the inspection of five hot mix bitumen plants operating illegally on Sy. No. 61/2 and Sy. No. 15.

(A Copy of the letter dated 10/06/2024 is enclosed)

WHEREAS, officials of the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) have conducted a site inspection of your unit namely M/s. Thasma Construction Private Limited, located at Sy. No. 61/2-C, Village Balli, Quepem Goa, on 21/06/2024. During the course of the said site inspection it was observed that your unit M/s. Thasma Construction Private Limited, located at Sy. No. 61/2-C, Village Balli, Quepem Goa was not in operation, however plant machineries were installed thereby indicating that your unit is being operated without obtaining the Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974.

(A copy of the Report of Inspection conducted by the Board Officials on 21/06/2024 is enclosed.)


WHEREAS, records available with the Board indicate that till date you have failed to obtain the Boards Consent to Operate your aforesated unit as required under the Water (Prevention and Control of Pollution) Act, 1974 and are thereby continuing to operate your unit without the Boards Consent to Operate, amounting to a violation of the provisions of the said Act.

WHEREAS, the Board at its 158th meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, to the Member Secretary of the Board.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, the management of your unit namely M/s. Thasma Construction Private Limited, located at Sy. No. 61/2-C, Village Balli, Quepem Goa is hereby directed to **CLOSE/SUSPEND** the operation of your unit till such time as the Board grants its Consent to Operate the same.

TAKE NOTE, that your failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 without any further notice.

Issued on this 26 day of July 2024.


(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

UNIT ADDRESS

To,
M/s. Thasma Construction Private Limited,
Sy. No. 61/2-C, Village Balli,
Quepem Goa

OFFICE ADDRESS

To,
M/s. Thasma Construction Private Limited
House No. 360B,
Near Dynasoda Company,
Taulim Bandh
Navelim Salcete, 403707,

Copy to:

1. The District Collector, Office of District Collector, Mathany Saldanha Administrative Complex, Near KTC Bus Stand, Margao, Salcete- Goa
Who is directed in terms of the provisions of Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974; to ensure that the operation of the unit is stopped/closed with immediate effect and to submit a compliance report in this regard to this office
2. Office file.
3. Guard file.

Shobakar / Nand

M. Suresh Kepekar
13/6/24

From : Mr. Kushali J. Velip.
Mr. Suresh Kepekar
Zilla parishad member quepem Goa 403 705
Mr. Bamtu Tolu velip & 10 others.

Dated : 13 / 06 / 2024 .

To,
The Member secretary ,
Goa state pollution control Board ,
Opp. Saligao seminary , Saligao – Goa 403 511 .

Sub : Installation of Illegal Hot mix tar/ Bitumen plants in Sy. No15 of village Benurdem in quepem taluka.

Sir,

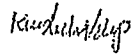
This is to bring to your notice that the illegal installation of Hot mix plant in sy. No of village Benurdem in quepem taluka by Mr. NARAYAN FAL DEVI (98232203810) And SARVANAAN JAI HIND without any required permissions/ approval from the concerned TCP, GSPCB, Collector, south goa , EC from Ministry of Environment , Forest & Climate change New Delhi . As the local residence is within 500 mtrs from the said illegal Hot mix plants is releasing Hazardous waste , Toxic smoke and Gases, pollute of air, Environment and leads to major diseases and breathing problems to local residence mostly the small Babies and senior citizens , school childrens and patients in nearby health centre . (Can be seen the illegally set up plant in sy.no 15 of village Benurdem in quepem taluka through Google Map).

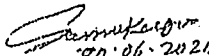
Since the NGT Pune has given strictly closure notice to all the existing hot mix plants in the said area at Balli , quepem within 500 mtrs away from railway container hub adjacent to Nh 66 margao – karwar highway till date no concerned authorities have shown any interest to inspect the site to arrive at the conclusion the very facts of the illegalities of the already existed plant in the Locality (Enclosed NGT court Pune judgement copy for reference) .

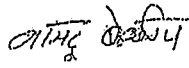
We the above members belongs to ST community as our complaints are pressed with political pressure in local police station , collector office, GSPCB, now hereby request the concerned authorities to visit the said site for physical inspection of the existing Hot mix plants with all top officers of the above departments and the newly illegally set up Hmix plant in sy.no 15 to arrive at the conclusion and pass the order for permanent closure of this highly poisonous , Hazardous Hot mix plants operating which have started illegally is now taking lives of innocent school childrens and senior citizens who are residence and passerby on NH 66 road as tourist and patients who are admitted to nearby Primary health centre , Balli, Quepem Goa . We appreciate for your Quick action on-the-above subject on-Priority:

Please do the needful,

Yours faithfully,


Kushali J. Velip.


Suresh Kepekar
20.06.2024


Bamtu E. Velip .

NGO Tackles Pollution to Probe Violations by 5 Hot-mix Plants

The National Green Commission (NGC) has directed the National Environmental Pollution Control Board (NEPCB) to probe alleged environmental violations by five construction companies operating hot-mix plants near the river Sal.

The North Western zone council consisting Justice Mahesh Kumar Singh and Dr. Maya Kundan, passed the order on a complaint filed by Shri. S. Mohan, a resident of Balli, Quepem, who claimed that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river, thereby affecting the human and aquatic life.

The complainant named the five companies as M/s Jay Shree Mallikarjun Constructions, M/s. Thasima Construction Pvt. Ltd.,

M/s. Madhant Construction Pvt. Ltd., M/s. Samarth Constructions, and M/s. Shantadurga Hot Mix Plant, and alleged that they were located within a radius of 500 metres from each other and very close to the river Sal.

He also alleged that the companies had destroyed the hills and plateaus in the area, resulting in massive deforestation.

It is also stated that one of the members of the council, Justice Mahesh Kumar Singh, is the husband of the Minister's wife, and he is also a member of the council.

COMPLAINT ASSESSMENT REPORT

Sub: Complaint from South Goa Zilla Parishad Member Mr. Kushali J. Velip and others against installation of hot mix tar/ Bitumen Plant in sy. no. 15 of village of Benurdem in Quepem Taluka.

Office order: 2024/GSPCB/Tech/6094

Dated 19/06/2024

As directed the Board official Mr. RAJMOHAN PRABHU DESSAI (JEE-GSPCB) and Mrs. LUIZA D' SILVA (JLA- GSPCB) conducted the inspection of M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, dated 21/06/2024. The Board official had informed telephonically to the complainant Mr. Kushali J Velip of the visit. However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never inwardsed the complaint against the 5 hot mix plant in above said area.

The undersigned, then telephonically called the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection.

1. Name , Address & contact of Complainant:-

Mr. Vithoba Fal Dessai
Contact no. 7350576770.

2. Nature of Complaint:-

- a) Noise Pollution- Yes
- b) Waste water disposal-
- c) Air Emission- Yes
- d) Solid waste disposal-
- e) Any other-

3. Whether any previous complaint received, if yes, details:-

4. Whether any show cause notice/ direction/ letter for corrective if yes provide details:-

5. Name & address of industry/ unit against whom complaint is filed:

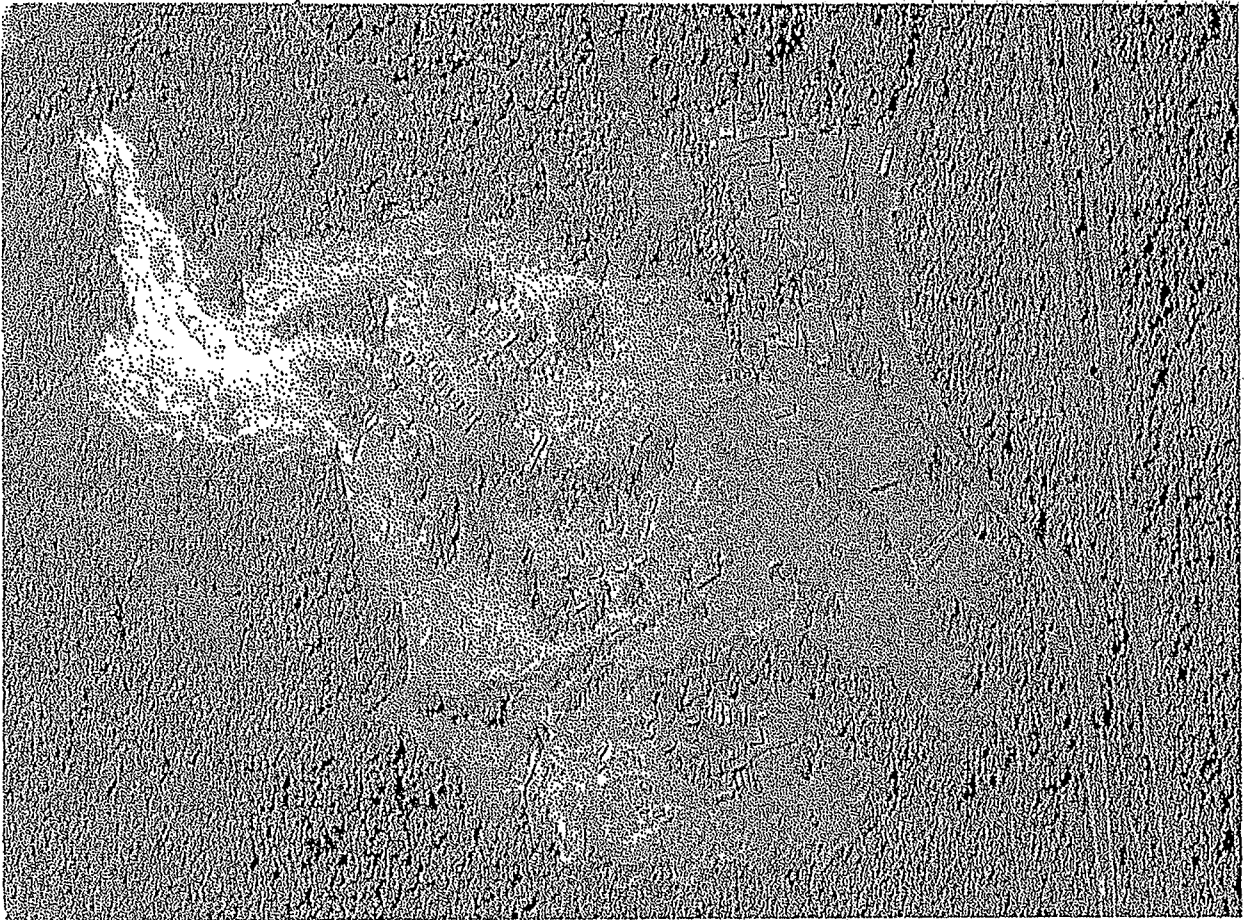
- I. M/s. Jayshree Mallikarjun Constructions.
- II. M/s. Thasma Constructions Pvt. Ltd.
- III. M/s.Madanant Construction Goa Pvt Ltd.
- IV. M/s. Samarth Construction.
- V. M/s. Shantadurga Hot Mix Enterprises
Located at Balli, Quepem -Goa.

6. Product Manufactured :- Hot Mix Plants.

7. Quantity of Production:

Sr. no.	Name of the unit	Quantity
1.	M/s. Jayshree Mallikarjun Construction's.	128TPH + 120TPH
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd)	No Records Available
3.	M/s. Madanant Construction Goa Pvt Ltd.	45TPH
4.	M/s. Samarth Constructions	3750m3/Month
5.	M/s. Shantadurga Hot Mix Enterprises	480TPD

8. Site description and schematic sketch of site:-



9. Distance of Nearest residence:- the nearest residence is located approx. within 100m radius.

10. Noise Pollution control measures: the units were not in operation and hence couldn't verify.

11. D.G set capacity:-

Sr. no.	Name of the Hot mix plant	D.G set capacity
1.	M/s. Jayshree Mallikarjun Construction's.	380KVA+125KVA
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure-pvt. Ltd).	-----
3.	M/s. Madanant Construction Goa Pvt Ltd.	82.5KVA
4.	M/s. Samarth Constructions.	125KVA
5.	M/s. Shantadurga Hot Mix Enterprises.	125KVA

12. Goa State Pollution Control Board Consent status:

Sr. no.	Name of the Hot Mix Plant	Consent status
1.	M/s. Jayshree Mallikarjun Construction's.	Renewed Consent no: 12/2023- PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023- PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.
2.	M/s. Thasma Construction Pvt. Ltd.(Earlier Kudroli Builders infrastructure pvt. Ltd).	No- Consent to operate.
3.	M/s. Madanant Construction Goa Pvt. Ltd.	Applied for consent and is under process.- Application ID-2069331
4.	M/s. Samarth Constructions.	Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20- PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's- application ID 1892080

5.	M/s. Shantadurga Hot Mix Enterprises.	Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.
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13. Additional Observations:-

- All five units were not in operation during the inspection, as during the monsoon there is no demand and unit will commence the activity in the month of December.
- As per the Complainant, all the plants were in sy. no. 15 of village of Balli, however as per inspection conducted all five hot mix plants were in sy. no. 61.
- Out of five hot mix plant located in the Sy. no. 61, at present only two hot mix plant has taken consent from the Board (Ref- point table 12).
- Noise monitoring of the units were not carried out as the units were not in operation.
- During the inspection immense hill cutting was visible.
- Also the raw material i.e Basalt stone (crushed) was left open.
- The internal roads were not paved.
- As informed by the complainant Mr. Vithoba Faldessai, one of the Hot mix unit M/s. SHANTADURGA HOTMIX ENTERPRISES, had shifted the location from sy. no. 61/2, 61/3 & 61/7 to Sy. no. 15/1.---(Fig 1)
- Waste Slag found in the premises of M/s. SAMARTH CONSTRUCTION in the plot no. 61/1 & 61/2, Balli Quepem-Goa.

14. Photos for observation:

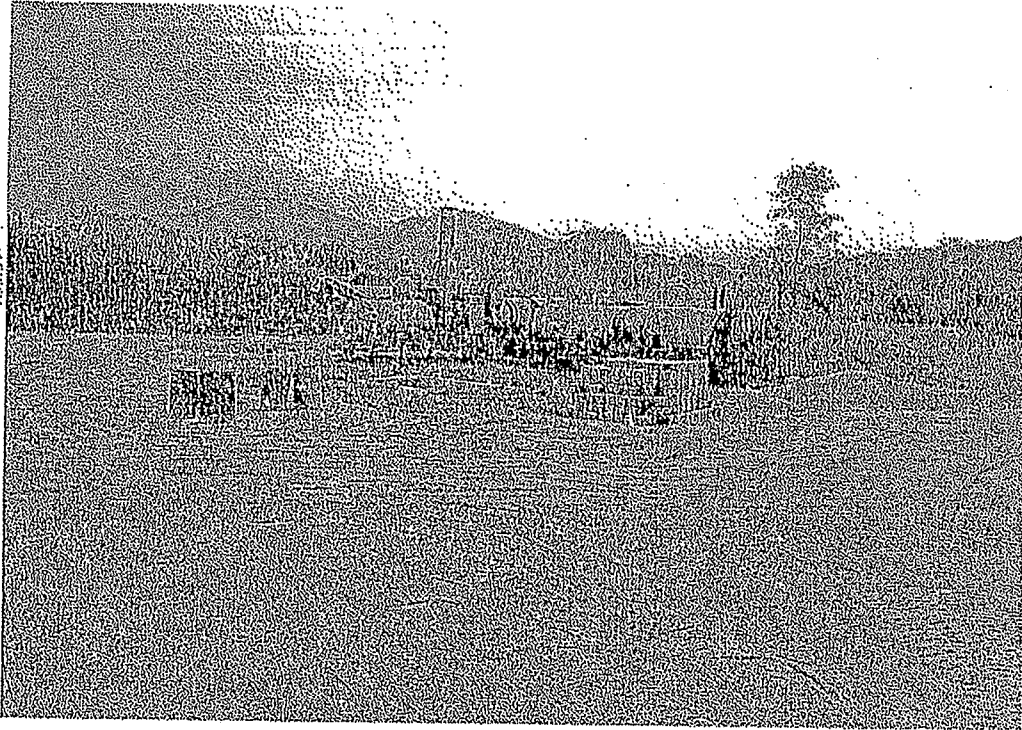


Fig.1- M/s. SHANTADURGA HOTMIX ENTERPRISES, shifted to Sy. no. 15/1 from sy. no. 61/2, 61/3 & 61/7.



Fig.2- M/s. Thasma Construction (Kudroli Construction) Hot mix plant

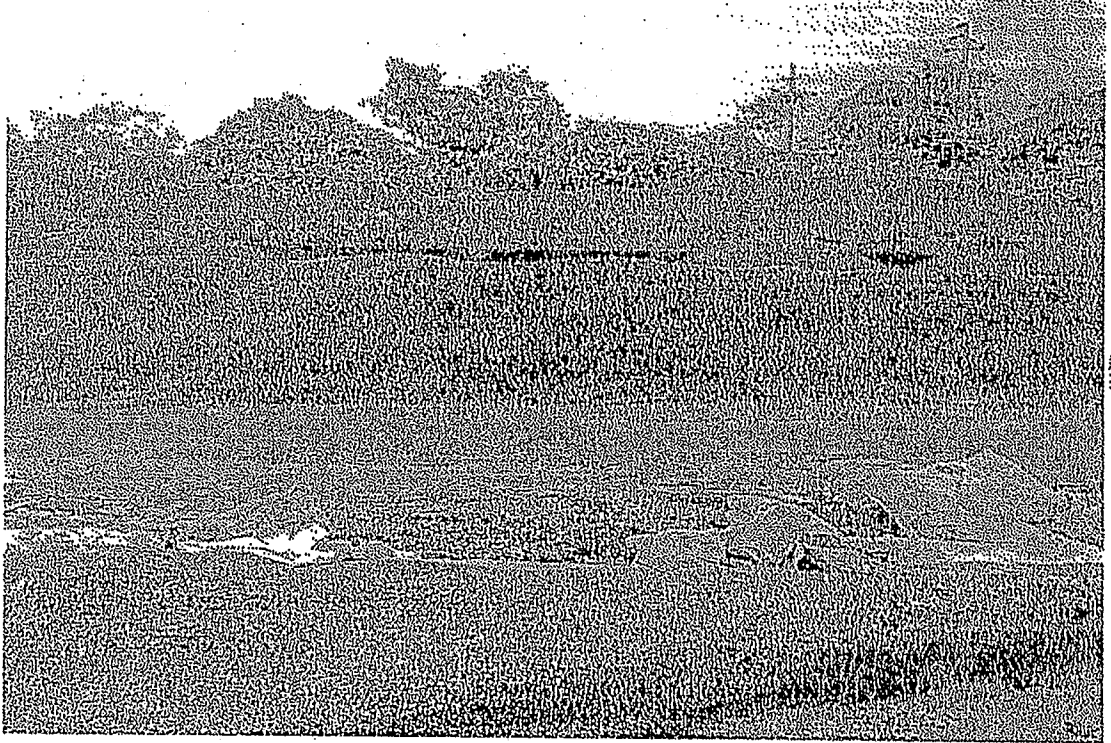


Fig.3- Basalt Rock(crushed) kept in open.

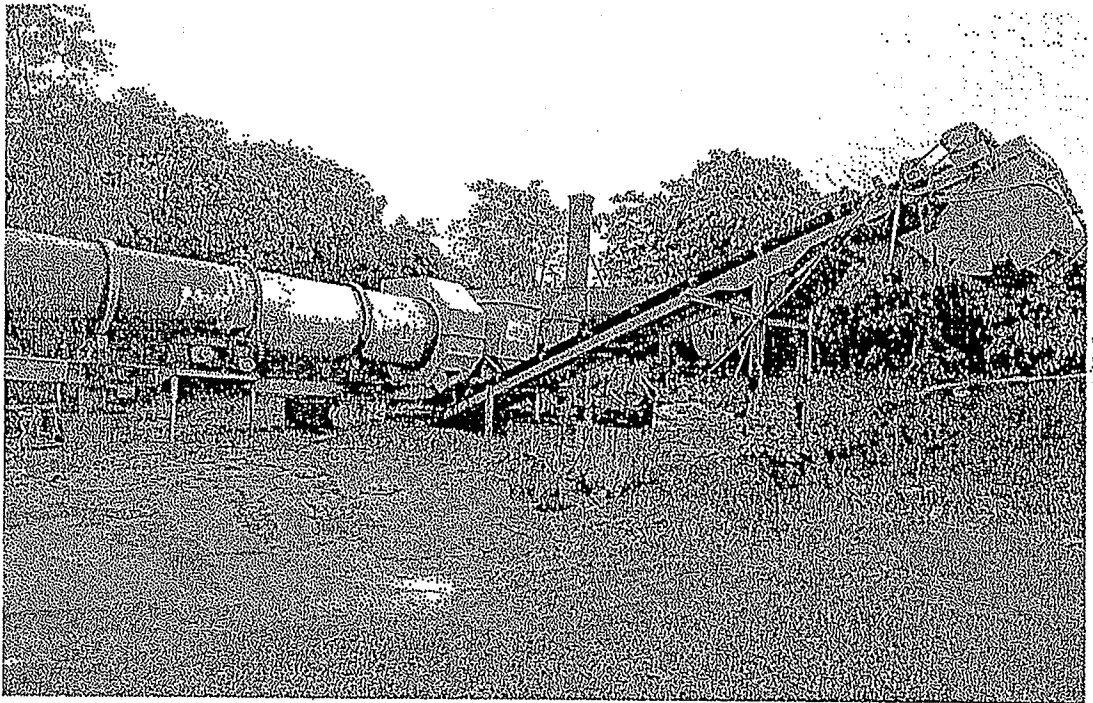


Fig.5- M/s. MADANANT CONSTRUCTION HOT MIX PLANT



Fig-6, Waste slag found in the M/s. SAMARTH CONSTRUCTION HOT MIX PLANT

Conclusion:

- As per the record available with the Board M/s. Thasma Construction has not obtained consent of the Board.
- As per the record available, M/s. Madanant construction has applied for the Boards consent and is under process with the Board.
- As per records, M/s. Samarth Construction, Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20-PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's.
- As per record, Unit M/s. Shantadurga Hot Mix Enterprise, has valid Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028. As per record,
- Unit M/s. Jayshree Mallikarjun Construction Pvt Ltd has Consent no: 12/2023-PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032, Consent (expansion)- 12/2023-PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.

Goa State Pollution Control Board

QEHS- MME -F (10-03)

- M/s. Jayshree Mallikarjun Construction Pvt. Ltd, has conducted the Ambient Air Monitoring report, stack emission monitoring report, Ambient noise level monitoring report, Form V.

Name and Designation of the Inspecting Board Official:

(Mr. RAJMOHAN SUBODH PRABHU DESSAI, JEE-GSPCB)

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832-2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa.gov.in
Member Secretary, GSPCB: ms-gspcb.goa.gov.in
Office: mail.gspcb@gov.in

BY REGD A.D.

No.1/25/2024-PCB/21232/Tech/10091

Date: 24/07/2024

DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) was in receipt complaint letter dated 10/06/2024 from Mr. Kushali J Velip – ZP Member South Goa , Mr. Suresh Kepekar and Mr. Bante Velip informing the Board to conduct the inspection of five hot mix bitumen plants operating illegally on Sy. No. 61/2 and Sy. No. 15.

(A Copy of the letter dated 10/06/2024 is enclosed)

WHEREAS, officials of the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) have conducted a site inspection of your unit namely M/s. Madanant Constructions Goa Private Limited, c/o. Mr. Sudin Verenkar, located at Sy. No.. 61/1, 2, 3 and 7, Balli, Quepem-Goa on 21/06/2024. During the course of the said site inspection it was observed that your unit M/s. Madanant Constructions Goa Private Limited, Located at Sy. no.. 61/1,2,3 and 7, Balli, Quepem-Goa was not in operation, however plant machineries were installed thereby indicating that your unit is being operated without obtaining the Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974.

(A copy of the Report of Inspection conducted by the Board Officials on 21/06/2024 is enclosed.)


WHEREAS, records available with the Board indicate that till date you have failed to obtain the Boards Consent to Operate your aforestated unit as required under the Water (Prevention and Control of Pollution) Act, 1974 and are thereby continuing to operate your unit without the Boards Consent to Operate, amounting to a violation of the provisions of the said Act.

WHEREAS, the Board at its 158th meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, to the Member Secretary of the Board.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, the management of your unit namely M/s. Madanant Constructions Goa Private Limited, C/o. Mr. Sudin Verenkar, Located at Sy. No. 61/1, 2, 3 and 7, Balli, Quepem-Goa is hereby directed to **CLOSE/SUSPEND** the operation of your unit till such time as the Board grants its Consent to Operate the same.

TAKE NOTE, that your failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 without any further notice.

Issued on this 26 day of July 2024.


(Dr. Shamila Monteiro)

Member Secretary
Goa State Pollution Control Board

UNIT ADDRESS

To,
M/s. Madanant Constructions Goa Private Limited,
Located at Sy. no.. 61/1, 2, 3 and 7,
Balli, Quepem-Goa

OFFICE ADDRESS

To,
M/s Madanant Construction Goa Private Limited
C/o.Mr. Sudin Verenkar
1st Floor, Aquem Plaza,
Rawanfond Circle , Aquem,
Madgaon, Goa 403707

Copy to:

1. The District Collector, Office of District Collector, Mathany Saldanha Administrative Complex, Near KTC Bus Stand, Margao, Salcete- Goa
Who is directed in terms of the provisions of Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974; to ensure that the operation of the unit is stopped/closed with immediate effect and to submit a compliance report in this regard to this office
2. Office file.
3. Guard file.

Shobakar / Nand
 P. Velip
 13/11

From : Mr. Kushali J. Velip.
 Mr. Suresh Kepekar
 Zilla parishad member quepem Goa403 705
 Mr. Bamte Tolu velip & 10 others.

Dated : 03 / 06 / 2024 .

To,
 The Member secretary ,
 Goa state pollution control Board ,
 Opp. Saligao seminary , Saligao – Goa 403 511 .

Sub : Installation of Illegal Hot mix tar/ Bitumen plants in Sy. No15 of village Benurdem in quepem taluka.

Sir,

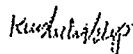
This is to bring to your notice that the illegal installation of Hot mix plant in sy. No of village Benurdem in quepem taluka by Mr. NARAYAN FAI. DAD (3823203511) And SHIVANAND JAI... without any required permissions/ approval from the concerned TCP, GSPCB, Collector, south goa, EC from Ministry of Environment, Forest & Climate change New Delhi. As the local residence is within 500 mtrs from the said illegal Hot mix plants is releasing Hazardous waste, Toxic smoke and Gases, pollute of air, Environment and leads to major diseases and breathing problems to local residence, mostly the small Babies and senior citizens, school childrens and patients in nearby health centre. (Can be seen the illegally set up plant in sy.no 15 of village Benurdem in quepem taluka through Google Map).

Since the NGT Pune has given strictly closure notice to all the existing hot mix plants in the said area at Balli, quepem within 500 mtrs away from railway container hub adjacent to Nh 66 margao – karwar highway till date no concerned authorities have shown any interest to inspect the site to arrive at the conclusion the very facts of the illegalities of the already existed plant in the Locality (Enclosed NGT court Pune judgement copy for reference).

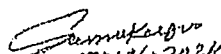
We the above members belongs to ST community as our complaints are pressed with political pressure in local police station, collector office, GSPCB, now hereby request the concerned authorities to visit the said site for physical inspection of the existing Hot mix plants with all top officers of the above departments and the newly illegally set up Hmix plant in sy.no 15 to arrive at the conclusion and pass the order for permanent closure of this highly poisonous, Hazardous Hot mix plants operating which have started illegally is now taking lives of innocent school childrens and senior citizens who are residence and passerby on NH 66 road as tourist and patients who are admitted to nearby Primary health centre, Balli, Quepem Goa. We appreciate for your Quick action on the above subject on Priority.

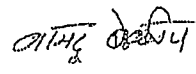
Please do the needful,

Yours faithfully,



Kushali J. Velip.


 30.06.2024
 Suresh Kepekar



Bamte E. Velip.

NGT direct pollution
board to probe violation
by 5 hot-mix plants

The National Green Tribunal (NGT) has directed the Green State Pollution Control Board (GSPCB) to probe a complaint alleging environmental violations by five construction companies operating hot-mix plants near the river Sal.

The NGT, New Delhi, while benching retiring Justice Harsh Kumar Singh and Dr Vijay Kulkarni, passed the order on a complaint filed by Sudhansu Mohita, a resident of Balli, Quepem, who claimed that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river, thereby affecting the human and aquatic life.

The complainant named the five companies as M/s Jay Shree Mallikarjun Constructions, M/s Ithasma Construction Pvt Ltd,

The NGT's order came through Justice Harsh Kumar Singh and Dr Vijay Kulkarni, benching the order on a complaint filed by Sudhansu Mohita, a resident of Balli, Quepem, who claimed that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river.

M/s Madhant Construction Pvt Ltd, M/s Samarth Constructions, and M/s Shantadurga Hot Mix Plant, and alleged that they were located within a radius of 500 metres from each other and very close to the river Sal.

He also alleged that the companies had destroyed the hills and plateaus in the area, resulting in massive deforestation.

COMPLAINT ASSESSMENT REPORT

Sub: Complaint from South Goa Zilla Parishad Member Mr. Kushali J. Velip and others against installation of hot mix tar/ Bitumen Plant in sy. no. 15 of village of Benurdem in Quepem Taluka.

Office order: 2024/GSPCB/Tech/6094

Dated 19/06/2024

As directed the Board official Mr. RAJMOHAN PRABHU DESSAI (JEE-GSPCB) and Mrs. LUIZA D' SILVA (JLA- GSPCB) conducted the inspection of M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, dated 21/06/2024. The Board official had informed telephonically to the complainant Mr. Kushali J Velip of the visit. However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never inwarded the complaint against the 5 hot mix plant in above said area. The undersigned, then telephonically called the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection.

1. Name , Address & contact of Complainant:-

Mr. Vithoba Fal Dessai
Contact no. 7350576770.

2. Nature of Complaint:-

- a) Noise Pollution- Yes
- b) Waste water disposal-
- c) Air Emission- Yes
- d) Solid waste disposal-
- e) Any other-

3. Whether any previous complaint received, if yes, details:-

4. Whether any show cause notice/ direction/ letter for corrective if yes provide details:-

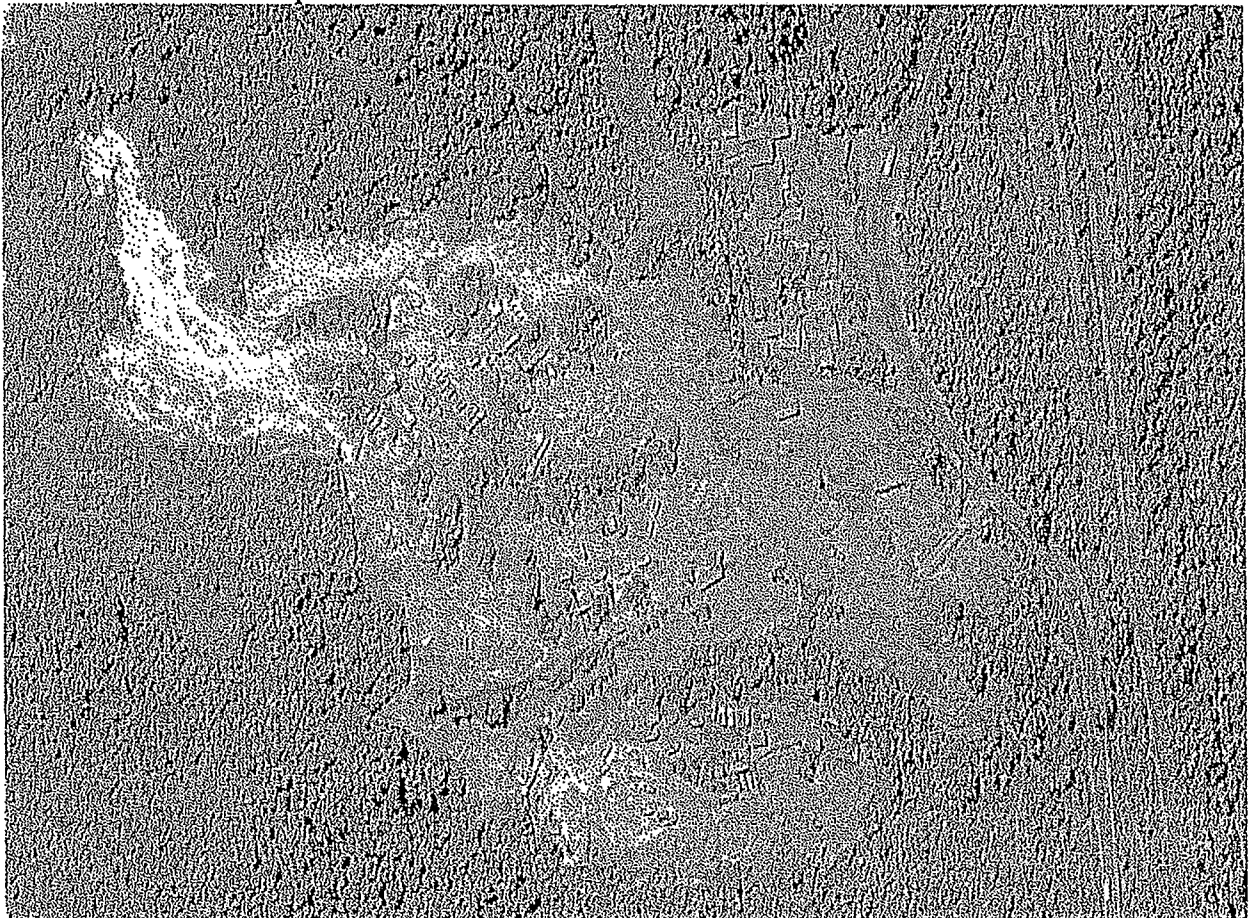
5. Name & address of industry/ unit against whom complaint is filed:

- I. M/s. Jayshree Mallikarjun Constructions.
- II. M/s. Thasma Constructions Pvt. Ltd.
- III. M/s.Madanant Construction Goa Pvt Ltd.
- IV. M/s. Samarth Construction.
- V. M/s. Shantadurga Hot Mix Enterprises
Located at Balli, Quepem -Goa.

6. Product Manufactured :- Hot Mix Plants.

7. Quantity of Production:

Sr. no.	Name of the unit	Quantity
1.	M/s. Jayshree Mallikarjun Construction's.	128TPH + 120TPH
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd)	No Records Available
3.	M/s. Madanant Construction Goa Pvt Ltd.	45TPH
4.	M/s. Samarth Constructions	3750m3/Month
5.	M/s. Shantadurga Hot Mix Enterprises	480TPD

8. Site description and schematic sketch of site:-

9. Distance of Nearest residence:- the nearest residence is located approx. within 100m radius.

10. Noise Pollution control measures: the units were not in operation and hence couldn't verify.

11. D.G set capacity:-

Sr. no.	Name of the Hot mix plant	D.G set capacity
1.	M/s. Jayshree Mallikarjun Construction's.	380KVA+125KVA
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd).	-----
3.	M/s. Madanant Construction Goa Pvt Ltd.	82.5KVA
4.	M/s. Samarth Constructions.	125KVA
5.	M/s. Shantadurga Hot Mix Enterprises.	125KVA

12. Goa State Pollution Control Board Consent status:

Sr. no.	Name of the Hot Mix Plant	Consent status
1.	M/s. Jayshree Mallikarjun Construction's.	Renewed Consent no: 12/2023- PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023- PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.
2.	M/s. Thasma Construction Pvt. Ltd.(Earlier Kudroli Builders infrastructure pvt. Ltd).	No- Consent to operate.
3.	M/s. Madanant Construction Goa Pvt. Ltd.	Applied for consent and is under process.- Application ID-2069331
4.	M/s. Samarth Constructions.	Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20- PCB/Tech/7528 and was valid till 23/01/2023. Applied for renewal of consent, but pending with unit for resubmission of document's- application ID 1892080

5.	M/s. Shantadurga Hot Mix Enterprises.	Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.
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13. Additional Observations:-

- All five units were not in operation during the inspection, as during the monsoon there is no demand and unit will commence the activity in the month of December.
- As per the Complainant, all the plants were in sy. no. 15 of village of balli , however as per inspection conducted all five hot mix plants were in sy. no. 61.
- Out of five hot mix plant located in the Sy. no. 61, at present only two hot mix plant has taken consent from the Board (Ref- point table 12).
- Noise monitoring of the units were not carried out as the units were not in operation.
- During the inspection immense hill cutting was visible.
- Also the raw material i.e Basalt stone (crushed) was left open.
- The internal roads were not paved.
- As informed by the complainant Mr. Vithoba Faldessai, one of the Hot mix unit M/s. SHANTADURGA HOTMIX ENTERPRISES, had shifted the location from sy. no. 61/2, 61/3 & 61/7 to Sy. no. 15/1.---(Fig 1)
- Waste Slag found in the premises of M/s. SAMARTH CONSTRUCTION in the plot no. 61/1 & 61/2, Balli Quepem-Goa.

14. Photos for observation:



Fig.1- M/s. SHANTADURGA HOTMIX ENTERPRISES, shited to Sy. no. 15/1 from sy. no. 61/2, 61/3& 61/7.



Fig.2- M/s. Thasma Construction (Kudroli Construction) Hot mix plant



Fig.3- Basalt Rock(crushed) kept in open.



Fig.5- M/s. MADANANT CONSTRUCTION HOT MIX PLANT



Fig-6, Waste slag found in the M/s. SAMARTH CONSRUCTION HOT MIX PLANT

Conclusion:

- As per the record available with the Board M/s. Thasma Construction has not obtained consent of the Board.
- As per the record available, M/s. Madanant construction has applied for the Boards consent and is under process with the Board.
- As per records, M/s. Samarth Construction, Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20-PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's.
- As per record, Unit M/s. Shantadurga Hot Mix Enterprise, has valid Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028. As per record,
- Unit M/s. Jayshree Mallikarjun Construction Pvt Ltd has Consent no: 12/2023-PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032, Consent (expansion)- 12/2023-PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.

- M/s. Jayshree Mallikarjun Construction Pvt. Ltd, has conducted the Ambient Air Monitoring report, stack emission monitoring report, Ambient noise level monitoring report, Form V.

Name and Designation of the Inspecting Board Official:

(Mr. RAJMOHAN SUBODH PRABHU DESSAI, JEE-GSPCB)

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832-2407700,
2407701, 2407703Email Ids:
Chairman, GSPCB: chairman-gspeb.goa@nic.in
Member Secretary, GSPCB: ms-gspeb.goa@nic.in
Office: mail.gspeb@gov.inBY REGD A.D.

No. 1/25/2024-PCB/21232/Tech/ 10092

Date: 26/07/2024

DIRECTIONS UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) was in receipt complaint letter dated 10/06/2024 from Mr. Kushali J Velip – ZP Member South Goa, Mr. Suresh Kepekar and Mr. Bamto Velip informing the Board to conduct the inspection of five hot mix bitumen plants operating illegally on Sy. No. 61/2 and Sy. No. 15.

(A Copy of the letter dated 10/06/2024 is enclosed)

WHEREAS, officials of the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) have conducted a site inspection of your unit namely M/s. Madanant Constructions Goa Private Limited, c/o. Mr. Sudin Verenkar, located at Sy. No. 61/1, 2, 3 and 7, Balli, Quepem-Goa on 21/06/2024. During the course of the said site inspection it was observed that your unit M/s. Madanant Constructions Goa Private Limited, Located at Sy. no. 61/1,2,3 and 7, Balli, Quepem-Goa was not in operation, however plant machineries were installed thereby indicating that your unit is being operated without obtaining the Consent to Operate of the Board as required under the Air (Prevention and Control of Pollution) Act, 1981.

(A copy of the Report of Inspection conducted by the Board Officials on 21/06/2024 is enclosed.)


WHEREAS, records available with the Board indicate that till date you have failed to obtain the Boards Consent to Operate your aforesaid unit as required under the Air (Prevention and Control of Pollution) Act, 1981 and are thereby continuing to operate your unit without the Boards Consent to Operate, amounting to a violation of the provisions of the said Act.

WHEREAS, the Board at its 158th meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, to the Member Secretary of the Board.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of your unit namely M/s. Madanant Constructions Goa Private Limited, C/o. Mr. Sudin Verenkar, Located at Sy. No. 61/1, 2, 3 and 7, Balli, Quepem-Goa is hereby directed to **CLOSE/SUSPEND** the operation of your unit till such time as the Board grants its Consent to Operate the same.

TAKE NOTE, that your failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, without any further notice.

Issued on this 26 day of July, 2024.


(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

UNIT ADDRESS

To,
M/s. Madanant Constructions Goa Private Limited,
Located at Sy. no.. 61/1, 2, 3 and 7,
Balli, Quepem-Goa

OFFICE ADDRESS

To,

M/s Madanant Construction Goa Private Limited

C/o. Mr. Sudin Verenkar

1st Floor, Aquem Plaza,

Rawanfond Circle, Aquem,

Madgaon, Goa 403707

Copy to:

1. The District Collector, Office of District Collector, Mathany Saldanha Administrative Complex, Near KTC Bus Stand, Margao, Salcete- Goa
Who is directed in terms of the provisions of Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; to ensure that the operation of the unit is stopped/closed with immediate effect and to submit a compliance report in this regard to this office.
2. Office file.
3. Guard file.

S. B. K. / N. K.

P. B. K. / N. K.

From : Mr. Kushali J. Velip.
 Mr. Suresh Kepekar
 Zilla parishad member quepem Goa 403 705
 Mr. Bamta Tolu velip & 10 others.

Dated : 06/06/2024.

To,

The Member secretary,
 Goa state pollution control Board,
 Opp. Saligao seminary, Saligao - Goa 403 511.

Sub : Installation of illegal Hot mix tar/ Bitumen plants in Sy. No 15 of village Benurdem in quepem taluka.

Sir,


This is to bring to your notice that the illegal installation of Hot mix plant in sy. No. 15 of village Benurdem in quepem taluka by Mr. MARAYAN FAL DEVI (9823229317) And Mr. ANAND K. S. without any required permissions/ approval from the concerned TCP, GSPCB, Collector, south goa, EC from Ministry of Environment, Forest & Climate change New Delhi. As the local residence is within 500 mtrs from the said illegal Hot mix plants is releasing Hazardous waste, Toxic smoke and Gases, pollute of air, Environment and leads to major diseases and breathing problems to local residence mostly the small babies and senior citizens, school childrens and patients in nearby health centre. Can be seen the illegally set up plant in sy.no 15 of village Benurdem in quepem taluka through Google Map.

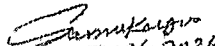
Since the NGT Pune has given strictly closure notice to all the existing hot mix plants in the same area at Balli, quepem within 500 mtrs away from railway container hub adjacent to Nh 66 margao - karwar highway till date no concerned authorities have shown any interest to inspect the site to arrive at the conclusion the very facts of the illegalities of the already existed plant in the Locality (Enclosed NGT court Pune judgement copy for reference).

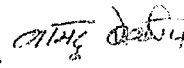
We the above members belongs to ST community as our complaints are pressed with political pressure in local police station, collector office, GSPCB, now hereby request the concerned authorities to visit the said site for physical inspection of the existing Hot mix plants with all top officers of the above departments and the newly illegally set up Hmix plant in sy.no 15 to arrive at the conclusion and pass the order for permanent closure of this highly poisonous, Hazardous Hot mix plants operating which have started illegally is now taking lives of innocent school childrens and senior citizens who are residence and passerby on NH 66 road as tourist and patients who are admitted to nearby Primary health centre, Balli, Quepem Goa. We appreciate for your Quick action on the above subject on Priority.

Please do the needful,

Yours faithfully,


 Kushali J. Velip.


 Suresh Kepekar
 06.06.2024


 Bamta Tolu Velip

NCT directs pollution board to probe violations by hot mix plants

NCT orders
pollution board
to probe

Staff Reporter
Patna

The National Capital Territory (NCT) of Chandigarh has directed the Central Pollution Control Board (CPCB) to probe a complaint alleging environmental violations by five construction companies operating hot mix plants near the river Sal.

The NCT's western zone secretary, Sanjay Kumar, and Dr. Rajesh Kumar passed the order on a complaint filed by Shrinivas Mohan, a resident of Balli, Quepem, who claimed that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river, thereby affecting the human and aquatic life.

The complainant named the five companies as M/s Jay Shree Mallikarjun Constructions, M/s Thasma Construction Pvt Ltd,

The DCC, the DCC, and the DCC. He also alleged that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river.

M/s Madhava Constructions Pvt Ltd, M/s Samant Constructions, and M/s Shantadurga Hot Mix Plants, and alleged that they were located within a radius of 500 metres from each other and very close to the river Sal.

He also alleged that the companies had destroyed the hills and plateaus in the area, resulting in massive deforestation.

COMPLAINT ASSESSMENT REPORT

Sub: Complaint from South Goa Zilla Parishad Member Mr. Kushali J. Velip and others against installation of hot mix tar/ Bitumen Plant in sy. no. 15 of village of Benurdem in Quepem Taluka.

~~Office order: 2024/GSPCB/Tech/6094~~

~~Dated: 19/06/2024~~

As directed the Board official Mr. RAJMOHAN PRABHU DESSAI (JEE-GSPCB) and Mrs. LUIZA D' SILVA (JLA- GSPCB) conducted the inspection of M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, dated 21/06/2024. The Board official had informed telephonically to the complainant Mr. Kushali J Velip of the visit. However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never inwardsed the complaint against the 5 hot mix plant in above said area.

The undersigned, then telephonically called the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection.

1. Name , Address & contact of Complainant:-

Mr. Vithoba Fal Dessai
Contact no. 7350576770.

2. Nature of Complaint:-

- a) Noise Pollution- Yes
- b) Waste water disposal-
- c) Air Emission- Yes
- d) Solid waste disposal-
- e) Any other-

3. Whether any previous complaint received, if yes, details:-

4. Whether any show cause notice/ direction/ letter for corrective if yes provide details:-

5. Name & address of industry/ unit against whom complaint is filed:

- I. M/s. Jayshree Mallikarjun Constructions.
- II. M/s. Thasma Constructions Pvt. Ltd.
- III. M/s. Madanant Construction Goa Pvt Ltd.
- IV. M/s. Samarth Construction.
- V. M/s. Shantadurga Hot Mix Enterprises
Located at Balli, Quepem -Goa.

6. Product Manufactured :- Hot Mix Plants.

7. Quantity of Production:

Sr. no.	Name of the unit	Quantity
1.	M/s. Jayshree Mallikarjun Construction's.	128TPH + 120TPH
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd)	No Records Available
3.	M/s. Madanant Construction Goa Pvt Ltd.	45TPH
4.	M/s. Samarth Constructions	3750m3/Month
5.	M/s. Shantadurga Hot Mix Enterprises	480TPD

8. Site description and schematic sketch of site:-

9. Distance of Nearest residence:- the nearest residence is located approx. within 100m radius.

10. Noise Pollution control measures: the units were not in operation and hence couldn't verify.

11. D.G set capacity:-

Sr. no.	Name of the Hot mix plant	D.G set capacity
1.	M/s. Jayshree Mallikarjun Construction's.	380KVA+125KVA
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd).	-----
3.	M/s. Madanant Construction Goa Pvt Ltd.	82.5KVA
4.	M/s. Samarth Constructions.	125KVA
5.	M/s. Shantadurga Hot Mix Enterprises.	125KVA

12. Goa State Pollution Control Board Consent status:

Sr. no.	Name of the Hot Mix Plant	Consent status
1.	M/s. Jayshree Mallikarjun Construction's.	Renewed Consent no: 12/2023- PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023- PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.
2.	M/s. Thasma Construction Pvt. Ltd.(Earlier Kudroli Builders infrastructure pvt. Ltd).	No- Consent to operate.
3.	M/s. Madanant Construction Goa Pvt. Ltd.	Applied for consent and is under process.- Application ID-2069331
4.	M/s. Samarth Constructions.	Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20- PCB/Tech/7528 and was valid till 23/01/2023. Applied for renewal of consent. but pending with unit for resubmission of document's- application ID 1892080

5.	M/s. Shantadurga Hot Mix Enterprises.	Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.
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13. Additional Observations:-

- All five units were not in operation during the inspection, as during the monsoon there is no demand and unit will commence the activity in the month of December.
- As per the Complainant, all the plants were in sy. no. 15 of village of balli, however as per inspection conducted all five hot mix plants were in sy. no. 61.
- Out of five hot mix plant located in the Sy. no. 61, at present only two hot mix plant has taken consent from the Board (Ref- point table 12).
- Noise monitoring of the units were not carried out as the units were not in operation.
- During the inspection immense hill cutting was visible.
- Also the raw material i.e Basalt stone (crushed) was left open.
- The internal roads were not paved.
- As informed by the complainant Mr. Vithoba Faldessai, one of the Hot mix unit M/s. SHANTADURGA HOTMIX ENTERPRISES, had shifted the location from sy. no. 61/2, 61/3 & 61/7 to Sy. no. 15/1.---(Fig 1)
- Waste Slag found in the premises of M/s. SAMARTH CONSTRUCTION in the plot no. 61/1 & 61/2, Balli Quepem-Goa.

14. Photos for observation:

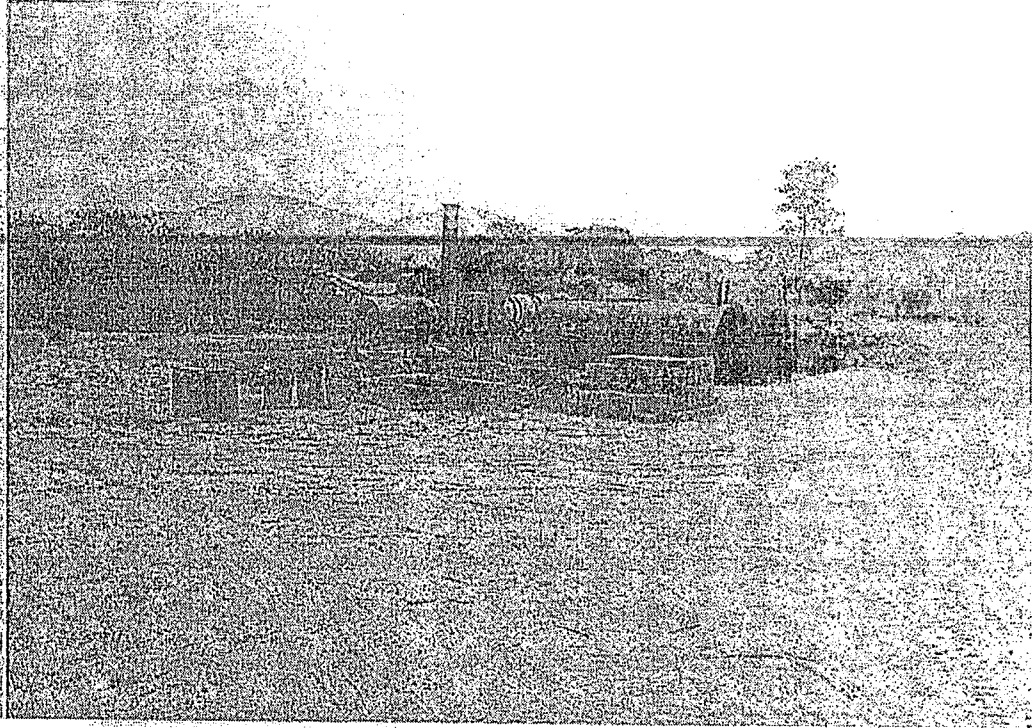


Fig.1- M/s. SHANTADURGA HOTMIX ENTERPRISES, shifted to Sv. no. 15/1 from sy. no. 61/2, 61/3 & 61/7.

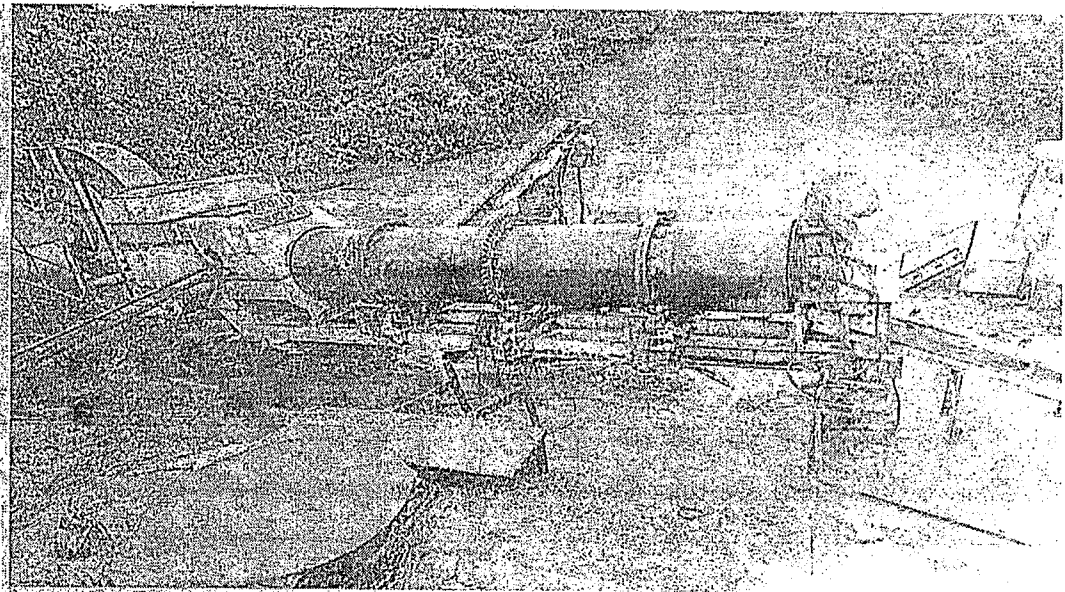


Fig.2- M/s. Thasma Construction (Kudroli Construction) Hot mix plant

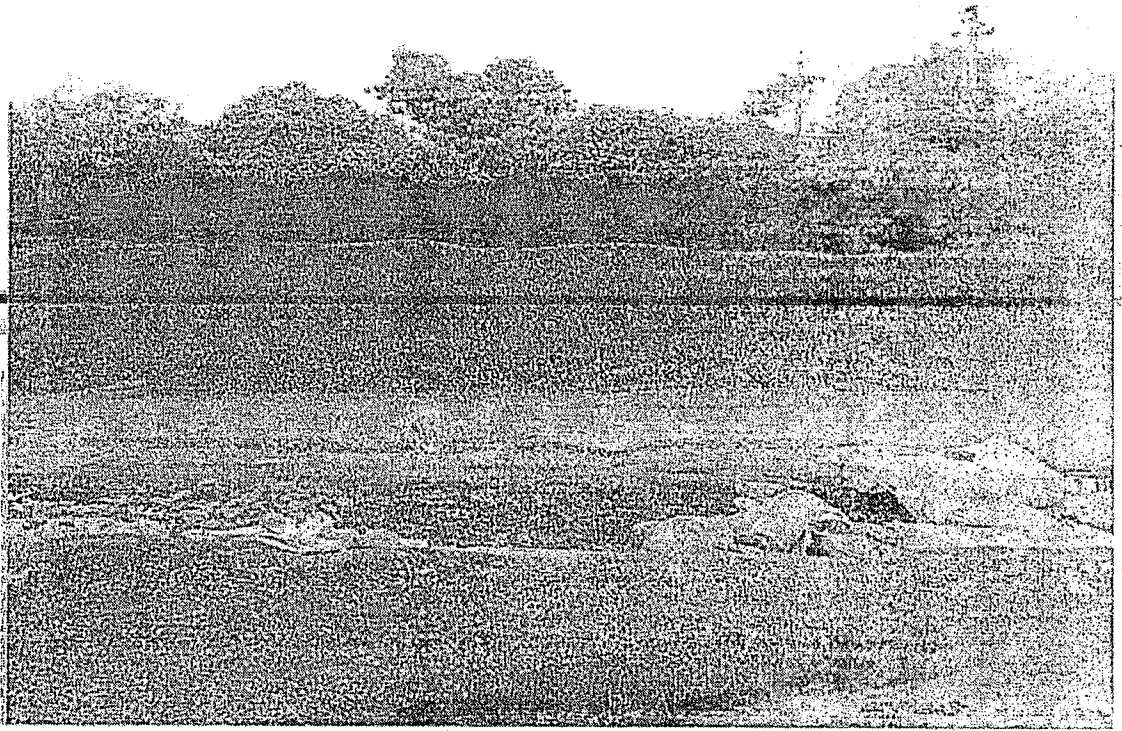


Fig.3- Basalt Rock(crushed) kept in open.

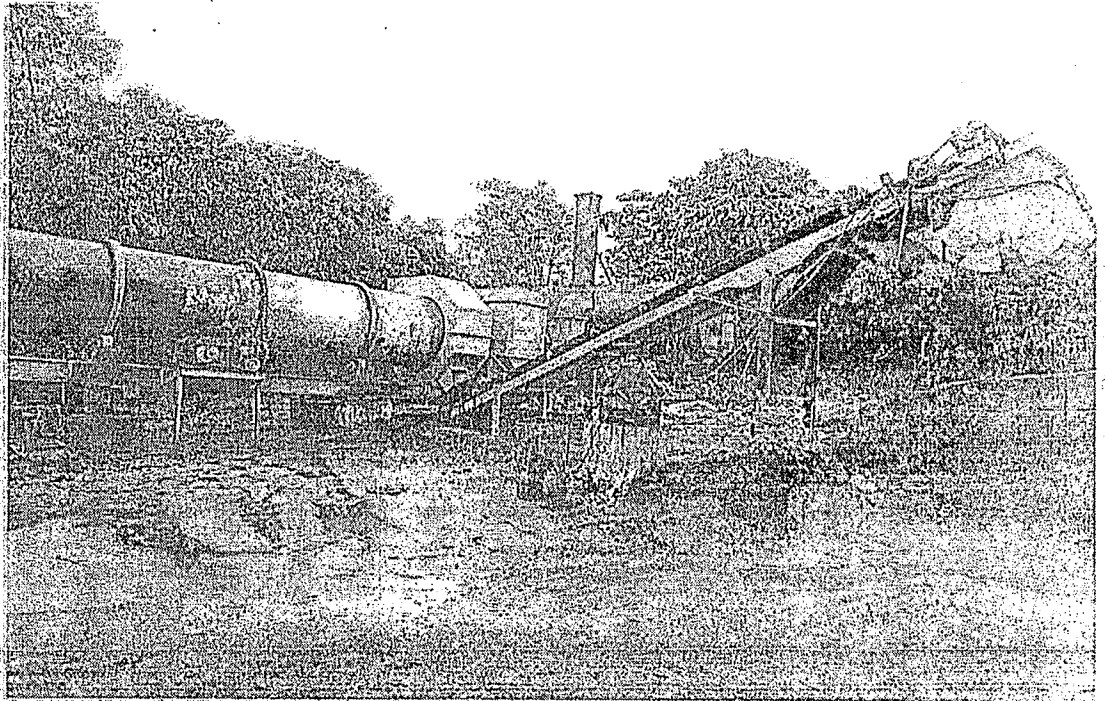


Fig.5- M/s. MADANANT CONSTRUCTION HOT MIX PLANT

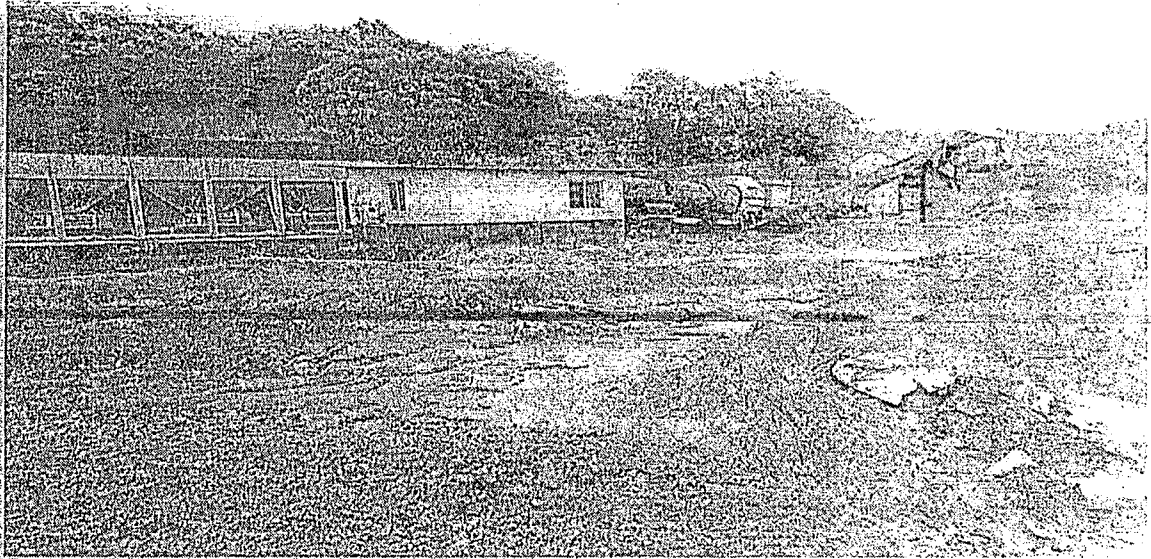


Fig-6, Waste slag found in the M/s. SAMARTH CONSTRUCTION HOT MIX PLANT

Conclusion:

- As per the record available with the Board M/s. Thasma Construction has not obtained consent of the Board.
- As per the record available, M/s. Madanant construction has applied for the Board's consent and is under process with the Board.
- As per records, M/s. Samarth Construction, Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20-PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of documents.
- As per record, Unit M/s. Shantadurga Hot Mix Enterprise, has valid Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028. As per record,
- Unit M/s. Jayshree Mallikarjun Construction Pvt Ltd has Consent no: 12/2023-PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023-PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.

Goa State Pollution Control Board

QEHS- MME --F (10-03)

- M/s. Jayshree Mallikarjun Construction Pvt. Ltd, has conducted the Ambient Air Monitoring report, stack emission monitoring report, Ambient noise level monitoring report. Form V.

~~Name and Designation of the Inspecting Board Official:~~

(Mr. RAJMOHAN SUBODH PRABHU DESSAI, JEE-GSPCB)

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832-2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspeb.goa@gov.in
Member Secretary, GSPCB: ms-gspeb.goa@gov.in
Office: mail.gspeb@gov.in

BY REGD A.D.

No.1/25/2024-PCB/21232/Tech/10089

Date: 26/07/2024

**DIRECTIONS UNDER SECTION 33(A) READ WITH SECTION 25/26 OF
THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT,
1974**

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) was in receipt complaint letter dated 10/06/2024 from Mr. Kushali J Velip – ZP Member South Goa , Mr. Suresh Kepekar and Mr. Bamio Velip informing the Board to conduct the inspection of five hot mix bitumen plants operating illegally on Sy. No. 61/2 and Sy. No. 15.

(A Copy of the letter dated 10/06/2024 is enclosed)

WHEREAS, officials of the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) have conducted a site inspection of your unit namely M/s. Samarth Constructions, c/o. Mr. Amul Agranayak, located at Sy. no. 61/1 and 61/2 Balli, Quepem-Goa on 21/06/2024. During the course of the said site inspection it was observed that your unit M/s. Samarth Constructions, C/o. Mr. Amul Agranayak, located at Sy. no. 61/1 and 61/2 Balli, Quepem-Goa was not in operation, however plant machineries were installed thereby indicating that your unit is being operated without obtaining the Consent to Operate of the Board as required under the Water (Prevention and Control of Pollution) Act, 1974.

(A copy of the Report of Inspection conducted by the Board Officials on 21/06/2024 is enclosed.)


WHEREAS, records available with the Board indicate that till date you have failed to obtain the Boards Consent to Operate your aforesated unit as required under the Water (Prevention and Control of Pollution) Act, 1974 and are thereby continuing to operate your unit without the Boards Consent to Operate ,amounting to a violation of the provisions of the said Act.

WHEREAS, the Board at its 158th meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, to the Member Secretary of the Board.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 33(A) read with section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, the management of your unit namely M/s. Samarth Constructions, c/o. Mr. Amul Agranayak, located at Sy. no. 61/1 and 61/2 Balli, Quepem-Goa is hereby directed to CLOSE/SUSPEND the operation of your unit till such time as the Board grants its Consent to Operate the same.

TAKE NOTE, that your failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 without any further notice.

Issued on this 26 day of July 2024.


(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

UNIT ADDRESS

To,
M/s. Samarth Constructions,
c/o.Mr. Amul Agranayak,
Sy. no. 61/1 and 61/2
Balli, Quepem-Goa

OFFICE ADDRESS

To,

M/s. Samarth Constructions,
C/o. Mr. Amul Agranayak,
G-1, Yeshwant, Gudi Paroda,
Quepem, Goa - 403705

Copy to:

1. The District Collector, Office of District Collector, Mathany Saldanha Administrative Complex, Near KTC Bus Stand, Margao, Salcete- Goa Who is directed in terms of the provisions of Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974; to ensure that the operation of the unit is stopped/closed with immediate effect and to submit a compliance report in this regard to this office
2. Office file.
3. Guard file.

S h a k e r / N e e d ...

M P e e l h e d e s s e

12/11/24

From : Mr. Kushali J. Velip.
 Mr. Suresh Kepekar
 Zilla parishad member quepem Goa403 705
 Mr. Bamtz Tolu velip & 10 others.

Dated : 10 / 06 / 2024 .

To,
 The Member secretary,
 Goa state pollution control Board,
 Opp. Saligao seminary, Saligao – Goa 403 511 .

Sub ; Installation of Illegal Hot mix tar/ Bitumen plants in Sy. No15 of village Benurdem in quepem taluka.

Sir,

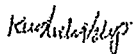
This is to bring to your notice that the illegal installation of Hot mix plant in sy. No of village Benurdem in quepem taluka by Mr. MAAKAPPAI (FOL. No. 10822203511) And (The concerned authority) without any required permissions/ approval from the concerned TCP, GSPCB, Collector, south goa, ITC from Ministry of Environment, Forest & Climate change New Delhi. As the local residence is within 500 mtrs from the said illegal Hot mix plants is releasing Hazardous waste, Toxic smoke and Gases, pollute of air, Environment and leads to major diseases and breathing problems to local residence mostly the small Babies and senior citizens, school childrens and patients in nearby health centre. (Can be seen the illegally set up plant in sy.no 15 of village Benurdem in quepem taluka through Google Map).

Since the NGT Pune has given strictly closure notice to all the existing hot mix plants in the said area at Balli, quepem witin 500 mtrs away from railway container hub adjacent to Nh 66 margao – karwar highway till date no concerned authorities have shown any interest to inspect the site to arrive at the conclusion the very facts of the illegalities of the already existed plant in the Locality (Enclosed NGT court Pune judgement copy for reference) .

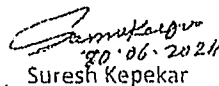
We the above members belongs to ST community as our complaints are pressed with political pressure in local police station, collector office, GSPCB, now hereby request the concerned authorities to visit the said site for physical inspection of the existing Hot mix plants with all top officers of the above departments and the newly illegally set up Hmix plant in sy.no 15 to arrive at the conclusion and pass the order for permanent closure of this highly poisonous, Hazardous Hot mix plants operating which have started illegally is now taking lives of innocent school childrens and senior citizens who are residence and passerby on NH 66 road as tourist and patients who are admitted to nearby Primary health centre, Balli, Quepem Goa. We appreciate for your Quick action on-the-above subject on-Priority.

Please do the needful,

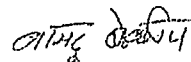
Yours faithfully,



Kushali J. Velip.


 20.06.2024

Suresh Kepekar



Bamtz E. Velip.

NCEI direct pollution board to probe violations by 5 hot-mix plants

Special Report
Tanan

The National Council of Environmental (NCEI) has directed the Goa State Pollution Control Board (GSPCB) to probe a complaint alleging environmental violations by five construction companies operating hot-mix plants along the River Sal.

The NCEI western zone bench comprising Justice Prakash Kumar Singh and Dr. Vijay Nalkondi, passed the order on a complaint filed by Sunilvas Mahta, a resident of Balli, Quepem, who claimed that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river, thereby affecting the human and aquatic life.

The complainant named the five companies as M/s Jay Shree Mallikarjun Constructions, M/s Thasma Construction Pvt Ltd,

The PCTE operated some brush cutters. The Justice directed Justice Singh and Dr. Vijay Nalkondi to pass the order on a complaint filed by Sunilvas Mahta, a resident of Balli, Quepem, who claimed that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river.

M/s Madanant Construction Pvt Ltd, M/s Samarth Constructions, and M/s Shantadurga Hot Mix Plant, and alleged that they were located within a radius of 500 metres from each other and very close to the river Sal.

He also alleged that the companies had destroyed the hills and plateaus in the area, resulting in massive deforestation.

COMPLAINT ASSESSMENT REPORT

Sub: Complaint from South Goa Zilla Parishad Member Mr. Kushali J. Velip and others against installation of hot mix tar/ Bitumen Plant in sy. no. 15 of village of Benurdem in Quepem Taluka.

Office order: 2024/GSPCB/Tech/6094

Dated 19/06/2024

As directed the Board official Mr. RAJMOHAN PRABHU DESSAI (JEE-GSPCB) and Mrs. LUIZA D' SILVA (JLA- GSPCB) conducted the inspection of M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, dated 21/06/2024. The Board official had informed telephonically to the complainant Mr. Kushali J Velip of the visit. However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never inwardsed the complaint against the 5 hot mix plant in above said area. The undersigned, then telephonically called the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection.

1. Name , Address & contact of Complainant:-

Mr. Vithoba Fal Dessai
Contact no. 7350576770.

2. Nature of Complaint:-

- a) Noise Pollution- Yes
- b) Waste water disposal-
- c) Air Emission- Yes
- d) Solid waste disposal-
- e) Any other-

3. Whether any previous complaint received, if yes, details:-

4. Whether any show cause notice/ direction/ letter for corrective if yes provide details:-

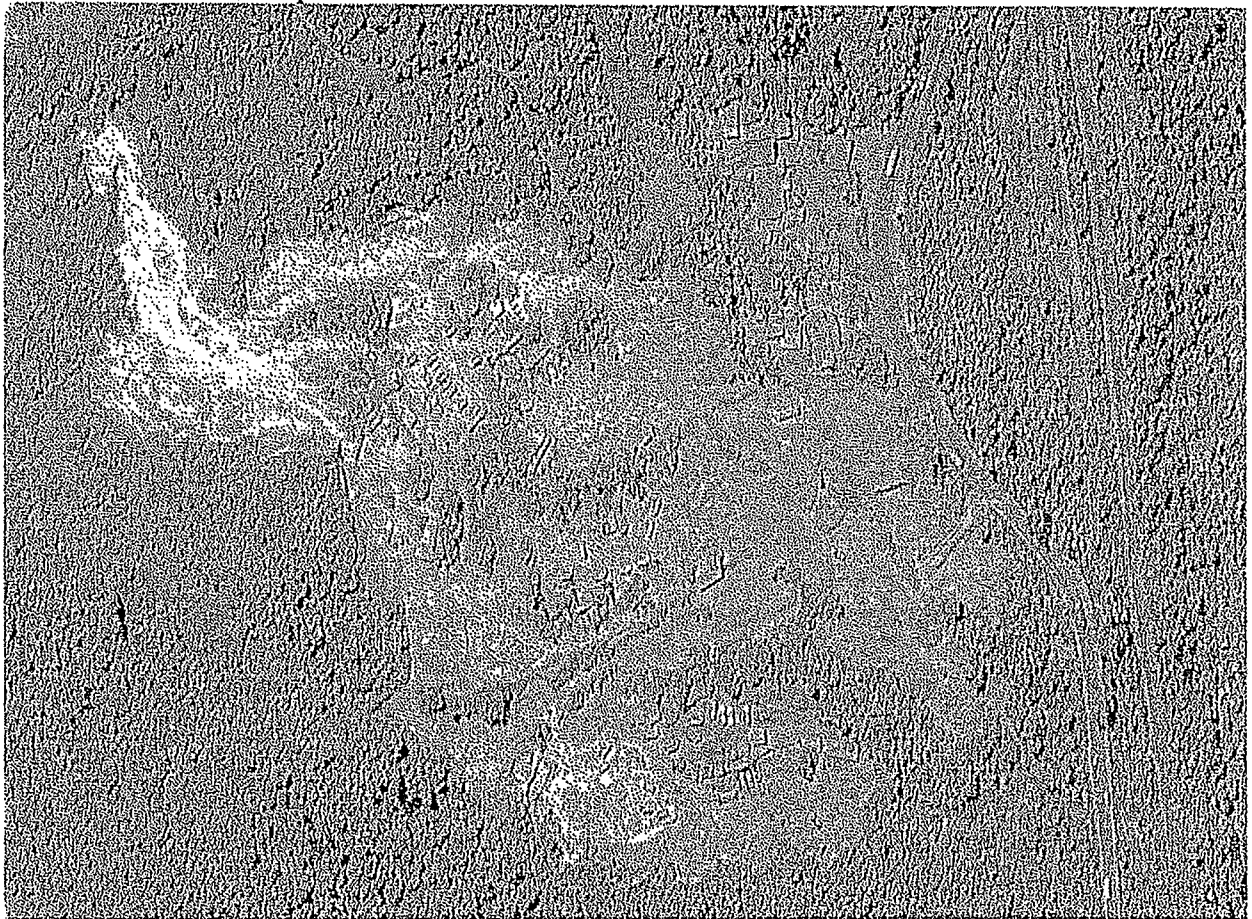
5. Name & address of industry/ unit against whom complaint is filed:

- I. M/s. Jayshree Mallikarjun Constructions.
- II. M/s. Thasma Constructions Pvt. Ltd.
- III. M/s.Madanant Construction Goa Pvt Ltd.
- IV. M/s. Samarth Construction.
- V. M/s. Shantadurga Hot Mix Enterprises
Located at Balli, Quepem -Goa.

6. Product Manufactured :- Hot Mix Plants.

7. Quantity of Production:

Sr. no.	Name of the unit	Quantity
1.	M/s. Jayshree Mallikarjun Construction's.	128TPH + 120TPH
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd)	No Records Available
3.	M/s. Madanant Construction Goa Pvt Ltd.	45TPH
4.	M/s. Samarth Constructions	3750m3/Month
5.	M/s. Shantadurga Hot Mix Enterprises	480TPD

8. Site description and schematic sketch of site:-

9. Distance of Nearest residence:- the nearest residence is located approx. within 100m radius.

10. Noise Pollution control measures: the units were not in operation and hence couldn't verify.

11. D.G set capacity:-

Sr. no.	Name of the Hot mix plant	D.G set capacity
1.	M/s. Jayshree Mallikarjun Construction's.	380KVA+125KVA
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd).	-----
3.	M/s. Madanant Construction Goa Pvt Ltd.	82.5KVA
4.	M/s. Samarth Constructions.	125KVA
5.	M/s. Shantadurga Hot Mix Enterprises.	125KVA

12. Goa State Pollution Control Board Consent status:

Sr. no.	Name of the Hot Mix Plant	Consent status
1.	M/s. Jayshree Mallikarjun Construction's.	Renewed Consent no: 12/2023- PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023- PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.
2.	M/s. Thasma Construction Pvt. Ltd.(Earlier Kudroli Builders infrastructure pvt. Ltd).	No- Consent to operate.
3.	M/s. Madanant Construction Goa Pvt. Ltd.	Applied for consent and is under process.- Application ID-2069331
4.	M/s. Samarth Constructions.	Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20- PCB/Tech/7528 and was valid till 23/01/2023. Applied for renewal of consent, but pending with unit for resubmission of document's- application ID 1892080

5.	M/s. Shantadurga Hot Mix Enterprises.	Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.
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13. Additional Observations:-

- All five units were not in operation during the inspection, as during the monsoon there is no demand and unit will commence the activity in the month of December.
- As per the Complainant, all the plants were in sy. no. 15 of village of balli, however as per inspection conducted all five hot mix plants were in sy. no. 61.
- Out of five hot mix plant located in the Sy. no. 61, at present only two hot mix plant has taken consent from the Board (Ref- point table 12).
- Noise monitoring of the units were not carried out as the units were not in operation.
- During the inspection immense hill cutting was visible.
- Also the raw material i.e Basalt stone (crushed) was left open.
- The internal roads were not paved.
- As informed by the complainant Mr. Vithoba Faldessai, one of the Hot mix unit M/s. SHANTADURGA HOTMIX ENTERPRISES, had shifted the location from sy. no. 61/2, 61/3 & 61/7 to Sy. no. 15/1.---(Fig 1)
- Waste Slag found in the premises of M/s. SAMARTH CONSTRUCTION in the plot no. 61/1 & 61/2, Balli Quepem-Goa.

14. Photos for observation:

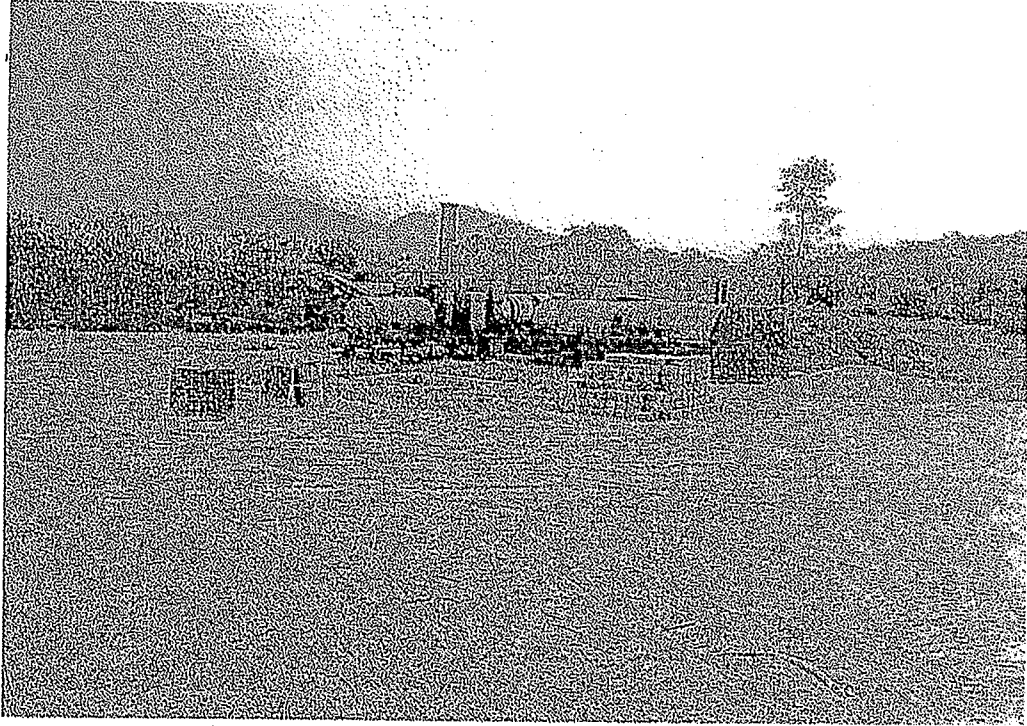


Fig.1- M/s. SHANTADURGA HOTMIX ENTERPRISES, shifted to Sy. no. 15/1 from sy. no. 61/2, 61/3 & 61/7.



Fig.2- M/s. Thasma Construction (Kudroli Construction) Hot mix plant

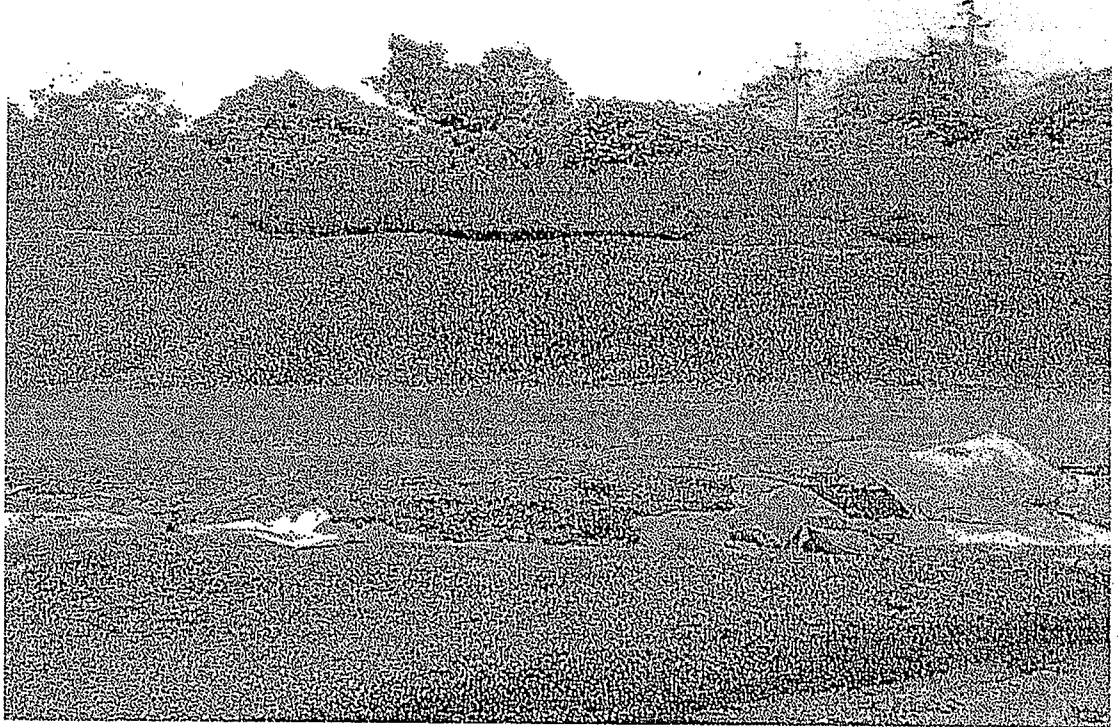


Fig.3- Basalt Rock(crushed) kept in open.

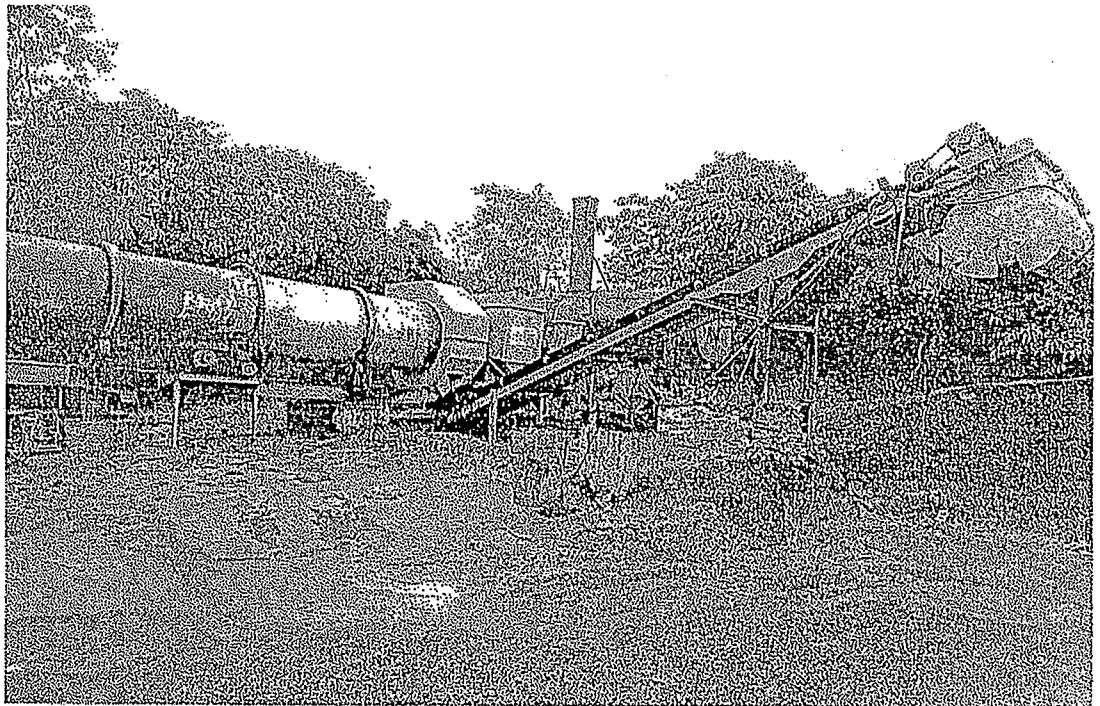


Fig.5- M/s. MADANANT CONSTRUCTION HOT MIX PLANT

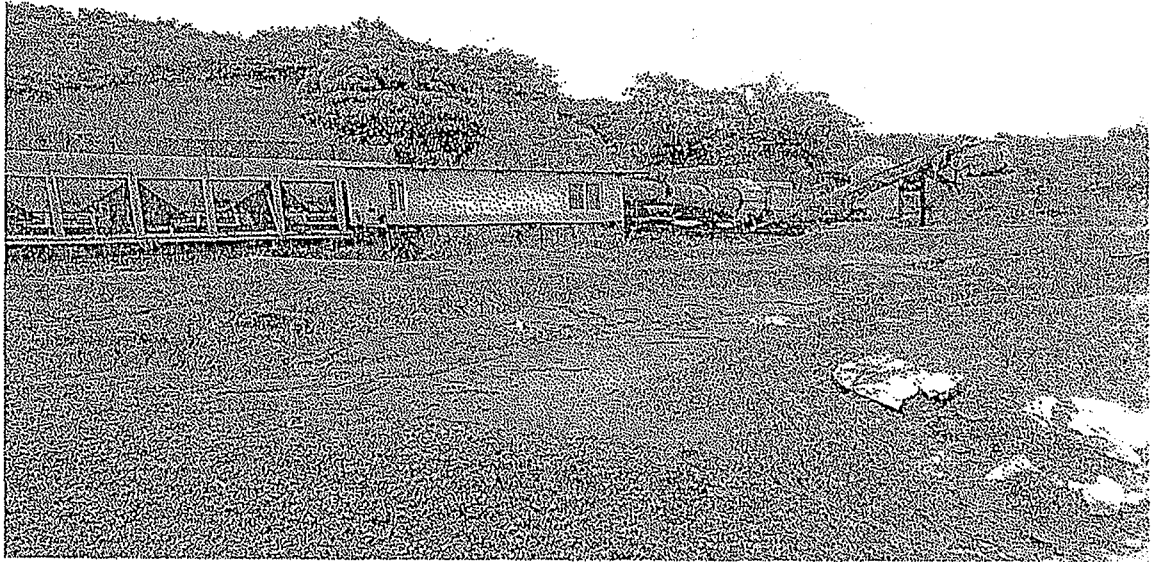


Fig-6, Waste slag found in the M/s. SAMARTH CONSRUCTION HOT MIX PLANT

Conclusion:

- As per the record available with the Board M/s. Thasma Construction has not obtained consent of the Board.
- As per the record available, M/s. Madanant construction has applied for the Boards consent and is under process with the Board.
- As per records, M/s. Samarth Construction, Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20-PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's.
- As per record, Unit M/s. Shantadurga Hot Mix Enterprise, has valid Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028. As per record,
- Unit M/s. Jayshree Mallikarjun Construction Pvt Ltd has Consent no: 12/2023-PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023-PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.

Goa State Pollution Control Board

QEHS- MME -F (10-03)

- M/s. Jayshree Mallikarjun Construction Pvt. Ltd, has conducted the Ambient Air Monitoring report, stack emission monitoring report, Ambient noise level monitoring report, Form V.

Name and Designation of the Inspecting Board Official:

(Mr. RAJMOHAN SUBODH PRABHU DESSAI, JEE-GSPCB)

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832-2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspeb.goa.nic.in
Member Secretary, GSPCB: ms-gspeb.goa.nic.in
Office: mail.gspeb@gov.in

BY REGD A.D.

No.1/25/2024-PCB/21232/Tech/10090

Date: 26/07/2024

DIRECTIONS UNDER SECTION 31(A) READ WITH SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981

WHEREAS, the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) was in receipt complaint letter dated 10/06/2024 from Mr. Kushali J Velip – ZP Member South Goa , Mr. Suresh Kepekar and Mr. Banto Velip informing the Board to conduct the inspection of five hot mix bitumen plants operating illegally on Sy. No. 61/2 and Sy. No. 15.

(A Copy of the letter dated 10/06/2024 is enclosed)

WHEREAS, officials of the Goa State Pollution Control Board (hereinafter referred to as the "Board", in short) have conducted a site inspection of your unit namely M/s. Samarth Constructions, c/o. Mr. Amul Agranayak, located at Sy. no. 61/1 and 61/2 Balli, Quepem-Goa on 21/06/2024. During the course of the said site inspection it was observed that your unit M/s. Samarth Constructions, c/o. Mr. Amul Agranayak, located at Sy. no. 61/1 and 61/2 Balli, Quepem-Goa was not in operation, however plant machineries were installed thereby indicating that your unit is being operated without obtaining the Consent to Operate of the Board as required under the Air (Prevention and Control of Pollution) Act, 1981.

(A copy of the Report of Inspection conducted by the Board Officials on 21/06/2024 is enclosed.)

WHEREAS, records available with the Board indicate that till date you have failed to obtain the Boards Consent to Operate your aforesaid unit as required


under the Air (Prevention and Control of Pollution) Act, 1981 and are thereby continuing to operate your unit without the Boards Consent to Operate ,amounting to a violation of the provisions of the said Act.

WHEREAS, the Board at its 158th meeting held on 16/04/2024 has decided to delegate its power to issue Directions under Section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, to the Member Secretary of the Board.

NOW THEREFORE, in exercise of the powers vested with the Board and delegated to the undersigned under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981, the management of your unit namely M/s. Samarth Constructions, c/o. Mr. Amul Agranayak, located at Sy. no. 61/1 and 61/2 Balli, Quepem-Goa is hereby directed to **CLOSE/SUSPEND** the operation of your unit till such time as the Board grants its Consent to Operate the same.

TAKE NOTE, that your failure to comply with the aforesaid directions will compel the Board to initiate stringent legal action against you under the provisions of the Air (Prevention and Control of Pollution) Act, 1981, without any further notice.

Issued on this 26 day of July, 2024


(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

UNIT ADDRESS

To,
M/s. Samarth Constructions,
c/o.Mr. Amul Agranayak,
Sy. No. 61/1 and 61/2
Balli, Quepem-Goa

OFFICE ADDRESS

To,
M/s. Samarth Constructions,
C/o. Mr. Amul Agranayak,
G-1, Yeshwant, Gudi Paroda,
Quepem, Goa - 403705

Copy to:

1. The District Collector, Office of District Collector, Mathany Saldanha Administrative Complex, Near KTC Bus Stand, Margao, Salcete- Goa Who is directed in terms of the provisions of Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; to ensure that the operation of the unit is stopped/closed with immediate effect and to submit a compliance report in this regard to this office.
2. Office file.
3. Guard file.

NGT directs pollution board to probe violations by five hot-mix plants

The National Green Tribunal (NGT) has directed the Goa State Pollution Control Board (GSPCB) to probe a complaint alleging environmental violations by five construction companies operating hot mix plants near the river Sal.

The NGT, a western zone bench comprising justice Anand Kumar Singh and Dr. N. Jay. Sankaran, passed the order on a complaint filed by Shivkash Mishra, a resident of Balli, Quepem, who claimed that the five units were causing noise and air pollution, as well as releasing hazardous chemicals into the river, thereby affecting the human and aquatic life.

The complainant named the five companies as M/s Jay Shree Mallikarjun Constructions, M/s Thasma Construction Pvt Ltd,

The M/s. Madhant Construction Pvt Ltd, M/s. Samarth Constructions, and M/s. Shamadurga Hot Mix Plant, and alleged that they were located within a radius of 500 metres from each other and very close to the river Sal.

He also alleged that the companies had destroyed the hills and plateaus in the area, resulting in massive deforestation.

COMPLAINT ASSESSMENT REPORT

Sub: Complaint from South Goa Zilla Parishad Member Mr. Kushali J. Velip and others against installation of hot mix tar/ Bitumen Plant in sy. no. 15 of village of Benurdem in Quepem Taluka.

Office order: 2024/GSPCB/Tech/6094

Dated 19/06/2024

As directed the Board official Mr. RAJMOHAN PRABHU DESSAI (JEE-GSPCB) and Mrs. LUIZA D' SILVA (JLA- GSPCB) conducted the inspection of M/s. Jayshree Mallikarjun Construction., M/s. Thasma Construction Pvt Ltd., M/s. Madanant Construction Goa Pvt Ltd., M/s. Samarth Construction Pvt Ltd and M/s. Shantadurga Hot Mix Enterprises, dated 21/06/2024. The Board official had informed telephonically to the complainant Mr. Kushali J Velip of the visit. However the complainant Mr. Kushali J Velip, replied the undersigned saying he had never inwardsed the complaint against the 5 hot mix plant in above said area.

The undersigned, then telephonically called the earlier complainant Mr. Vithoba Fal Dessai- resident of Balli Quepem Goa and was present during the inspection.

1. Name , Address & contact of Complainant:-

Mr. Vithoba Fal Dessai
Contact no. 7350576770.

2. Nature of Complaint:-

- a) Noise Pollution- Yes
- b) Waste water disposal-
- c) Air Emission- Yes
- d) Solid waste disposal-
- e) Any other-

3. Whether any previous complaint received, if yes, details:-

4. Whether any show cause notice/ direction/ letter for corrective if yes provide details:-

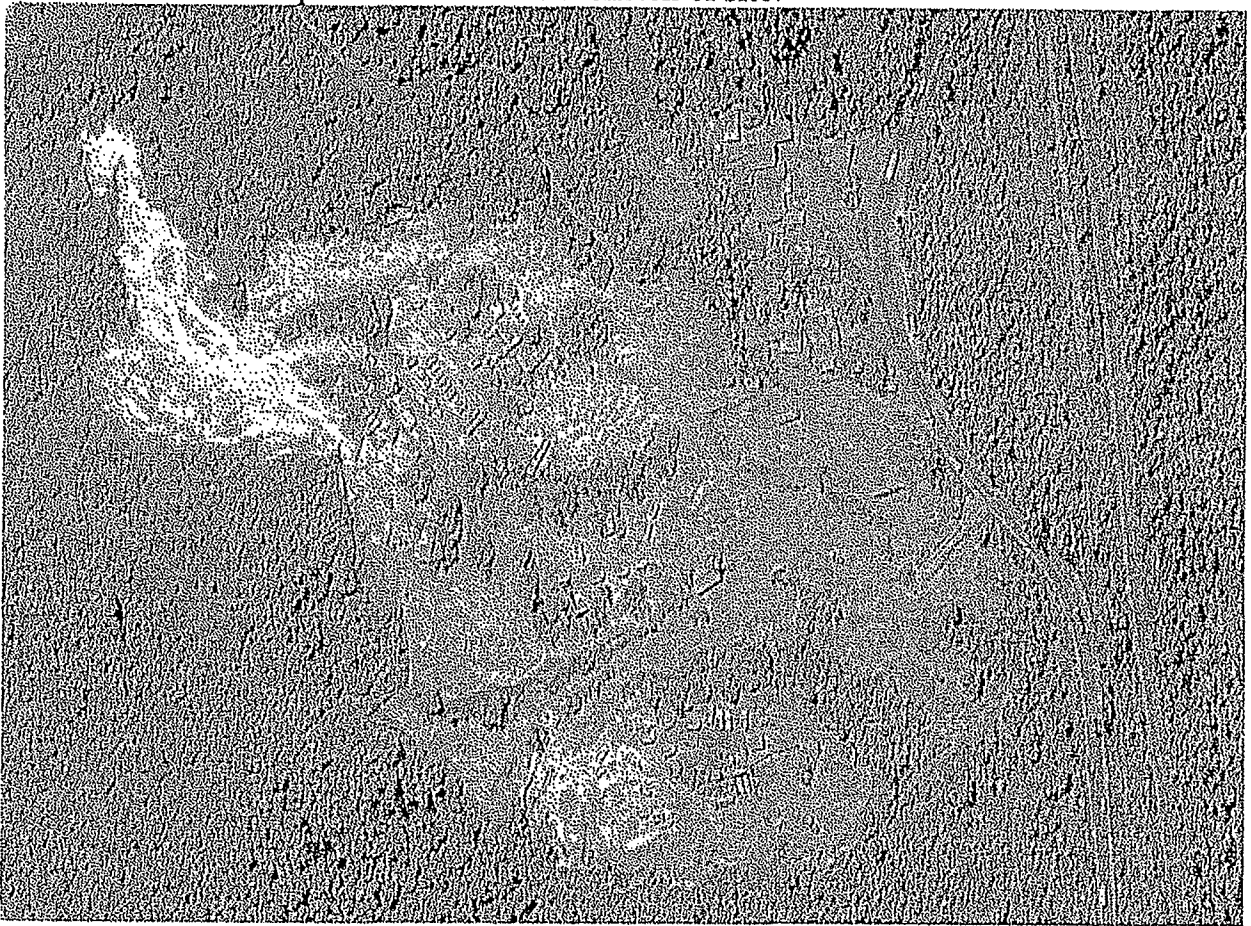
5. Name & address of industry/ unit against whom complaint is filed:

- I. M/s. Jayshree Mallikarjun Constructions.
- II. M/s. Thasma Constructions Pvt. Ltd.
- III. M/s.Madanant Construction Goa Pvt Ltd.
- IV. M/s. Samarth Construction.
- V. M/s. Shantadurga Hot Mix Enterprises
Located at Balli, Quepem -Goa.

6. Product Manufactured :- Hot Mix Plants.

7. Quantity of Production:

Sr. no.	Name of the unit	Quantity
1.	M/s. Jayshree Mallikarjun Construction's.	128TPH + 120TPH
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd)	No Records Available
3.	M/s. Madanant Construction Goa Pvt Ltd.	45TPH
4.	M/s. Samarth Constructions	3750m3/Month
5.	M/s. Shantadurga Hot Mix Enterprises	480TPD

8. Site description and schematic sketch of site:-

9. Distance of Nearest residence:- the nearest residence is located approx. within 100m radius.

10. Noise Pollution control measures: the units were not in operation and hence couldn't verify.

11. D.G set capacity:-

Sr. no.	Name of the Hot mix plant	D.G set capacity
1.	M/s. Jayshree Mallikarjun Construction's.	380KVA+125KVA
2.	M/s. Thasma Construction Pvt. Ltd.(earlier Kudroli Builders infrastructure pvt. Ltd).	-----
3.	M/s. Madanant Construction Goa Pvt Ltd.	82.5KVA
4.	M/s. Samarth Constructions.	125KVA
5.	M/s. Shantadurga Hot Mix Enterprises.	125KVA

12. Goa State Pollution Control Board Consent status:

Sr. no.	Name of the Hot Mix Plant	Consent status
1.	M/s. Jayshree Mallikarjun Construction's.	Renewed Consent no: 12/2023- PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032. Consent (expansion)- 12/2023- PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.
2.	M/s. Thasma Construction Pvt. Ltd.(Earlier Kudroli Builders infrastructure pvt. Ltd).	No- Consent to operate.
3.	M/s. Madanant Construction Goa Pvt. Ltd.	Applied for consent and is under process.- Application ID-2069331
4.	M/s. Samarth Constructions.	Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20- PCB/Tech/7528 and was valid till 23/01/2023. Applied for renewal of consent, but pending with unit for resubmission of document's- application ID 1892080

5.	M/s. Shantadurga Hot Mix Enterprises.	Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028.
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13. Additional Observations:-

- All five units were not in operation during the inspection, as during the monsoon there is no demand and unit will commence the activity in the month of December.
- As per the Complainant, all the plants were in sy. no. 15 of village of balli , however as per inspection conducted all five hot mix plants were in sy. no. 61.
- Out of five hot mix plant located in the Sy. no. 61, at present only two hot mix plant has taken consent from the Board (Ref- point table 12).
- Noise monitoring of the units were not carried out as the units were not in operation.
- During the inspection immense hill cutting was visible.
- Also the raw material i.e Basalt stone (crushed) was left open.
- The internal roads were not paved.
- As informed by the complainant Mr. Vithoba Faldessai, one of the Hot mix unit M/s. SHANTADURGA HOTMIX ENTERPRISES, had shifted the location from sy. no. 61/2, 61/3 & 61/7 to Sy. no. 15/1.---(Fig 1)
- Waste Slag found in the premises of M/s. SAMARTH CONSTRUCTION in the plot no. 61/1 & 61/2, Balli Quepem-Goa.

14. Photos for observation:



Fig.1- M/s. SHANTADURGA HOTMIX ENTERPRISES, shited to Sy. no. 15/1 from sy. no. 61/2, 61/3& 61/7.



Fig.2- M/s. Thasma Construction (Kudroli Construction) Hot mix plant



Fig.3- Basalt Rock(crushed) kept in open.



Fig.5- M/s. MADANANT CONSTRUCTION HOT MIX PLANT



Fig-6, Waste slag found in the M/s. SAMARTH CONSRTUCTION HOT MIX PLANT

Conclusion:

- As per the record available with the Board M/s. Thasma Construction has not obtained consent of the Board.
- As per the record available, M/s. Madanant construction has applied for the Boards consent and is under process with the Board.
- As per records, M/s. Samarth Construction, Unit was having consent to operate issued dated 23/07/2021 bearing no. 6/1387/20-PCB/Tech/7528 and was valid till 23/01/2023, Applied for renewal of consent, but pending with unit for resubmission of document's.
- As per record, Unit M/s. Shantadurga Hot Mix Enterprise, has valid Consent no. 12/2020-PCB/760018/O0005870 issued dated 11/07/2021 and is valid till 29/02/2028. As per record,
- Unit M/s. Jayshree Mallikarjun Construction Pvt Ltd has Consent no: 12/2023-PCB/1599750/O00011628 issued dated 02/01/2024 and is valid 19/01/2032, Consent (expansion)- 12/2023-PCB/1984297/O00013897 issued dated 18/03/2024 and is valid till 19/01/2032.

- M/s. Jayshree Mallikarjun Construction Pvt. Ltd, has conducted the Ambient Air Monitoring report, stack emission monitoring report, Ambient noise level monitoring report. Form V.

Name and Designation of the Inspecting Board Official:

(Mr. RAJMOHAN SUBODH PRABHU DESSAI, JEE-GSPCB)

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407702,
2407703
Tel/Fax No: 0832-2407700



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No. 12/2023-PCB/1599750/O00011628

Date: 02/01/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 (i) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. JAYSHREE MALLIKARJUN CONSTRUCTION.
(Represented by Shri. Amarnath Desai),
(Orange Category)

Sy No. 61/2-C,
George Mol, Village Balli, Quepem- Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewed Consent to Operate and authorization is issued in supersession of the earlier Consent Orders issued vide Order No. 12/2020-PCB/509764/O0004018 dated 23/12/2020 is valid up to 19/01/2032.

2. This Renewal Consent to Operate and authorization is valid for the manufacturing of:

Sr. No	Description	Capacity
1.	Hot Mix Plant	120 TPH

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of industrial effluent from the unit shall not exceed NIL.

(ii) The daily quantity of domestic effluent from the unit shall not exceed 0.03 KLD.

(iii) Domestic Effluent treatment and Disposal:-

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

- (iv) The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.
- (v) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.
- (vi) **Non-Hazardous Solid Waste:**
All the Solid wastes arising in the unit shall be properly classified and disposed off to the satisfaction of the Board.
- (vii) The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x	HC	CO	PM
					(g/kw-hr)			
1.	D. G. set	1	125 KVA	1.08	9.2	1.3	3.5	0.3

- (ii) The unit shall ensure that Baghouse filtration system for the Drier and Mixer must comply with emissions of PM, SO₂, NO_x, to achieve following Ambient Air Quality standards:

Sr. No.	Name of Equipment/ Installation	Particulate Matter (PM), mg/Nm ³	SO ₂ mg/Nm ³	NO _x mg/Nm ³
1.	Baghouse Filtration unit	150	250	200

- (iii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D. G. set for 125 KVA	4.5 meters
2.	Baghouse Filtration unit for Hot Mix Plant	6.0 meters

- (iv) The unit shall observe the following standards:

Sr. No.	Type of fuel	Quantity /hr
1.	H.S.D (D.G. set 125 KVA)	15 liters/hr
2.	H.S.D (Hot Mix Plant 120 TPH)	6 liters/hr

- (v) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling.
- (vi) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vii) The unit should carry out emission monitoring from the stacks connected to D.G. set once in year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.
- (viii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ix) The unit should maintain wind breaking walls/barriers, all around the premises.
- (x) Dust emission from material handling shall be contained with water sprinkling or by covering the points of dust emissions.
- (xi) The hot mix plant should be equipped with appropriate air pollution control devices so as to ensure optimum efficiency to achieve the standards.
- (xii) The unit shall comply to the Notification issued by the Department of Environment vide Notification Series II No.42 dated 13th January 2022 regarding The Noise Pollution (Regulation and Control) Rules 2000, in view of the directions dated 15/03/2019 issued by the Hon'ble NGT in O.A.681/2018.
- (xiii) The Unit shall carry out Ambient Air Quality Monitoring once every month from a laboratory recognized by MOEF under the Environment Protection Act., 1986 and the report should be submitted to the Board by the 15th of the subsequent months.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES 2016 AS AMENDED THEREAFTER:

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used/Spent oil	0.05 MT/Annum	To recycler registered with SPCB and having valid authorization of SPCB.

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.

- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (vii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (viii) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form-3 of as per Hazardous and other Waste (*Management & Transboundary Movement*) Rules 2016 as amended thereafter.
- (ix) Under any circumstances, the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous and Other Waste (Management & Transboundary Movement) Amended Rules 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS system.
- (xii) The unit shall put up a display board at prominent location near the main gate providing details as per the proforma @ <http://goaspcb.gov.in/Hazardous-Waste-Management> for display of information related to Air, Water and Hazardous Waste generation.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) **The unit shall submit annual returns online through OCMMS @ goaocmms.nic.in to the Board for financial year by 30th June of every year.**

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.

- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) **The unit has to obtain no objection certificate from the Central Ground Water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xv) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website – www.goaspcb.gov.in**
- (xvi) **The applicant shall comply with the provision of extended producer's responsibility (EPR) Policy as notified by the Ministry of Environment, Forest & Climate Change (MoEF & CC) and shall register on Centralized portal of Central Pollution Control Board (eprplastic.cpcb.gov.in) as per EPR guidelines.**

- (xvii) The unit shall stop the usage of single use plastic (SUP) as per the Plastic Waste (Management & Handling) Rules 2016 and its amendments.
- (xviii) The unit should sprinkle water regularly on the roads within premises and outside premises.
- (xix) The internal roads, working platform, loading and unloading areas in premises should be paved and kept clean at all times.
- (xx) The unit should maintain fast growing trees along the periphery/ compound wall of the plot to arrest dust.
- (xxi) The unit shall use approved fuel as prescribed by CPCB/SPCBs.
- (xxii) The unit shall recycle/reuse any process rejects or left over of the hot mix in the process.
- (xxiii) The unit shall reinstate the site at the end of operation phase i.e. after dismantling the plant.

To,

M/s. JAYSHREE MALLIKARJUN CONSTRUCTION.

C/o. Shri. Amarnath Desai

Sy No. 61/2-C, George Mol, Village Balli, Quepem- Goa.

- Copy to: 1. Accounts Section
2. Concerned File
3. Guard File

Received Consent fee of: The capital Investment of the unit is Rs. 68,50,000/-.

Challan no.	Amount	Date
1612716	Rs. 1,36,170/-- (<i>Water & Air consent</i>)	31/01/2023

Shamila Dos
Milagres
Monteiro

Digitally signed
by Shamila Dos
Milagres Monteiro
Date: 2024.01.02
11:42:57 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : Contact

Address:

Email: Date.....

Name of the service availed:

.....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website: www.goaspcb.gov.in?

Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....
.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary,
Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407702,
2407703

Tel/Fax No: 0832-2407700



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No. 12/2023-PCB/1984297/O00013897

Date: 18/03/2024

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 (i) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 as amended thereafter
[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE AND AUTHORIZATION (Expansion) is hereby granted to:

M/s. JAYSHREE MALLIKARJUN CONSTRUCTION.
(Represented by Shri. Amarnath Desai),
(Orange Category)

Sy No. 61/2-C, George Mol,
Village Balli, Quepem- Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to Operate and Authorization (Expansion) is valid upto 19/01/2032.

2. This Consent to Operate and Authorization (Expansion) is valid for the operation of:

Sr. No	Description	Capacity
1.	Hot Mix Plant	128 TPH

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily additional quantity of industrial effluent from the unit shall not exceed NIL.

(ii) The daily additional quantity of domestic effluent from the unit shall not exceed 0.03 KLD.

(iii) Domestic Effluent treatment and Disposal:-

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

(iv) The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.

(v) A good house-keeping shall be maintained within the unit premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) Non-Hazardous Solid Waste:

All the Solid wastes arising in the unit shall be properly classified and disposed off to the satisfaction of the Board.

- (vii) The applicant should upload monthly statement (below format) regarding the solid waste generation online.

Sr. No.	Date	Quantity of wet/dry waste	Name of agency collecting the wet/ dry waste	Authorized Signatory

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT**

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	(g/kw-hr)			
					NO _x	HC	CO	PM
1.	D. G. set	1	380 KVA	1.44	9.2	1.3	3.5	0.3

- (ii) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	Particulate matter mg/Nm ³	SO ₂ mg/Nm ³	NO _x mg/Nm ³
1.	Baghouse Filtration Unit	150	250	200

- (iii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D. G. set for 380 KVA	4.0 meters
2.	Baghouse Filtration unit for Hot Mix Plant	6.0 meters

- (iv) The unit shall observe the following standards:

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D for (D.G. set 380 KVA)	20 liters/hr
2.	L.D.O. for (Hot Mix Plant 128 TPH)	350 liters/hr

- (v)
- The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring –Material & methodology for isokinetic sampling.**

- (vi) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vii) The unit should carry out emission monitoring from the stacks connected to D.G. set once in year and from other stacks once in three months from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

- (viii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ix)
- Dust emission from material handling shall be contained with water sprinkling or by covering the points of dust emissions.**

- (x)
- The hot mix plant should be equipped with appropriate air pollution control devices so as to ensure optimum efficiency to achieve the standards.**

- (xi) Adequate mitigation measures shall be taken to control emissions of SO₂, NO_x, PM_{2.5}, RSPM. Applicant shall achieve following Ambient Air Quality standards:

SO ₂	Not to Exceed (Annual Average)	50 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
NO _x	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
PM ₁₀	Not to Exceed (Annual Average)	60 µg/ m ³
	Not to Exceed (24 hours)	100 µg/ m ³
PM _{2.5}	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	60 µg/ m ³

All other parameters should meet the standards specified in NAAQS notification dated 18th November 2009 for the relevant industry

- (xii) The unit shall carry out Ambient Air Quality Monitoring once every month from a laboratory recognized by MOEF under the Environment Protection Act, 1986 and the report should be submitted to the Board by the 15th of the subsequent months.

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016 AS AMENDED THEREAFTER:

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used/Spent oil	0.05 MT/Annum	To recycler registered with SPCB and having valid authorization of SPCB.

- (ii) *The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (vii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (viii) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form-3 of as per Hazardous and other Waste (*Management & Transboundry Movement*) Rules 2016 as amended thereafter.
- (ix) Under any circumstances, the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS systems.

- (xi) The unit shall put up a display board at prominent location near the main gate providing details as per the proforma @ <http://goaspcb.gov.in/Hazardous-Waste-Management> for display of information related to Air, Water and Hazardous Waste generation.
- (xii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiii) The unit shall submit annual returns online through OCMMS @ goaocmms.nic.in to the Board for financial year by 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) The unit has to obtain no objection certificate from the Central Ground Water Authority, or the concerned state authority for any ground water abstraction, if applicable.

- (xv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website – www.goaspcb.gov.in
- (xvi) The internal roads, working platform, loading and unloading areas in premises should be paved and kept clean at all times.
- (xvii) The unit should maintain fast growing trees along the periphery/ compound wall of the plot to arrest dust.
- (xviii) The hot mix plant should be equipped with appropriate air pollution control devices as mentioned below so as to ensure optimum efficiency to achieve the standards:
- Drum Type: Cyclone/multi-clones with wet scrubber
 - Batch Type: Multi-clones with bag filters
- (xix) The unit shall recycle/reuse any process rejects or left over of the hot mix in the process.
- (xx) The Solid waste generated from process and the sludge generated from settling ponds shall be disposed as per Construction & Debris Management rules, 2016 as amended thereafter.
- (xxi) The unit should adapt the dust-suppression measures within the immediate vicinity of the activity zone / haulage-areas and not to cause any dust-pollution / air-borne of suspended particles and result in nuisance in the surrounding areas.
- (xxii) The plant shall have centralised control panel/cabin of pre- setting controlling/ synchronization all operations, starting from feeding of aggregates to the discharge of hot mix to ensure proper mixing. It shall have adequate water scrubbing mechanism to control the dust coming out of the dryer.
- (xxiii) A suitable and adequate dust control system such as and wet scrubber for the dryer and mixer shall be provided and operated during operation.
- (xxiv) Conveyor belts shall be fully covered from top and all sides within 3 months from the date of issue of this consent order and thereafter shall submit the compliance report to this office.
- (xxv) Considering predominant wind direction, wind breaking wall of 6 meters shall be constructed on all side with a hinged entrance in the wall which should be opened only during for vehicle movement.
- (xxvi) Stock pile height, if any should be maintained 2.0 mtrs below wind screen height.
- (xxvii) All roads/ vehicle movement areas at the site of Hot Mix Plant shall be pucca / or suitably stabilized with stone aggregates to ensure the prescribed AAQM Particulate Matter limits prescribed are met.
- (xxviii) Regular sprinkling of water shall be ensured on such roads such that sufficient moisture levels are maintained to ensure that no dust is generated due to vehicular movement.
- (xxix) Water sprinkling system shall be provided for suppression of dust in the premises within 3 months from the date of issue of this consent order and thereafter shall submit the compliance report to this office.
- (xxx) Regular cleaning and wetting of ground within premises shall be carried out.
- (xxxi) Adequate plantation shall be carried out along the periphery of premises.
- (xxxii) Only approved fuel such as diesel, LDO shall be used. In no case unauthorised fuel such as solvents, industrial waste shall be used.

- (xxxiii) Flowmeter shall be installed at the outlet of the scrubber within 3 months from the date of issue of this consent order and thereafter shall submit the compliance report to this office.
- (xxxiv) Any replaced or old or spills or left related to asphalt shall be recycled in the process or alternatively used in the maintenance of damaged roads/ trucks and pot holes.
- (xxxv) The site shall be reinstated at the end of the operations phase with possible green belt cover or its condition whichever is feasible.
- (xxxvi) The unit shall install online noise monitoring and online dust monitoring station approved by USEPA, TUV or CPCB, CSR at the boundary of the unit in consultation with the Board and connect the same to the Board server within one month of receipt of this Consent and submit compliance report to the Board.

To,
M/s. JAYSHREE MALLIKARJUN CONSTRUCTION.
C/o. Shri. Amarnath Desai
Sy No. 61/2-C, George Mol,
Village Balli, Quepem- Goa.

- Copy to: 1. Accounts Section
2. Concerned File
3. Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 1,74,50,000/-.**

Challan no.	Amount	Date
1996501	Rs. 1,04,832/-- (<i>Water & Air consent</i>)	15/11/2023

Shamila
Dos
Milagres
Monteiro

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by Shamila Dos
Milagres
Monteiro
Date: 2024.03.18
16:44:58 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : Contact

Address:

Email: Date.....

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....
.....

Signature & date

To,
The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary,
Saligao, Bardez, Goa. 403511

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 Certified Board)

Phone Nos: 0832- 2407700,
2407701, 2407702
Tel/Fax No: 0832- 2407700



Email Ids:
Chairman, GSPCB, chairman-gspcb.goa@nic.in
Member Secretary, GSPCB, ms-gspcb.goa@nic.in
Environment Engineer, GSPCB, ee-gspcb.goa@nic.in
Scientist, GSPCB, scientist-gspcb.goa@nic.in
Office, goapcb@gspcb.in

No.12/2020-PCB/760018/O0005870

11/07/2021

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules as amended in 2018

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:

M/s. SHANTADURGA HOT MIX ENTERPRISES
Represented by Shri Kiran V Naik
(Small Scale Industry)
(Orange Category)

Survey No. 61/2, 61/3 & 61/7,
Village Balli,
Quepem-Goa

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewed Consent to operate and Authorization is issued is valid up to 29/02/2028.

2. This Renewed Consent to operate and Authorization is valid for the operation of:

Sr. No	Description	Quantity
1.	Hot mix Plant	480 TPD

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

- (i) The daily quantity of industrial effluent from the hot mix plant shall not exceed NIL
- (ii) The daily quantity of domestic effluent from the hot mix plant shall not exceed 0.15 KLD
- (iii) Domestic Effluent treatment and Disposal:-
The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.
- (iv) The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

(v) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(vi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	Solid waste	20kgs/day	Reused in the process

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

(i) The unit shall maintain and ^{operate} air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	NO _x	HC			CO	PM
						(g/kw-hr)				
1.	D.G. set	01	125 KVA	0.43	9.2	1.3	3.5	0.3		

(ii)

Sr. No.	Name of Equipment's/ Installation	No of Installation	Capacity	SO ₂ Kg/Hr	Particulate Matter mg/Nm ³
1.	Hot Mix Plant	1	40 TPH	0.216	100

(iii) The unit shall erect the chimney(s) of the following specifications:

Sr. No	Chimney attached to	Height
1.	D.G. set (125 KVA)	4 meters
2.	Hot Mix Plant	7 meters

(iv) The unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. for 125 KVA D.G. set	12 litres/hr
2.	Hot Mix Plant	12 liters/hr

(v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

(vi) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vii) The unit should operate and maintain Wet Scrubber system (Air Pollution Control Device) installed for the Hot Mix Plant and carry out stack emission monitoring by every three month and also carry out emission monitoring for DG stack annually from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

- (viii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m. The unit should maintain wind breaking walls/barriers, all around the premises.

- (vii) The unit should maintain dust containment cum suppression system, within the premises.
- (viii) The unit should maintain metalled road within the premises.
- (ix) The unit should maintain and operate the dust containment cum suppression system for the equipment and covered with hood for conveyers.
- (x) The unit should sprinkle water regularly on the roads within premises and outside premises.
- (xi) The unit shall carry out regular cleaning and wetting of ground within the plot to suppress dust pollution.
- (xii) The unit should maintain garland drains along the periphery of the unit to avoid siltation of dust into seasonal streams/ agricultural land, etc.
- (xiii) The unit should maintain fast growing trees along the periphery/ compound wall of the plot to arrest dust.
- (xiv) Adequate mitigation measures shall be taken to control emissions of SO₂, NO_x, PM_{2.5}, RSPM. Applicant shall achieve following Ambient Air Quality standards:

SO ₂	Not to Exceed (Annual Average)	50 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
NO _x	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	80 µg/ m ³
PM ₁₀	Not to Exceed (Annual Average)	60 µg/ m ³
	Not to Exceed (24 hours)	100 µg/ m ³
PM _{2.5}	Not to Exceed (Annual Average)	40 µg/ m ³
	Not to Exceed (24 hours)	60 µg/ m ³

All other parameters should meet the standards specified in NAAQS notification dated 16th November 2009 the relevant industry

- (xv) The Unit shall carry out Ambient Air Quality Monitoring once every six months from a laboratory recognized by MOEF under the Environment Protection Act., 1986 and the report should be submitted to the Board by the 15th of the subsequent months

5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES AS AMENDED IN 2018:

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used/Spent oil	0.05 MT/annum	To recycler registered with CPCB and having valid authorization of SPCB

- (ii) The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made thereunder.
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under no circumstances the hazardous waste shall be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous Waste (Management & Transboundary Movement) Rules as amended in 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS system.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.

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(xiv) The unit shall submit online annual returns in prescribed format on or before 30th June of every year.

6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2001, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management & Transboundary) Rules as amended in 2018, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management & Transboundary) Rules as amended in 2018, if applicable.

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(xiv) The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in

To,
M/S. SHANTADURGA HOT MIX ENTERPRISES
C/o Shri Kiran V Naik
Survey No. 61/2, 61/3 & 61/7,
Village Balli,
Quepem-Goa

Copy to:-
1 Accounts Section
2 Concerned File
3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 23.5 lakhs**

Challan no.	Amount	Date
876675	Rs.85484/-	07/04/2021

SANJEEV SHASHIKANT JOGLEKAR
Digitally signed by SANJEEV SHASHIKANT JOGLEKAR
Date: 2021.07.11 21:11:05 +05'30'
(Sanjeev Joglekar)
Sr.Environmental Engineer
Goa State Pollution Control Board

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : Contact

Address:

Email: Date.....

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :www.goaspcb.gov.in?

Yes No
 If yes, is the Citizen Charter simple and easy to understand?
 Yes No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

Signature & date

To,
 The Member Secretary,
 Goa State Pollution Control Board,
 Near Pilerne Industrial Estate,
 Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.